

**Action Taken Report (ATR) in compliance of the Order dated 05/01/2023 passed in O. A. No. - 426/2021, Dasai Munda & Ors Vs State of Jharkhand & Ors by the Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi.**

1. That the Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi vide Order dated 05.01.2023 in O. A. No. - 426/2021 as contained in paragraphs 9 and 10 of the order, was pleased to direct Respondent no. - 4 to spend the amount of Rs. 23,62,500/- on restoration of environment in the locality by preparing an action plan in consultation with the DFO and the District Magistrate, Saraikela Kharswan with specific budgetary details and specific timelines and submit copy of Action Plan and also file Report giving details of action taken on the basis thereof before this Tribunal within three months by email.

Further in paragraph 10 of the said order, the Hon'ble Tribunal also directed the JSPCB to verify the facts as to whether the 12 megawatt power plant installed by Project Proponent in the year 2018 required EC/CTE/CTO and also whether expanded plant was made operational before passing of the closure order by JSPCB and to take appropriate proceeding for imposition of the environmental compensation by following due process of law regarding issuance of Show cause notice and giving proper opportunity of being heard to the Project Proponent.

2. That with regard to compliance of the directions of this Hon'ble Tribunal mentioned at paragraph 9 of the said order, the Member Secretary, JSPCB vide memo no. B-235 dated

31.01.2023 accordingly directed the Regional Officer, JSPCB Regional Office - cum - Laboratory, Jamshedpur to prepare an Action Plan for restoration of environment in the locality of the Project in consultation with the DFO and the District Magistrate, Saraikela Kharswan within one month of the receipt of the letter.

*Photocopy of the Ref. No. B - 235 dated 31/01/2023 is annexed and marked as **Annexure 'A'**.*

3. That in furtherance to the compliance of the directions of this Hon'ble Tribunal mentioned at paragraph 10 of the said order, the Member Secretary, JSPCB vide Ref no. B-295 dated 09.02.2023 issued to the Director, M/s Nilachal Iron and Power Ltd, directing him to submit within 7 days of receipt of the letter:-

- (i) the documents with respect to EC/CTO of the 12 (Twelve) Megawatt Power Plant installed in the year 2018.
- (ii) the details with respect to the construction and operational status of the expanded plant.

*Photocopy of the Ref no. B-295 dated 03.2.2023 is annexed and marked Annexure **'B'**.*

4. That the project proponent M/s Nilachal Iron & Power Ltd. submitted its response to the said show cause notice vide letter dated 16.02.2023 wherein at paragraph 1E it submitted that the project proponent has applied to obtain fresh CTO for Sponge Iron -2x100 TPD & 1x350 TPD with Waste Heat Recovery Boiler (WHRB) Power Plant vide Application no.

14798208 dated 22.11.2022 but the project proponent did not bring on board any document in support of the fact that CTO had been accorded to the Unit. It is, therefore, quite evident that the Project Proponent had been operating the expanded part without having Environmental Clearance / Consent to Establish (CTE)/ Consent to Operate (CTO). It was further admitted by the project proponent at paragraph 2A under the heading "Construction Status" that it had installed the 2x600 TPD Sponge Iron Plant, 3x10T Steel melting Shop, 2,30,000 TPA Rolling Mill and 37MW capacity WHRB plant and at paragraph 2B under the heading "Operation status" it has been voluntarily admitted that the capacity of 1x600 TPD Sponge Iron Steel Plant, 3x10T Steel Melting Shop and 2,30,000 TPA Rolling Mill are fully functional and maintained. The aforesaid admitted facts by the project proponent was also affirmed in the Inspection Report of JSPCB vide letter No.210 dated 27.02.2023 of the Regional Officer, Jamshedpur during inspection of the Unit in question on 20.02.2023.

*Photocopy of the Unit's letter dated 16.02.2023 is annexed and marked Annexure 'C'.*

5. That it is further to bring to the notice of the Hon'ble Tribunal that the 12 MW Power Plant of the Project Proponent did not require Environmental Clearance in view of the Office Memorandum F. No. 22-24/2018-IA.III dated 23/01/2019 bearing subject matter of Exemption of the Environmental Clearance for Thermal Power Plant using Waste Heat Recovery Boilers (WHRB) using any auxiliary fuel, in the existing Cement Plants, Integrated Steel Plants, Metallurgical

Industries (Ferrous and Non-Ferrous) and other industries having potential for Heat Recovery does not attract the provisions of EIA Notification 2006 read with subsequent amendments therein. However, the Unit has obtained Consent to Establish (CTE) vide JSPCB Ref. No. JSPCB/HO/RNC/CTE-6119599/2020/168 dated 26/03/2020 for the Electric Power (WHRB) of 12 MW.

*Photocopy of MoEF&CC Office Memorandum F.No. 22-24/2018-IA.III dated 23/01/2019 & JSPCB Ref. No. JSPCB/HO/RNC/CTE-6119599/2020/168 dated 26/03/2020 is annexed and marked Annexure-**'D'**.*

6. That accordingly JSPCB in exercise of the powers conferred under section 33(A) of Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 directed the Project Proponent vide Ref. no. B-586 dated 21.03.2023 to close down the expanded part of the Unit in view of the said violations made by the Project Proponent for carrying out expansion activity of the unit without obtaining Environmental Clearance / Consent to Establish (CTE)/ Consent to Operate (CTO) Consent to Operate.

*Photocopy of letter Ref. No.B-586 Dated 21.03.2023 is annexed and marked Annexure-**'E'**.*

7. That further for the aforesaid violations, the Competent Authority of JSPCB ordered to calculate the penalty against the unit as per the Office Memorandum issued by the Impact Assessment Division, Ministry of Environment, Forest & Climate Change, Government of India as contained in F.No22-21/2020-IA-III, dated 7th July, 2021 bearing the subject "Standard Operating Procedure (SoP) for Identification and Handling of violation cases under No. 34/2020 WZ". Accordingly the amount of Penalty was calculated which amounted to Rs 5,36,32,000/- (Rupees Five Crores Thirty Six Lakhs & Thirty Two Thousand) only and the project proponent was directed vide Ref. no. B-585 dated 21.03.2023 of JSPCB to deposit the penalty of Rs 5,36,32,000/- (Rupees Five Crores Thirty Six Lakhs & Thirty Two Thousand Only) within 15 days of the receipt of the notice failing which a penal interest @ 12% per annum shall be charged along with legal action under the provision of law.

*Photocopy of letter Ref. no. B- 585 dated 21.03.2023 is annexed and marked **Annexure-'F'**.*

8. That furthermore, the Member Secretary, JSPCB vide Ref. letter no. B-528 dated 14.03.2023 directed the Regional Officer, Jamshedpur of the JSPCB to file Complaint Case under the provisions of Environment (Protection) Act, 1986 against the accused Unit for the violations as mentioned aforesaid and accordingly approved the Draft for filing the Complaint Case vide Ref. no. B-687 dated 06.04.2023.

*Photocopy of the Ref no.B-528 dated 14.3.2023 and B-687 dated*

06.4.2023 are annexed marked Annexure 'G'.

9. That the Regional Officer, Jamshedpur in compliance to the said direction, filed the Complaint Case against the Directors of the accused Unit before the learned Court of Chief Judicial Magistrate, Saraikela Kharsawan on 10.04.2023 which has been registered as Case(N)/959/2023.

*Photocopy of the Acknowledgement dated 10.4.2023 is annexed and marked **Annexure-'H'**.*

10. That meanwhile the Project proponent M/s Nilachal Iron & Power Ltd. vide its letter Ref. No. NIPL/22-23/04/02 dated 05.04.2023 deposited the Environmental Compensation penalty levied upon it amounting to Rs 5,36,32,000/- (Rupees Five Crores Thirty Six Lakhs & Thirty Two Thousand Only) by Demand Draft bearing No.507592 dated 04.04.2023 of ICICI Bank.

*Photocopy of the Ref no. NIPL/22-23/04/02 dated 05.04.2023 is annexed and marked as **Annexure - 'I'**.*

11. That so far as the compliance of the Order of this Learned Tribunal to spend the amount of RS.23,62,500/- on restoration of environment as directed in paragraph 9 of the Order mentioned aforesaid, a meeting was earlier convened on 03.3.2023 presided over by the Deputy Commissioner, Saraikela Kharsawan, in presence of the Divisional Forest

Officer, Saraikela and the Regional Officer, Jamshedpur of JSPCB wherein it was decided to constitute a Team which will visit and carry out survey in School/College and other Institution premises for selection of suitable area for afforestation works and finalize the Action Plan in the next meeting to be convened within a week. Accordingly, a team was constituted vide letter no. 328/go. dated 05.04.2023 and the meeting of the said Team members comprising of the Divisional Forest Officer, Saraikela Forest Division, Block Development Officer, Gamharia (as representative of Deputy commissioner, Saraikela-Kharsawan and the Regional Officer, Jamshedpur of JSPCB was again convened on 08.04.2023. The team after the field visit in and around the area of the Unit in question finalized the Action Plan for afforestation works over the following: -

- (a) Afforestation over degraded forest area
- (b) Afforestation around pond embankment.

Estimate for the proposed afforestation works with budgetary details and the timeline for execution of works was also submitted and annexed with memo no. 629 dated 08.04.2023. The total estimate cost of the aforesaid Schemes amounted to Rs.91.379 lakhs comprising of advance, completion and five year maintenance works of the plantation.

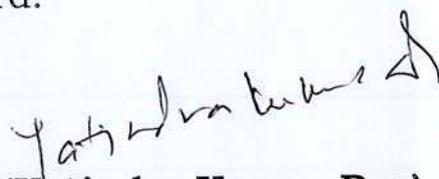
*Photocopy of the memo No. 629 dated 08/04/2023 is annexed and marked as **Annexure- 'J'**.*

12. That Member Secretary, JSPCB released the funds in favour of the Divisional Forest Officer, Saraikela Forest Division vide Cheque No. 994539 dated 10.04.2023 of Indian Bank

AMOUNTING TO Rs. 23,62,500/- ( Rupees Twenty Three Lacs Sixty Two Thousand Five Hundred Only) with enclosed forwarding Ref. No. B-733 dated 10.04.2023 for execution of plantation works and further requirement of funds will be released after submission of minimum 75 % Utilisation Certificate with respect to expenditure of funds made available.

Photocopy of Ref No. B-733 dated 10.04.2023 and Cheque No. 994539 is annexed & marked **Annexure-'K'**.

13. That in view of the submissions made aforesaid, the Order dated 05.01.2023 passed in O. A. No. 426/2021, and specifically as directed in paragraph 9 and 10 of the Order has been fully complied with in its letter and spirit. The Hon'ble Tribunal may be pleased to accept the instant Action Taken Report submitted by and on behalf of Respondent no. - 4, the Jharkhand State Pollution Control Board.

  
**(Yatindra Kumar Das)**  
**Member Secretary,**  
**SPCB, Jharkhand**



# JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

By Email/Speedpost

Hon'ble NGT Matter  
Time Bound (Urgent)

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,  
Member Secretary.

To,

The Regional Officer,  
JSPCB Regional Office – cum – Laboratory,  
Jamshedpur.

**Sub: - Compliance of the directions issued by the Hon'ble NGT, Principal Bench, New Delhi in its order dated 05.01.2023 in O.A. No. 426/2021(Dasai Munda &Ors Vs State of Jharkhand) – Regarding.**

Sir,

In connection with the above subject matter – I am directed to inform that the Hon'ble NGT, Principal Bench, New Delhi in its order dated 05.01.2023 in O.A. No. 426/2021(Dasai Munda &Ors Vs State of Jharkhand)has given certain directions (Copy enclosed). The operative part of which is as follows: -

*“8. In its Action Taken Report, respondent no. 4- JSPCB has mentioned that the unit was issued directions for closure vide letter dated 10.09.2022 and environmental compensation was also imposed which was subsequently reduced to Rs. 23,62,500/- and the same has been deposited by the Project Proponent vide letter dated 17.11.2022.*

*9. Respondent no. 4 is directed to spend the amount of Rs. 23,62,500/- on restoration of environment in the locality by preparing an action plan in consultation with the DFO and the District Magistrate, SaraikelaKharsawan, (Jharkhand) with specific budgetary details and specific timelines and submit copy of the Action Plan and also file Report giving details of the action taken on the basis thereof before this Tribunal within three months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.”*

In light of the above, it is, directed to prepare the Action Plan for restoration of environment in the locality of the Project in consultation with the DFO and the Deputy Commissioner, SaraikelaKharsawan in line with the directions of the Hon'ble Tribunal with in one month of the receipt of this letter and submit the same to the headquarters.

Thanking You.

Encl: As above.

Yours sincerely,  
Sd/-

(Yatindra Kumar Das)  
Member Secretary

Ranchi, dated. 31/01/2023

Memo No. B-235.

Copy to: The Deputy Commissioner, SaraikelaKharsawan / Divisional Forest Officer, Saraikela for information and necessary action for compliance of the directions issued by the Hon'ble Tribunal.

(Yatindra Kumar Das)  
Member Secretary



# JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, TEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

By Email/Speedpost

Hon'ble NGT Matter  
Time Bound (Urgent)

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,  
Member Secretary.

To,

The Director,  
M/s Nilachal Iron and Power Ltd.,  
Mauza – Ratanpur, Kandra, Chandil,  
Dist: - Saraikela – Kharsawan.

**Sub: - Compliance of the directions issued by the Hon'ble NGT, Principal Bench, New Delhi in its order dated 05.01.2023 in O.A. No. 426/2021(Dasai Munda &Ors Vs State of Jharkhand) – Regarding.**

Sir,

In connection with the above subject matter – I am directed to inform that the Hon'ble NGT, Principal Bench, New Delhi in its order dated 05.01.2023 in O.A. No. 426/2021(Dasai Munda &Ors Vs State of Jharkhand)has given certain directions (Copy enclosed). The operative part of which is as follows: -

***“10. The JSPCB is also directed to verify the facts as to whether the 12 megawatt power plant installed by the Project Proponent in the year 2018 required EC/CTE/CTO and also whether expanded plant was made operational before passing of the closure order by JSPCB and to take appropriate proceedings for imposition of the environmental compensation by following due process of law regarding issuance of show cause notice and giving opportunity of being heard to the Project Proponent.”***

In light of the above, it is, hereby directed to submit the documents w.r.t. the EC / CTE / CTO of the abovementioned 12 Megawatt Power Plant installed by you in 2018 and details w.r.t. the construction and operational status of the expanded plant within 07 (Seven) days of issuance of this letter.

Thanking You.

**Encl: As above.**

**Yours sincerely,**

**Sd/-**

**(Yatindra Kumar Das)**  
**Member Secretary**

Ranchi, dated. 09/02/2023

Memo No. B-295

Copy to: The Regional Officer, JSPCB Regional Office – Cum – Laboratory, Jamshedpur for information and necessary action.

**(Yatindra Kumar Das)**  
**Member Secretary**

*rsksh*

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# NILACHAL IRON & POWER LIMITED

CIN-U27100WB2002PLC094612

Works : Ratanpur, Kandra Chandil Road,  
Saraikela - Kharsawan, Jharkhand - 832402 (India)  
Phone : 7091099239, 7091095130  
E-mail : nilachaltata@gmail.com  
E-mail : admin@nilachal.co.in  
GSTIN : 20AABCN5428K1ZN

Date: 16/02/2023

To

Shri Yatindra Kumar Das  
(IFS), Member Secretary  
Jharkhand State Pollution Control Board  
Township Administration Building, HEC Complex,  
Dhurwa, Ranchi 834004

Sub: - Response to letter Ref. No. B-295 dated 09/02/2023 for "compliance of the directions issued by the Hon'ble NGT, Principal Bench, New Delhi in its dated 05.01.2023 in O.A. No. 426/2021(desai Munda & Ors Vs State of Jharkhand)"- Regarding.

Respected Sir

In view of above subject matter received with wide letter "Ref. No. B-295 dated 09/02/2023", here we are pleased to respond the operative part in separate section which are given below;

## 1. Compliance Status (12 MW WHRB Power Plant)

- A. It is respectfully submitted that the M/s Nilachal Iron & Power Limited (NIPL) has obtained EC in 2009 with F.No. J-11011/662/2008-IA II (I) for expansion of Sponge Iron Plant (350TPD) into integrated steel plant (0.7 MTPA) along with **Captive Power plant (75MW)** at Ratanpur-Kandra Village, Gamharia Block, District-Saraikela Kharsawan, Jharkhand. EC copy is attached in the **Annexure-I**
- B. Additionally, NIPL respectfully submitted that the office memorandum F.No. 22-24/2018-IA.III passed by Government of India, Ministry of Environment, Forest and Climate Change impact Division for exemption of Environmental Clearance for Thermal Plant using Waste Heat recovery Boilers (WHRB) without any auxiliary fuel etc Memorandum copy is attached in the **Annexure-II**.

- C. Further, NIPL has obtained the CTE for 12 MW WHRB Power Plant in 2020 with Ref No.: JSPCB/HO/RNC/CTE-6119599/2020/168 under section 25/26 of the Water



1444  
24/02/23  
16/02/2023

Sri Rizvi Sri Manibhava  
24.02.23  
Sri Rizvi  
28/02/23



# NILACHAL IRON & POWER LIMITED

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E-mail : admin@nilachal.co.in  
GSTIN : 20AABCN5428K1ZN

(Prevention & Control of Pollution) act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981. CTE Copy is attached in **Annexure-III**.

D. NIPL has also obtained the CTO for 2x100 TPD and 1x350 TPD Sponge Iron in 2020 with Ref No.: JSPCB/HO/RNC/CTO-6643985/2020/715 under section 25/26 of the Water (Prevention & Control of Pollution) act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 with **specific condition 31 "That, the occupier shall construct the WHRB Boiler by 31-03-2021"**. CTO Copy is attached in **Annexure-IV**.

E. In view above consideration with all compliances, NIPL has further applied to obtained fresh CTO for Sponge Iron-2x100 TPD & 1x350TPD with 12 MW WHRB Power Plant with application No.: 14798208 Dated 22/11/2022. Application copy of CTO is attached in **Annexure -V**.

## 2. Expanded Project Status

It is respectfully submitted that the M/s Nilachal Iron and Power Limited has already filed EC application for its expansion project " expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 82 MW (57 MW WHRB based + 25 MW AFBC based) Captive Power Plant with MoEF&CC through consultation of M/s Envirotech East Pvt. Ltd..

| S.N | Unit   | Existing Unit                | Proposed Units Capacity                 | Total Capacity and Products  |
|-----|--|------------------------------|---|--|
| 1   | Beneficiation Plant                              |                              | 6,00,000 TPA                            | (1x0.6 MTPA) 6,00,000 TPA Concentrated Iron Ore  |
| 2   | Palletization Plant                              |                              | 6,00,000 TPA<br>(Module:1x6,00,000 TPA) | (1x0.6 MTPA) 6,00,000 TPA Pellets  |
| 3   | Sponge Iron Plant                                | 550 (2x100 TPD<br>1x350 TPD) | 1800 TPD (3x600 TPD)                    | 2350 TPD Sponge Iron (2x100 TPD,<br>1x350 TPD, 3x600 TPD)                              |
| 4   | Steel Melting Shop (SMS) with matching LRF & CCM |                              | Induction Furnaces (2x25 T +4x15 T)     | Induction Furnace (2x25 T+ 4x15 T)<br>3,63,000 TPA Liquid Steel (3,59,000 TPA Billets) |

*[Handwritten Signature]*  
16/02/2023



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E-mail : admin@nilachal.co.in

| S.N | Unit                        | Capacity                                    | Capacity   |
|-----|-----------------------------|---|--|
| 5   | Rolling Mill (Liquid Steel) | 3,50,000 TPA                                | 3,50,000 TPA Rods, Bars, Billets   |
| 6   | Ferro Alloy Plant           | Submerged Arc, Furnaces (SAF)- 4 x 16.5 MVA | Structural (SAF)- 4 x 16.5 MVA 1,25,000 TPA Ferro Alloys, (35,160 TPA Ferro-Chrome, 14,367 TPA Ferro-Silicon, 43,633 TPA Ferro- Manganese 31,840 TPA Silico-Manganese) |
| 7   | Chrome Ore Briquette Plant  | 30 TPH                                      | 30 TPH   |
| 8   | Oxygen Plant                | 100 TPD                                     | 100 TPD Oxygen   |
| 9   | Captive Power Plant         | 12 MW WHRB based                            | 70 MW (45 MW WHRB based + 25 MW AFBC based)  |

Accordingly, MoEF&CC issued one letter (Ref. F. No. J-11011/662/2008-IAII(I)) dated 6th September, 2020 with mention of the finalized Terms of Reference. As advised by the Ministry of Environment, Forest & Climate Change (MoEF&CC), Govt. of India, the Draft EIA/EMP Report has been prepared, accommodating all the components, based on finalized TORs for its submission to Jharkhand State Pollution Control Board, (JSPCB), Ranchi for the conduct of Public Hearing / Consultation **Annexure-VI**.

### A. Construction status

NIPL has installed the 2x600 TPD Sponge Iron plant, 3x10 T Steel Melting Shop, 2,30,00.00 TPA Rolling Mill and 37 MW capacity WHRB Power Plant.

| S.N                            | Unit   | Constructed Units | Investment                 |                        |
|--------------------------------|--|-------------------|----------------------------|------------------------|
|                                |  |                   | Date of Operationalization | Investment (In crores) |
| 1                              | Sponge Iron Plant                                | (1x600 TPD)       | 24-07-2022                 | 107.35                 |
|                                |  | (1x600 TPD)       | Not in operation           | 78.22                  |
| 2                              | Steel Melting Shop (SMS) with matching LRF & CCM | (3x10 T)          | 21-03-2022                 | 29.24                  |
|                                |  | (4x15 T)          | Not in operation           | 41.32                  |
| 3                              | Rolling Mill (Liquid Steel)                      | 2,30,000 TPA      | 21-03-2022                 | 43.88                  |
| 4                              | Captive Power Plant                              | 37MW WHRB         | Not in operation           | 119.02                 |
| Total Investment (in crores) = |  |                   |                            | 419.03                 |

### B. Operational Status

The capacity of 1x600 TPD Sponge Iron plant, 3x10 T Steel Melting Shop and 2,30,00.00 TPA Rolling Mill fully functional and maintained.

16/02/2023



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GSTIN : 20AABCN5428K1ZN

| S. N | Unit   | Under Production | Production FY-2021-22 | Production FY-2022-23 |
|------|--|------------------|-----------------------|-----------------------|
| 1    | Sponge Iron Plant                                | (1x600 TPD)      | -                     | 95,846.29             |
| 2    | Steel Melting Shop (SMS) with matching LRF & CCM | (3x10 T)         | 22,547.56             | 72,490.19             |
| 3    | Rolling Mill (Liquid Steel)                      | 2,30,000 TPA     | 1,091.37              | 56,289.10             |

## D. Financial Year Wise Turnover

Total turnover from the expanded project is about **469.16 crores** in the 2021-22 and 2022-23 financial year.

| S. N | Unit   | Under Production | Turnover (in crores) FY-2021-22 | Turnover (in crores) FY-2022-23 |
|------|--|------------------|---------------------------------|---------------------------------|
| 1    | Sponge Iron Plant                                | (1x600 TPD)      | 21.87                           | 447.29                          |
| 2    | Steel Melting Shop (SMS) with matching LRF & CCM | (3x10 T)         |                                 |                                 |
| 3    | Rolling Mill (Liquid Steel)                      | 2,30,000 TPA     |                                 |                                 |

NIPL is complying with the EMP in accordance with the development in the construction activity;

- Two water tanker with 5 kld used in the plant for dust separation. For this, we have provided M/s. Deepak Kisku undersigned Work order for supply and spraying of water thought tankers.
- Total seventy (70) sprinkler was installed in the road side of plant and commissioned by Neogie Engineering Works Pvt. Ltd.
- Total Seven Bag Filter (07) was installed in the cooler discharge, product house, and Bin area. The installation was made by Soil and Enviro Industries Pvt Ltd.
- Total three ESP was installed in the DRI Plant to control the particulate emission under norm. The ESP Commissioned by Thermax Babcock & Wilcox Energy Solutions Pvt Ltd
- Internal road is about 1km was proposed to be made into Pacca Road. In the present condition, 664 m out of 1000 m of road has been completed.
- For controlling the dust, plantation, sprinkling, gardening and other cleaning services inside the plant premises, monthly 135 labours have been hired from the Visthapit Awam Pravawit Society by NIPL.
- For control water pollution, we have installed 50 KLD STP for treatment of administrative sewage waste from all sections. Further, treated water we utilised in sprinklers for dust suppression on roads, stock yard and material handling area.

*[Signature]*  
16/02/2023



# NILACHAL IRON & POWER LIMITED

CIN-U27100WB2002PLC094612

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Saraikela - Kharsawan, Jharkhand - 832402 (India)  
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| SN                | Pollution Control activities    | Supplier/Contractor                               | Total Cost (INR)       |
|-------------------|---------------------------------|---|------------------------|
| 1                 | Installation of water Sprinkler | Neogie Engineering Works Pvt. Ltd.                | 31,06,360.00           |
| 2                 | Installation of Bag Filter      | Soil and Enviro Industries Pvt Ltd.               | 2,80,64,859.00         |
| 3                 | Installation of ESP             | Thermax Babcock & Wilcox Energy Solutions Pvt Ltd | 28,54,98,875.00        |
| 4                 | Installation of STP             | Supertechnicians Water Purifier Pvt. Ltd.         | 37,76,000.00           |
| Total cost (INR)= |                                 |   | <b>32,04,46,094.00</b> |

NIPL has invested about **32,04,46,094.00** in last three years for the installation of pollution control devices. The details are attached in the **ANNEURE VII**

In addition, it is respectfully submitted that the M/s Nilachal Iron and Power Limited has widely engaged in the **CSR activities** like early winter support to poor people, medical camps, financial aid during covid period and other contribution in social and cultural activities. Appreciation letter received from the Deputy Development Commissioner of Saraikela-Kharswan is attached in the **ANNEXURE VIII**

Please let us any further information require from our side; we shall be happy to share with you.

Thanking You

Nilachal Iron & Power Limited

For, NILACHAL IRON & POWER LIMITED  
KANDRA  
*[Signature]*  
Authorised Signatory -  
Authorised Signatory

Encl. As Above

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Annexure-I

F. No. J-11011/662/2008- IA II (I)  
 Government of India  
 Ministry of Environment and Forests  
 (I.A. Division)

Paryavaran Bhawan  
 CGO Complex, Lodhi Road  
 New Delhi - 110 003

E-mail : [pb.rastogi@nic.in](mailto:pb.rastogi@nic.in)  
 Telefax : 011: 2436 7668

Dated 24<sup>th</sup> December, 2009

To, ✓  
 The Executive Director (Project & Technology)  
 M/s Nilachal Iron & Power Ltd.  
 5, Bentinck Street  
 Kolkatta - 700 001, West Bengal

E-mail : [cpattnaik@jaibalajigroup.com](mailto:cpattnaik@jaibalajigroup.com) / [jbajaji@vsnl.net](mailto:jbajaji@vsnl.net) ; Fax No. : 033-22430021 ;

Subject : Expansion of Sponge Iron Plant (350 TPD) into Integrated Steel Plant (0.7 MTPA) alongwith Captive Power Plant (75 MW) at Ratanpur-Kandra Village, Gamharia Block, District Saraikela Kharswan, Jharkhand by M/s Nilachal Iron & Power Ltd. - Environment clearance reg.

Ref. : Your letter no. nil dated 15<sup>th</sup> September, 2009.

Sir,

This has reference to your letter no. nil dated 15<sup>th</sup> September, 2009 alongwith Form I, Pre-feasibility Report, draft Terms of References, EIA/EMP, Public hearing report and subsequent clarifications furnished by you vide your letters dated 11<sup>th</sup> & 13<sup>th</sup> November, 2009 for environmental clearance on the above mentioned project.

2.0 The Ministry of Environment and Forests has examined the application. It is noted that proposal is for the expansion of Sponge Iron Plant (350 TPD) into Integrated Steel Plant (0.7 MTPA) alongwith Captive Power Plant (75 MW) at Ratanpur-Kandra Village, Gamharia Block, District Saraikela Kharswan, Jharkhand by M/s Nilachal Iron & Power Ltd. Existing plant area is 57 acres. Total land acquired for expansion is 176.33 acres. Pendrabera PF, Kanki PF, Basrapahar PF, Palubera PF, Giddibera PF, Muskikudar PF, Tetuldanga PF, Poradih PF, Dalma PF, Baijnathpur PF, Baslikoacha PF are located within 10 km radius of the project site. Dalma Reserve Forest is located at 8 km. No national park, wild life sanctuary, biosphere reserve, wetland etc. are located within 15 km. area of the project site. Total cost of the project is Rs. 1,350.00 Crores. Following are the details of existing and proposed facilities :

| S. N. | Plants                                  | Existing Capacity           | Proposed expansion                      | Final Production |
|-------|---|-----------------------------|---|------------------|
| 1     | Sponge Iron Plant                       | 1,05,000 TPA<br>(1x350 TPD) | 6,00,000 TPA<br>(1800 TPD)              | 7,05,000 TPA     |
| 2     | Blast Furnace                           | -                           | 3,50,000 TPA<br>(2x250 m <sup>3</sup> ) | 3,50,000 TPA     |
| 3     | Pelletization Plant                     | -                           | 6,00,000 TPA                            | 6,00,000 TPA     |
| 4     | Coal Washery                            | -                           | 13,00,000 TPA                           | 13,00,000 TPA    |
| 5     | Steel Making Shop with CCM (2x50 T EAF) | -                           | 7,00,000 TPA                            | 7,00,000 TPA     |
| 6     | Captive Power Plant                     | -                           | 75 MW                                   | 75 MW            |
| 7     | Re-Rolling Mill (Liquid steel)          | -                           | 7,00,000 TPA                            | 7,00,000 TPA     |
| 8     | Ferro Alloy Plant                       | -                           | 1,25,008 TPA                            | 1,25,000 TPA     |
| 9     | Oxygen Plant                            | -                           | 1,000 TPD                               | 1,000 TPD        |

3.0 Sponge iron will be produced in the DRI kilns by conventional process. Iron ore will be reduced in blast furnaces with a hot gas. Proportioned mixture of iron ore concentrate and bentonite will be fed to disk pelletizer to produce green balls which will be fed to traveling grate, rotary kiln and annular cooler to produce iron pellets. Steel melting will be carried out in an electric arc furnace (EAF) and ladle furnace (LF). Casted billets/slabs will be manufactured in rolling mill. Heavy media cyclone technology will be adopted in the coal beneficiation plant. Ferro alloy will be produced in submerged arc furnace (SAF) will be used in the.

4.0 Electrostatic precipitator (ESP), dust settling chamber (DSC), after burning chamber (ABC), bag filters, gas cleaning plant (GCP), cyclone, multi-cyclone, wet scrubber type, dust & extraction system with bag filters, dust suppression system (dry fog type and water sprinkler) will be provided to control air emissions. Total water requirement from Suvarnarekha River will be 19,200 m<sup>3</sup>/day. Effluent treatment plant (ETP) will be installed to treat wastewater from various units and all the treated wastewater will be recycled / reused for ash handling, dust suppression and green belt development. No effluent will be discharged and 'zero' discharge will be adopted. Blast furnace slag will be granulated and provided to cement manufacturers. Dust and sludge from blast furnace, dust from DRI plant, pellet plant, SMS, ferro alloy plant, and mill scales from rolling mill and casting machines will be reused in pellet plant. Fly ash will be used in cement making, brick making etc. Char from DRI Plant, coal rejects and fines from coal washery will be used in AFBC boilers as fuel. SMS and ferro alloy slag will be disposed as per CPCB guidelines.

5.0 Public hearing/consultation meeting was conducted on 27<sup>th</sup> August, 2009.

6.0 The Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 14<sup>th</sup> September, 2006 subject to strict compliance of the following specific and general conditions:

**A. SPECIFIC CONDITIONS :**

- i) Compliance to all the specific and general conditions stipulated for the existing sponge iron plant by the Central/State Govt. shall be ensured and regular reports submitted to the Ministry and its Regional Office at Bhubaneswar.
- ii) Efforts shall be made to reduce RSPM levels in the ambient air and a time bound action plan shall be submitted. Continuous stack monitoring facilities for all the stacks shall be provided and sufficient air pollution control devices viz. Electrostatic precipitator (ESP), gas cleaning plant, cyclone, multi-cyclone, wet scrubber, bag filters etc. shall be provided to keep the emission levels below 50 mg/Nm<sup>3</sup>. At no time, the emission level shall go beyond the prescribed standards. Interlocking facilities shall be provided so that process can be automatically stopped in case emission level exceeds the limit.
- iii) Electrostatic precipitator (ESP) shall be provided to DRI kilns, pellet plant, CFBC boiler and waste heat recovery boiler (WHRB) to control gaseous emissions within 50 mg/Nm<sup>3</sup>. Blast furnace shall be provided with cyclone/multi-cyclone followed by wet scrubber type gas cleaning plant (GCP) to control dust pollution. Bag filters shall be provided to stock house to control dust emissions. Fume extraction system with bag filters to steel melting shop (SMS), electric arc furnace (EAF), ladle refining furnace (LRF), ferro alloy plant and rolling mill shall be provided to control dust pollution. Recuperator system with high stack shall be provided to rolling mill. Data on ambient air quality, stack emissions and fugitive emissions shall regularly submitted to the Ministry's Regional Office at Bhubaneswar, Jharkhand Pollution Control Board (JPCB) and Central Pollution Control Board (CPCB) once in six months.

- iv) Hot gases from DRI kiln shall be passed through Dust Settling Chamber (DSC) to remove coarse solids and After Burning Chamber (ABC) to burn CO completely and used in waste heat recovery boiler (WHRB). The gas then shall be cleaned in ESP before leaving out into the atmosphere through ID fan and stack.
- v) Proper and full utilization of DRI and blast furnace gases in power plant using heat recovery steam generators shall be ensured and no flue gases shall be discharged into the air.
- vi) The National Ambient Air Quality Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16<sup>th</sup> November, 2009 shall be followed.
- vii) In-plant control measures for checking fugitive emissions from all the vulnerable sources. Bag filters shall be provided at intermediate bins/separation buildings, product storage silos, iron ore circuit, cooler discharge and raw material handling section, stock house, grinding and material transfer and junction points etc. Dust extraction system with bag filters shall be provided to crusher house, screens, transferring chutes, junction towers, feed points below reclaim hoppers, pellet plant and blast furnace stock house. Dust suppression system with dry fog type and water sprinklers shall be provided at coal handling and crushing area to control fugitive dust emissions. Closed conveyers and closed crushing unit with water sprinkling system shall be provided to suppress fugitive emissions from the coal washery. Further, specific measures like asphaltting of the roads within premises shall be carried out to control fugitive emissions. Fugitive emissions shall be controlled, regularly monitored and records maintained.
- viii) Gaseous emission levels including secondary fugitive emissions from all the sources shall be controlled within the latest permissible limits issued by the Ministry and regularly monitored. Guidelines / Code of Practice issued by the CPCB shall be followed. New standards issued by the Ministry for the sponge iron plant in May, 2008 shall be followed.
- ix) Vehicular pollution due to transportation of raw material and finished product shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of the raw material and finished product.
- x) Total water requirement from Subernrekha River shall not exceed 19,200 m<sup>3</sup>/day and prior 'permission' for the drawl of 19,200 m<sup>3</sup>/day water from the concerned department shall be obtained. Cooling tower blow down shall be taken to settling tank and used for dust suppression. The wastewater from gas cleaning plant (GCP) of blast furnace shall be treated in an effluent treatment plant (ETP) and clarified water reused in GCP itself. The regeneration wastewater from the demineralization (DM) plant shall be neutralized in a neutralization pit and used for dust suppression. The effluent from captive power plant shall be taken to ash pond and reused for ash handling and slag granulation. The wastewater generated from SMS and rolling mill shall be taken to scale pit and reused for cooling and slag granulation. The wastewater from coal washery after recovery of fines shall be re-circulated.
- xi) Efforts shall be made to make use of rain water harvested. If needed, capacity of the reservoir shall be enhanced to meet the maximum water requirement. Only balance water requirement shall be met from other sources.
- xii) 'Zero' effluent discharge shall be strictly followed and no wastewater shall be discharged outside the premises. Domestic wastewater shall be treated in sewage treatment plant (STP) and used for green belt development. *✓*

- xiii) The water consumption shall not exceed 16 m<sup>3</sup>/Ton of Steel as per prescribed standard.
- xiv) Regular monitoring of influent and effluent surface, sub-surface and ground water shall be ensured and treated wastewater shall meet the norms prescribed by the State Pollution Control Board or described under the E(P) Act whichever are more stringent. Leachate study for the effluent generated and analysis shall also be regularly carried out and report submitted to the Ministry's Regional Office at Bhubaneswar, Jharkhand SPCB and CPCB.
- xv) Char from DRI Plant, coal rejects and fines from coal washery shall be used in AFBC boilers as fuel. Iron ore, fluxes, mill scale from rolling mill etc. shall be recycled to sinter plant to produce sinter.
- xvi) All the char from DRI plant shall be utilized in AFBC boiler of power plant and no char shall be disposed off anywhere else. AFBC boiler shall be installed simultaneously alongwith the DRI plant to ensure full utilization of char from the beginning. All the blast furnace (BF) slag shall be granulated and provided to cement manufacturers for further utilization. SMS slag and kiln accretions shall also be properly utilized properly. All the other solid waste including broken refractory mass shall be properly disposed off in environment-friendly manner. Dust and sludge from blast furnace, mill scales from rolling mill and casting machines and dust from DRI plant, pellet plant, SMS, ferro alloy plant shall be reused in pellet plant. Oily waste and spent oil shall be provided to authorized recyclers/reprocessors.
- xvii) All the slag (ferro alloy, blast furnace slag etc.) shall be used for land filling inside the plant or used as building material only after passing through Toxic Chemical Leachability Potential (TCLP) test. Toxic slag shall be disposed in secured landfill as per CPCB guidelines. Otherwise, hazardous substances shall be recovered from the slag and output waste and be disposed in secured landfill as per CPCB guidelines.
- xviii) Slag produced in Ferro-Manganese (Fe-Mn) production shall be used in manufacture Silico-Manganese (Si-Mn).
- xix) Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 1999 and subsequent amendment in 2003. All the fly ash and blast furnace slag shall be provided to cement and brick manufacturers for further utilization and 'Memorandum of Understanding' shall be submitted to the Ministry's Regional Office at Bhubaneswar within 3 months of issue of this letter.
- xx) Proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and its composition, end use of solid/hazardous waste shall be submitted to the Ministry's Regional Office at Bhubaneswar, Jharkhand SPCB and CPCB.
- xxi) A time bound action plan shall be submitted to reduce solid waste, its proper utilization and disposal.
- xxii) A Disaster Management Plan shall be prepared and a copy submitted to the Ministry's Regional Office at Bhubaneswar, Jharkhand SPCB and CPCB within 3 months of issue of environment clearance letter.
- xxiii) As proposed, green belt shall be developed in 60 acres (34 %) out of total 176.33 acre area within and around the plant premises as per the CPCB guidelines in consultation with DFO. ✓

- xxiv) Prior permission from the State Forest Department shall be taken regarding likely impact of the expansion of the proposed steel plant on the reserve forests. Measures shall be taken to prevent impact of particulate emissions / fugitive emissions, if any from the proposed plant on the surrounding reserve forests viz. Pendrabera PF, Kanki PF, Basrapahar PF, Palubera PF, Giddibera PF, Muskikudar PF, Tetuldanga PF, Poradih PF, Dalma PF, Bajjnathpur PF, Baslikoacha PF and Dalma Reserve Forest located within 10 km radius of the project. Further, Conservation Plan for the conservation of wild fauna in consultation with the State Forest Department shall be prepared and implemented.
- xxv) All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel Plants shall be implemented.
- xxvi) All the commitments made to the public during the Public Hearing / Public Consultation meeting held on 27<sup>th</sup> August, 2009 shall be satisfactorily implemented by allocating separate budget to implement the same.
- xxvii) Rehabilitation and Resettlement Plan for the project affected population including tribals, if any, shall be implemented as per the policy of the State Govt. in consultation with the State Govt. of Jharkhand. Compensation paid in any case shall not be less than the norms prescribed under the National Resettlement and Rehabilitation Policy, 2007.
- xxviii) The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

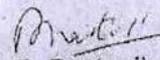
#### B. GENERAL CONDITIONS:

- i. The project authorities must strictly adhere to the stipulations made by the Jharkhand Pollution Control Board (JPCB) and the State Government.
- ii. No further expansion or modifications in the plant should be carried out without prior approval of the Ministry of Environment and Forests.
- iii. The gaseous emissions from various process units shall conform to the load/mass based standards notified by this Ministry on 19<sup>th</sup> May, 1993 and standards prescribed from time to time. The state Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location.
- iv. At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub> and NO<sub>x</sub> are anticipated in consultation with the Jharkhand PCB. Data on ambient air quality and stack emission should be regularly submitted to this Ministry including its Regional Office at Bhubaneswar and the Jharkhand PCB/CPCB once in six months.
- v. Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19<sup>th</sup> May, 1993 and 31<sup>st</sup> December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.
- vi. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels

should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).

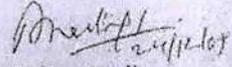
- vii. Occupational Health Surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- viii. The company shall develop surface as well as ground water harvesting structures to harvest the rainwater for utilization in the lean season besides recharging the ground water table.
- ix. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.
- x. As proposed, Rs. 135.00 Crores and Rs. 13.5 Crores shall be earmarked towards total capital cost and recurring cost/annum for environmental pollution control measures and judiciously utilized to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. The funds so provided shall not be diverted for any other purpose.
- xi. The Regional Office of this Ministry at Bhubaneswar / CPCB / Jharkhand SPCB will monitor the stipulated conditions. A six monthly compliance report and the monitored data along with statistical interpretation shall be submitted to them regularly.
- xii. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the JSPCB and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office.
- xiii. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad / Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions / representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.
- xiv. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF, the respective Zonal Office of CPCB and the JPCB. The criteria pollutant levels namely; PM<sub>10</sub>, PM<sub>2.5</sub>, RSPM, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- xv. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF at Bhubaneswar, the respective Zonal Office of CPCB and the JPCB. The Regional Office of this Ministry at Bangalore / CPCB / JPCB shall monitor the stipulated conditions.

- xvi. The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company alongwith the status of compliance of environmental conditions and shall also be sent to the respective Regional Offices of the MOEF by e-mail.
- xvii. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.
- 7.0. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- 8.0. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- 9.0. Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.
- 10.0. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management and Handling) Rules, 2003 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules.

  
(Dr. P. B. Rastogi)  
Director

Copy to:-

1. The Secretary, Department of Environment, Govt. of Jharkhand, Jharkhand.
2. Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
3. Chairman, Jharkhand Pollution Control Board, Jharkhand, Town Administrative Building, H.E.C., Dhruwa, Raanchi - 824004, Jharkhand.
4. The Chief Conservator of Forests (Eastern), Regional Office (EZ), A/3, Chandrasekharapur, Bhuvaneswar - 751 023, Orissa.
5. Adviser (IA-II), Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
6. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
7. Monitoring Cell
8. Guard File.
9. Record File.

  
(Dr. P. B. Rastogi)  
Director

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**Annexure-II**

F. No. 22-24/2018-IA.III  
Government of India  
Ministry of Environment, Forest and Climate Change  
(Impact Assessment Division)  
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Indira Paryavaran Bhawan  
Aliganj, Jorbagh Road  
New Delhi-110 003

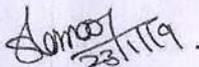
Dated: 23<sup>rd</sup> January, 2019

**OFFICE MEMORANDUM**

**Sub.: Exemption of Environment Clearance for Thermal Power Plant using Waste Heat recovery Boilers (WHRB) without any auxiliary fuel etc.**

The Environmental Impact Assessment Notification, 2006 under the environment (Protection) Act, 1986, as amended vide S.O. 1599 (E) dated 25<sup>th</sup> June, 2014 provides exemption to Thermal Power Plant from the requirement of prior environment clearance.

2. This Ministry has received many proposals of environmental clearances for setting up new or expansion of captive power plants employing Waste Heat Recovery Boilers (WHRB) without any auxiliary fuel in the existing Cement Plants, Integrated Steel Plants, Metallurgical Industries (Ferrous and Non-ferrous) and other industries, having potential for heat recovery to utilise the same for power generation.
3. The spirit of exempting requirement of environmental clearance for the Thermal Power Plant using waste heat boilers without any auxiliary fuel vide S.O. 1599 (E) dated 25<sup>th</sup> June, 2014 is to promote energy conservation, reduce green house emissions and in larger interest of the environment including climate change.
4. In view of the above, it is hereby clarified that setting up new or expansion of captive power plants employing WHRB without using any auxiliary fuel, in the existing Cement Plants, Integrated Steel Plants, Metallurgical Industries (Ferrous and Non-ferrous) and other industries having potential for heat recovery, does not attract the provisions of EIA Notification 2006, read with subsequent amendments therein.
5. This issues with the approval of Competent Authority.

  
(Sharath Kumar Pallerla)  
Director  
IA Division

To,

1. All the officers of IA Division
2. Chairperson/Member Secretary of all the SEIAA/SEAC
3. Chairperson/Member Secretary of all the DEIAA/DEAC

4. Chairman/Member Secretary of CPCB
5. Chairperson/Member Secretary of all the SPCBs/UTPCCs

Copy to:

1. PS to Hon'ble Minister, EF&CC
2. PS to Hon'ble Minister for State, EF&CC
3. PPS to Secretary, EF&CC
4. PPS to AS(AKJ)/AS(AKM)
5. PPS to JS(GB)/JS(JT)
6. Website of MoEF&CC
7. Guard file

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Annexure-III



## JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No.: JSPCB/HO/RNC/CTE-6119599/2020/168

Dated : 2020-03-26

Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Reference: Application (s) No.- 6119599 / dated : 11/01/2020 of Nilachal Iron & Power Ltd (550 TPD), Aashish Jajodia for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

2. Documents Relied Upon:

(a) The content of D.F.O., seraikela, letter no.-2405 dated-04.12.2018 stating distance of forest from proposed site is 0 meter, no Wild Life Sanctuary/Bio-diversity/National Park within 10 km. and project is not part of ESZ,

(b) The content of current CTO vide ref. no. JSPCB/HO/RNC/CTO-3875529/2018/1812 Dated 2018-11-22 valid up to 31-3-2020;

(c) The content of Environmental Clearance (EC), Ref No. J-11011/ 662/2008 IA II (I) dated 24.12.2009 , Govt. of India.

(d) The content of MoEF&CC, Govt. of India letter no. 22-24/2018-IA.III dated 23.01.2019 for exemption from obtaining EC for Thermal Power Plant using Waste Heat Recovery Boiler without any auxiliary fuel;

(e) The content of inspection report vide Ref. No. 1607 dated 18.09.2019 of RO, Jamshedpur;

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza- Ratanpur, P.S -Ratanpur, District-SERAIKELA KHARSAWAN as follows:

| Project          | Site-Area                   |              | Investment (Rs)/ Year | Product & Capacity          | Period of CTE                |
|------------------|-----------------------------|--------------|-----------------------|-----------------------------|------------------------------|
|                  | Plot Nos.                   | Area         |                       |                             |                              |
| Before Expansion | Mauza-Dighi, East Singhbhum | 55.7363 Acre | 850.04 Lac            | Electric Power(WHRB)- 12 MW | 18 months from date of issue |

(A) Specific Conditions:

- (2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gases collect(s) and undergo (es) cleaning and clean air goes out.
- (3) That, the occupier shall install such automatic inbuilt system(s) that process flue gas(es) / process gas(es) and undergo(es) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.
- (4) That, the occupier shall have D G Set(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm .
- (5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).
- (6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.
- (7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.
- (8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (9) That, this CTE is valid subjected to the validity of mining Lease / Mining Plan / Ecofriendly / Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (10) That, this CTE is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.
- (11) That, this CTE shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.
4. That, this CTE shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTE is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTE will be revoked if any of the information/ documents/ certificates/ undertaking given by the occupier is found false/fictitious/forged in future.
6. This order shall be valid subject to compliance of all other legal requirements applicable to the unit.

**Annexure-IV**



## JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-6643985/2020/715

Dated : 2020-03-26

**Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981**

1. Application (s) dated 2020-02-14 of Nilachal Iron & Power Ltd (550 TPD), Occupier Name :Aashish Jajodia for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981..

2. **Documents Relied Upon:**

(a) The content of Environmental Clearance (EC), Ref No. J-11011/662/ 2008 IA II (I) dated 24.12.2009 , Govt. of India.

(b) The content of Consent-to-Establish (CTE), Ref No. 267 dated 17.12.2003 and Ref. No. 1839 Ranchi, Dated 01.04.2009;

(c) The content of Consent-to-Operate (CTO), vide Ref No. 2018/346 dated 14.02.2019 for the production capacity of Sponge Iron - 2 X 100 TPD, 1 X 350 TPD valid up to 31.12.2019;

(d) The content of Inspection Report (I/R), Ref. No. 1916 dated 16.11.2019 of Regional Officer, Regional Office-Cum-laboratory, Jamshedpur;

(e) The content of affidavit entered in the Notary by Sri Gangadhar Bajpai , Senior General Manager (HR) of the unit declaring Dolochar to be sold to M/s Shah Sponge and Power Limited and submitted purchase order copy (ii) undertaking that the unit is commissioning WHRB Boiler alternatively to AFBC Boiler (iii) Undertaking that the WHRB Boiler will be commissioned tentavily by March 2021

(e) The content of affidavit uploaded with BG regarding installation of AFBC and WHRB boiler;

(f) The content of letter of the unit regarding change in Directorship of the unit;

(g) The content of two Bank Guarantee submitted:- (i) No. 0317BGD000118 dated 27.02.2020 amounting Rs. 10 lacs (valid till 30.09.2021); and (ii) No. 6275BGFD006219 dated 27.02.2020 amounting Rs. 10 lacs (valid till 30.09.2021);

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -Ratanpur , P S -Ratanpur , District -SERAIKELA KHARSAWAN , as follows:

| Project | Site-Area |      | Investment (Rs) | Product & Capacity | Period of CTO |
|---------|-----------|------|-----------------|--------------------|---------------|
|         | Plot Nos. | Area |                 |                    |               |
|         |           |      |                 |                    |               |

For, NILACHAL IRON & POWER LIMITED  
KANDRA  
  
Authorized Signatory

|                  |  |               |              |   |            |
|------------------|--|---------------|--------------|---|------------|
| Before Expansion | Khata No. 1, 6, 7, 12, 13, 14 and 17, Plot No. 79 to 389 | 56.0864 Acres | 11250.00 Lac | Sponge Iron - 2 X 100 TPD and 1 X 350 TPD | 30/06/2021 |
|------------------|--|---------------|--------------|---|------------|

## (A) Specific Conditions:

1. That, the occupier shall raise the height of all stacks attached with air pollution control devices (APCD) up to 30 meter within 2 months.
2. That, the occupier shall comply fugitive emission standards of 2000  $\mu\text{g}/\text{m}^3$  at a distance of 10 metre from raw material crusher and product handling areas etc.
3. That, the occupier shall provide separate electricity meter and totaliser for continuous recording of power consumption with all APCD. A logbook shall be maintained for recording of daily meterage of electricity meter connected to all APCDs. The amperage of the ID fan shall also be recorded continuously. Non functioning of APCD shall be recorded in the same logbook along with reasons for nonoperation of the Pollution Control Equipment.
4. That, the occupier shall provide software controlled interlocking facility keeping in view of on-line
5. That, the safety cap/emergency stack of rotary kiln type plant, which is generally installed above the afterburner chamber (ABC) of feed end column should not be used for discharging untreated emission, bypassing the air pollution control device.
6. That, the occupier shall emission and effluent monitoring system to ensure stoppage of feed conveyor, so that the feed to the kiln would stop automatically, if emergency/safety cap of the rotary kiln is opened or ESP is non - operational.
7. That, the occupier shall provide software controlled interlocking facility keeping in view of on-line
8. That, the occupier shall install mechanically operated fitted with water mixing (spiral pug mill) system
9. That, the occupier having production capacity of 200 TPD or above shall install Atmospheric Liquidized Bed Combustion (AFBC) Boilers for generation of power with use of char.
10. That, the occupier shall make the approach road and roads within premises of the plant and work areas asphalted or concreted.
11. That, the occupier shall maintain logbook for daily record of Char production and its usage. The record shall be made available to officials of ISPCB during inspection of the plant.

For, NILACHAL IRON & POWER LIMITED  
KANDRA

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12. That, the occupier shall make the approach road and roads within premises of the plant and work areas asphalted or concreted.
13. That, the occupier shall ensure Crushing and screening operation in shaded enclosed area.
14. That, the occupier shall make water sprinkling arrangement in areas around crushing and screening
15. That, the occupier shall make water sprinkling arrangement in areas around crushing and screening units, raw material heaps at unloading points, heavy vehicle movement areas, roads and waste dump sites etc.
16. That, the occupier shall have its conveyor belt for transporting the materials fully covered all along its way and transfer points of conveyor belt should also be covered and suction system should be connected to de-dusting equipment.
17. That, the occupier shall make extensive plantation of three tier all along the roads and boundary wall of the industry
18. That, the occupier shall, use the fly ash generated from AFBC boiler as per notification released by MoEF & CC, New Delhi "Fly Ash Notification" dated 14th September, 1999 and as amended on 25th January, 2016.
19. That, the occupier shall make arrangement for operation of the plant in such a way that all pollution control devices shall start before start of conveyor belt/plant operation and similarly all pollution control devices shall be put off only after stopping the operation of the plant
20. That, the occupier shall install and operate the on-line emission monitoring system uninterruptedly and the online data should regularly be transmitted to the server of the Board.
21. That, the occupier shall in no case dispose of the solid waste including fly ash and bottom ash on any agricultural land and keep it within the plant premises. The occupier having plant capacity less than 200TPD shall look for disposal of char in AFBC boiler of other plant. All the solid wastes shall be kept fully covered with wire mesh or soil coating. Different types of solid wastes generated shall be stored separately as per the guidelines of CPCB to avoid adverse effect on air quality and water region
22. That, the occupier shall install Closed Circuit Television (CCTV) camera for monitoring of operational status of APCDs and for observations of the same as and when required.
23. That, the occupier shall make arrangement for operation of the plant in such a way that all pollution control devices shall start before start of conveyor belt/plant operation and similarly all pollution control devices shall be put off only after stopping the operation of the plant.
24. That, the occupier shall install and operate the on-line emission monitoring system uninterruptedly and

For, NILACHAL IRON & POWER LIMITED

KANDRA

Authorised Signatory

the online data should regularly be transmitted to the server of the Board.

25. That, the occupier shall submit compliance of conditions of CTO half yearly to the Board.

26. That, the occupier shall maintain zero trade effluent discharge and install a web cam at each outlets of the drain.

27. That, the occupier shall construct garland drain, toe wall and settling tanks for storage of solid wastes and raw materials separately and de-siltation of settling tanks shall be done regularly.

28. That, the occupier shall construct garland drain, toe wall and settling tanks for storage of solid wastes and raw materials separately and de-siltation of settling tanks shall be done regularly.

29. That, the occupier shall has uploaded letter dated 20.12.2018 informing that the M/s S M Niryat Pvt. Ltd., has become the holding company of M/s Nilachal Iron Pvt. Ltd., of which holding company M/s Jai Balaji Industries Ltd. has ceased. The new director is Sri Manish Khemka. As their is change in Directorship of this plant, unit has requested for one year time for installation of Boiler.

30. That the occupier shall submit application for renewal of consent under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days to the date of expiry of this consent with requisite fee and documents showing compliance of all the above conditions.

31. That, the occupier shall construct WHRB Boiler by 31-3-21 and if fails to do so, the following Bank Guarantee(s) shall be forfeited. (i) No. 0317BGD000118 dated 27.02.2020 amounting Rs. 10 lacs (valid till 30.09.2021), and (ii) No. 6275BGFD006219 dated 27.02.2020 amounting Rs. 10 lacs (valid till 30.09.2021);

(B) General Conditions :

(1) That, the occupier shall maintain the National Ambient Air Quality Standard given below:

For, NILACHAL IRON & POWER LIMITED  
KANDLA

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| S N | Pollutant   | Time Weighted Average | Concentration in Ambient Air                  |   |
|-----|---|-----------------------|---|---|
|     |   |                       | Industrial, Residential, Rural and Other Area | Ecologically Sensitive Area (notified by Central Govt.) |
| (1) | (2)   | (3)                   | (4)   | (5)   |
| 1.  | Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>                               | Annual<br>24 hours    | 50<br>80                                      | 20<br>80  |
| 2.  | Nitrogen Dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>                              | Annual<br>24 hours    | 40<br>80                                      | 30<br>80  |
| 3.  | Particulate Matter (size less than 10 µm) or PM <sub>10</sub> , µg/m <sup>3</sup>   | Annual<br>24 hours    | 60<br>100                                     | 60<br>100   |
| 4.  | Particulate Matter (size less than 2.5 µm) or PM <sub>2.5</sub> , µg/m <sup>3</sup> | Annual<br>24 hours    | 40<br>60                                      | 40<br>60  |
| 5.  | Ozone(O <sub>3</sub> ), µg/m <sup>3</sup>   | 8 hours<br>1 hour     | 100<br>180                                    | 100<br>180  |
| 6.  | Lead (Pb) µg/m <sup>3</sup>   | Annual<br>24 hours    | 0.50<br>1.0                                   | 0.50<br>1.0   |
| 7.  | Carbon Monoxide (CO) mg/m <sup>3</sup>  | 8 hours<br>1 hour     | 02<br>04                                      | 02<br>04  |
| 8.  | Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>  | Annual<br>24 hours    | 100<br>400                                    | 100<br>400  |
| 9.  | Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>                          | Annual                | 05  | 05  |
| 10. | Benzo(a) Pyrene(BaP) Particulate Phase only ng/m <sup>3</sup>                       | Annual                | 01  | 01  |
| 11. | Arsenic (As) ng/m <sup>3</sup>  | Annual                | 06  | 06  |
| 12. | Nickel (Ni) ng/m <sup>3</sup>   | Annual                | 20  | 20  |

Note : Serial no. 1 to 4 – Mandatory  
Serial no. 5 to 12 As applicable for specific type of industry.

For, NILACHAL IRON & POWER LIMITED  
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- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

| S N | Parameter          | Standard                |
|-----|--------------------|-------------------------|
| 1   | Particulate Matter | 100 mg/ Nm <sup>3</sup> |

- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

| S N | Parameter              | Standard |
|-----|------------------------|----------|
| 1   | Total Suspended Solids | 100 mg/L |
| 2   | BOD                    | 30 mg/L  |
| 3   | COD                    | 250 mg/L |
| 4   | Oil & Grease           | 10 mg/L  |

- (4) That, the occupier shall dispose of solid wastes as follows:

| S N | Waste Type                        | Mode of Disposal                                       |
|-----|-----------------------------------|--|
| 1   | Hazardous Carbonaceous Wastes     | In co-processing in high temperature furnaces or kilns |
| 2   | Hazardous Non-Carbonaceous Wastes | In TSDF  |
| 3   | Hazardous Carbonaceous Wastes     | As a substitute of Soil or Mineral                     |

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

For, NILACHAL IRON & POWER LIMITED  
KANDLA

Authorised Signatory

- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.
- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

RAJEEV  
LOCHAN  
BAKSHI

Digitally signed by  
RAJEEV LOCHAN  
BAKSHI  
Date: 2020.03.27  
06:54:59 +05'30'

(Rajeev Lochan Bakshi)  
Member Secretary

Memo No. : JSPCB/HO/RNC/CTO-  
6643985/2020/715

Dated : 2020-03-26

Copy to: M/s Nilachal Iron & Power Ltd (550 TPD), At - Ratanpur Kandra, Chandil Road, Dist - Saraikela Kharsawan/ Deputy Commissioner, Saraikela Kharsawan/ the Director of Industry, Government of Jharkhand, Ranchi/ the Chief Inspector of Factories, Ranchi/ D.F O.- Saraikela Kharsawan/ D.M O.- Saraikela Kharsawan / Regional Officer, Regional Office-Cum-Laboratory, Jamshedpur for information & necessary action.

RAJEEV  
LOCHAN  
BAKSHI

Digitally signed  
by RAJEEV  
LOCHAN BAKSHI  
Date: 2020.03.27  
06:55:14 +05'30'

(Rajeev Lochan Bakshi)  
Member Secretary

For, NILACHAL IRON & POWER LIMITED  
KANRA

Authorised Signatory

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Annexure-V



Ph. : 0651-2403851  
Fax. : 0651-2403850

**Jharkhand State Pollution Control Board, Ranchi**  
(TO BE SUBMITTED IN TRIPLICATE)

Application for consent for emission/continuation of emission under section 21 of  
the AIR(prevention and control of pollution)Act, 1981

From  
Nilachal Iron & Power Ltd (550 TPD), Ratanpur  
Kandra, Chandil Road,  
City:Ratanpur  
Block:GAMHARIA  
District:SERAIKELA KHARSAWAN

Dated:  
22/11/2022

To

The Member Secretary,  
Jharkhand State Pollution Control Board  
Ranchi.

Sir,

I/we hereby apply for CONSENT under Section 21 of the Air(Prevention and Control of Pollution)Act,  
1981(14 of 1981) to make emission from Industrial Plant owned by

1. Ganga Dhar Bajpai for a period upto 2 Year years
2. The Annexure, appendices, other particulars and plans are attached herewith in triplicate.
3. I/We further declare that the information furnished in the Annexure/Appendices and plans are correct to the best of my/our knowledge.
4. I/we hereby submit that in case of change either of the point or the quantity of emission or of its quality a fresh application for CONSENT shall be made and until such consent is granted no change shall be made.
5. I/we hereby agree to submit to the Board application for renewal of CONSENT one month in advance of the date of expiry of the consented period for emission of to be continued thereafter.
6. I/We undertake to furnish any other information within one month of its being called by the Board.

**7. Bank Details:-**

| Bank Draft No. | Date | Amount |
|----------------|------|--------|
|----------------|------|--------|

Accompaniments:-

## ANNEXURE TO FORM

Existing  
Chimney New  
Altered

Note: Any applicant knowingly giving incorrect information or suppressing any information pertaining three to shall be liable to any action under the provisions.

While filling this annexure the applicant shall, for such of the items not pertaining to his activity, shall state 'not applicable' against the relevant one and not leave blank.

1. (a) Full name of the applicant with address : Ganga Dhar Bajpai, B - 34, Rajnigandha Lane, Ashina Gardens, Jamshedpur, PO & PS : Sonari, East Singhbhum, Jh. - 831011 (Tel. No.) 91-7070095045
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : 1411/SIA/IMO/2003,2003-05-28
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : Name - Mr. Ganga Dhar Bajpai Director  
Address - B -34, Rajnigandha Lane, Ashina Gardens, Jamshedpur, PO & PS : Sonari, East Singhbhum, Jharkhnd. - 831011  
Mob- 9938231829  
7070095045
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : small
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : Nilachal Iron & Power Ltd (550 TPD), Ratanpur Kandra, Chandil Road,  
Tel. No.: 70910-9938231829  
e-mail: hrplant@nilachal.co.in
3. Give revenue /City Survey No. of the land/premises for which the application is made: District:SERAIKELA KHARSAWAN  
Town/Village:Ratanpur  
City Survey no./Revenue Survey no.:15  
Khata No.:1 to 17  
Area in Hectares:56.0864 Acres
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : April,2005

5. State the Civil/Military : Other  
/Defence/Industrial Estate etc. under  
whose administrative jurisdiction the  
occupiers/industrial plant is situated:  
District: SERAIKELA KHARSAWAN  
Corporation: N.A.  
Village Panchayat: Ratanpur  
Contonment: N.A.  
Defence Deptt: N.A.  
State Govt: Jharkhand  
Prohibited areas: N.A.  
Others: N.A.

6. (a) State whether plant site has been : NO  
declared as prohibited area:  
(b) If yes, state the name of the :-  
Authority and furnish a certified copy  
of the order under which the area has  
been declared as prohibited area
7. State Working season per year of the : Jan to Dec  
plant:
8. (a) No. of persons attending the factory : 350 (approx)  
per day:  
(b) No. of persons residing in the : 2  
permises

9. Indicate the present use of the land in the vicinity (5 Km. radius) of the:

| Name of Surrounding | Distance (in meters) | Description |
|---------------------|----------------------|-------------|
|---------------------|----------------------|-------------|

10. Climatological and Meteorological :  
Details (if available):
- (a) Indicate the climate conditions at :  
the site (arid and semi-arid etc.)
- (b) Rainfall (yearly average range) :-
- (c) Temperature (seasonal range) :
- (d) Information on speed and direction :  
of wind
- (e) Humidity and Solar radiation :

11. Give list of all materials in the process:

| List of Raw Materials & Quantity   | Principal use           |
|--|-------------------------|
| COAL-15154 MT/MONTH, IRON ORE-<br>23074 MT/MONTH, DOLOMITE-832<br>MT/MONTH/39060 |                         |
| Coal/181855  | Making Electrical power |

A process flow diagram must be included with this statement showing entry and exit points of all raw materials, intermediate products, by products and finished products, Detail process and control equipment.:  
(See Enclosure) -

12. Give the name of product & by-product with daily Capacity

| Name of Products                          | Quantity.in(Metric Tonnes/month) | Name of By-Products with Quantity(Metric Tonnes/month) |
|---|----------------------------------|--|
| Sponge Iron - 2 X 100 TPD and 1 X 350 TPD | 16500                            |  |
| Electrical Power                          | 12 MW WHRV                       |  |

13. Fuel Consumption in T/day

| Fuel Name | Daily Consumption(T/day) | Unit | Calorific value | Ash contents | Sulphur contents | Others |
|-----------|--------------------------|------|-----------------|--------------|------------------|--------|
|           |                          |      |                 |              |                  |        |

14. Atmospheric Emission from each stack

|                                       |  |
|---------------------------------------|--|
| Total no. of stacks:                  |  |
| Material for construction of Stack:   |  |
| Stack Attached to:                    |  |
| Height above ground level(in metres): |  |
| Height above roof(in metres):         |  |
| Stack Top:                            |  |
| Inner dimensions (in meters):         |  |
| Gas quantity-m <sup>3</sup> /hr:      |  |
| Flue gas temperature 'C:              |  |
| Exit velocity of gas/sec:             |  |

(a) Flue gas emission

| Stack No. | Type of fuel | Quantity of fuel/hr | Type of firing | So <sub>2</sub> | Nox | CO/HC | Particulates | Others |
|-----------|--------------|---------------------|----------------|-----------------|-----|-------|--------------|--------|
|           |              |                     |                |                 |     |       |              |        |

(b) Process Emission

| Quantity of gas (in Nm <sup>3</sup> /hr) | So <sub>2</sub> | Co <sub>2</sub> | Analysis of vent hydrocarbons | Particulates in mg/Nm <sup>3</sup> | Other Specify |
|--|-----------------|-----------------|-------------------------------|------------------------------------|---------------|
|  |                 |                 |                               |                                    |               |

(c) Particulate analysis

(d) Chemical Composition(if available)

15. Give details of flue gas sampling arrangements : E.S.P.
16. Give details of laboratory facilities available for analysis of emission : The Analysis has been done by J.S.P.C. Board.
17. Is there sufficient space available for installing air pollution control equipment :
18. Details of air pollution :-

| Stack Name | Equipment Name | State |
|------------|----------------|-------|
|            |                |       |

19. State the total quantity of air handled by ventilation equipments,specify size and no.of equipments, installed or to be installed

| Equipment Name | Equipment Size | No. of equipments | Status |
|----------------|----------------|-------------------|--------|
|----------------|----------------|-------------------|--------|

20. Give the following details

(a) Total investment in the factory and the year of investment : 12100.0400391 2022

(b) The estimated expenditure for implementation of the scheme to control air pollution : 1. ESP & Chimney 2. Dedusting System 3. Dust suppression system & Settling tank

(c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. : N.A.

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any : N.A.

(e) Further action that is being taken up by the firm to control air pollution. : As per direction by J.S.P.C.Board.

21. Other relevent information, if any

: N.A.

Signature

(Name and address of the applicant on behalf of name and address of the Firm.):  
Ganga Dhar Bajpai, B -34. Rajnigandha Lane, Ashina Gardens, Jamshedpur, PO & PS : Sonari, East Singhbhum, Jh. - 831011

The Applicant is hereby instructed to make himself familiarizes with the Air(Prevention and Control of Pollution)Act, 1981 before attempting to fill up the form.

1. Latitude and longitude of the unit at four points (Attached)
2. Land document such as sale deed/registered land lease deed/rent deed (Attached)
3. Estimated Project Cost including cost of land, building and plant & machinery (without depreciation) duly certified by CA (Attached)
4. Detail of all sources of emission and fugitive emission and pollution control arrangement at its points (Attached)
5. Affidavit certifying that no expansion/modernization in the plant has not been made after construction of the plant after obtaining CTE (Attached)
6. Environmental Statement (Attached)
7. Self-declaration/Affidavit for procuring valid source of raw material (Attached)
8. Details of air pollution control measures implemented (Attached)
9. Detail of effluent treatment plant with design if applicable (Attached)
10. Details of the pollution control devices preferably accompanied with analysis of treated effluent/emission/solid waste, as the case may be (Attached)
11. Copy of authorization under Hazardous and other Wastes (Management, and Transboundary Movement) Rules, 2016, if these Rules apply to the industry (Attached)
12. Copy of CTE and CTO with compliance report (with required documents) (Attached)
13. EC copy with compliance report, if applicable (Attached)
14. Authorization to file application (Attached)

Signature

Name of the applicant: Ganga Dhar Bajpai

Address of the Applicant: B -34, Rajnigandha Lane,  
Ashina Gardens, Jamshedpur, PO & PS : Sonari,  
East Singhbhum, Jh. - 831011



**JHARKHAND STATE POLLUTION CONTROL BOARD, RANCHI**

SCHEDULE I

(From - IVA)

For Industries

(To be submitted in triplicate)

Ph.:0651-2403851

Ph.:0651-2403850

Application for consent for discharge Continuation of discharge under section 25/26 of water  
(Prevention and Control of Pollution) Act, 1974  
(See Rule 22)

From

Nilachal Iron & Power Ltd (550 TPD)  
Ratanpur Kandra, Chandil Road,  
GAMHARIA  
SERAIKELA KHARSAWAN

Dated : 22/11/2022

To

The Member-Secretary,  
Jharkhand State Pollution control Board  
Ranchi.

Sir,

1. I/We apply for consent under section 25/26 of the water (Prevention and Control of pollution) Act, 1974 (6 of 1974) \*to bring into use new or altered outlets for the discharge of \* Sewage/trade effluent\* from land/premises owned by Nilachal Iron & Power Ltd (550 TPD) for a period upto 2 Year years as per details given in the Annexure;

2. The Annexure, appendices, other particulars and plans are attached herewith in triplicate

3. I/We further declare that the information furnished in the Annexure/appendices and plan is correct to the best of my/our knowledge.

4. I/We hereby submit that in case of change either of the point or the quantity of discharge, or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made.

5. I/We hereby agree to submit to the Board an application for renewable consent one month in advance to the date of expiry of the consented period for outlet/discharge, if to be continued thereafter.

6. I/We undertake to furnish any other information within one month of its being called for by the Board.

Yours faithfully,  
Signature

Name of the Applicant : Nilachal Iron & Power Ltd (550 TPD)  
Address of the Applicant : B -34, Rajnigandha Lane, Ashina Gardens, Jamshedpur, PO & PS : Sonari, East  
Singhbhum, Jh. - 831011

**Accompaniments :**

1. Latitude and longitude of the unit at four points (Attached)
2. Land document such as sale deed/registered land lease deed/rent deed (Attached)
3. Estimated Project Cost including cost of land, building and plant & machinery (without depreciation) duly certified by CA (Attached)
4. Detail of all sources of emission and fugitive emission and pollution control arrangement at its points (Attached)
5. Affidavit certifying that no expansion/modernization in the plant has not been made after construction of the plant after obtaining CTE (Attached)
6. Environmental Statement (Attached)
7. Self-declaration/Affidavit for procuring valid source of raw material (Attached)
8. Details of air pollution control measures implemented (Attached)
9. Detail of effluent treatment plant with design if applicable (Attached)
10. Details of the pollution control devices preferably accompanied with analysis of treated effluent/emission/solid waste, as the case may be (Attached)
11. Copy of authorization under Hazardous and other Wastes (Management, and Transboundary Movement) Rules, 2016, if these Rules apply to the industry (Attached)
12. Copy of CTE and CTO with compliance report (with required documents) (Attached)
13. EC copy with compliance report, if applicable (Attached)
14. Authorization to file application (Attached)

**Bank Details:-**

| Amount | Bank Draft No. | Date |
|--------|----------------|------|
|--------|----------------|------|

**ANNEXURE TO FORM**

Outlet/discharge  
(Existing/New/Altered)

Note: Any applicant knowingly giving incorrect information or suppressing any information per-Training there to shall be liable for any actions under the provisions of the Act.

While filing the annexure the applicant shall, for such of the items not pertaining to his Activity shall, for such Applicable against the relevant one and not leave blank.

1.

|   |  |
|---|--|
| (a) Full name of the applicant with address   | Nilachal Iron & Power Ltd (550 TPD)  |
| (a) Is the firm registered?   | YES  |
| (b) If yes, give the number & date of registration  | 1411/SIA/IMO/2003  |
| (c) Full address of the registered office   | Ratanpur Kandra, Chandil Road,   |
| (d) Name, designations and full address of occupier/occupiers/etc. of persons like, partners, Managing Director/Directors/ Manager etc. incharge of the company:- | Name - Mr. Ganga Dhar Bajpai<br>Director<br>Address - B -34. Rajnigandha Lane, Ashina Gardens,<br>Jamshedpur, PO & PS : Sonari, East Singhbhum,<br>Jharkhd. - 831011<br>Mob- 9938231829 7070095045 |

2.

|   |  |
|---|--|
| Full location premises/Institutes/factory/Industry with detail address. | Nilachal Iron & Power Ltd (550 TPD)<br>Ratanpur Kandra, Chandil Road,<br>GAMHARIA<br>SERAIKELA KHARSAWAN |
|---|--|

3. Give revenue/city Survey number of land/premises for which the application is made.

|                                       |  |
|---------------------------------------|--|
| Tel.No.                               | 70910-9938231829   |
| Telegraphic Address                   | B -34. Rajnigandhā Lane, Ashina Gardens, Jamshedpur,<br>PO & PS : Sonari, East Singhbhum, Jh. - 831011 |
| District                              | East Singhbhum   |
| Taluk                                 | GAMHARIA   |
| Town                                  | Jamshedpur   |
| Village                               | Jamshedpur   |
| Survey No/Mauza No/Revenue Survey No. | 15   |
| Area in Hectares                      | 56.0864 Acres  |

4. State month and year in which the land/premises Institute/Factory/Industries was actually put into commission or is proposed to be into commission : April2005

5.

|   |           |
|---|-----------|
| State the Civil/Military/Collectorate/Defence/Industrial Estate etc. under whose administrative jurisdiction the applicant's land/premises in situated. | Other     |
| Corporation   | N.A.      |
| Vill. Panchayat   | Ratanpur  |
| Contonment  | N.A.      |
| Defence Deptt   | N.A.      |
| Port Trust  | N.A.      |
| State Govt.   | Jharkhand |
| Prohibeted areas  | N.A.      |

6. (a) State whether the land/premises Industry/factory/has been declared as prohibited area : NO  
(b) If yes, state the name of the authority and furnish a certified copy of the order vide which the area has been declared as prohibited area :

7. State working season per year for the Industry/factory : Jan to Dec

8. (a) No. of workers attending the factory per day. : 350 (approx)

(b) No. of persons residing in the premises. : 2

9.(a) Give the list of materials, such as metals, alloys' chemicals oil, fuel per month in metric tones :

| Metals and Alloys | Name                 | Weight |
|-------------------|----------------------|--------|
| Coal              | COAL, MT/MONTH       | 15154  |
| Coal              | Coal-181855 MT/annul | 18185  |

(b). Give the List of Name of Product Details and By-Product manufactured per month in (MT):

| Sr.No. | Name of products                          | Qty. in M.T per month |
|--------|---|-----------------------|
| 1      | Sponge Iron - 2 X 100 TPD and 1 X 350 TPD | 16500                 |
| 2      | Electrical Power                          | 12 MW WHRV            |

C. Give the list of Intermediate Product Details :

| Sr.No. | Name of products | Qty. in M.T per month |
|--------|------------------|-----------------------|
| 1      |                  | 16500                 |
| 2      |                  | 12 MW WHRV            |

10 & 11. Water Consumption Details :

| Source Consumption | Quantity(KL/D) |
|--------------------|----------------|
|                    |                |

12. State whether storm water drains are kept separate from industrial/ domestic effluents :

Yes

13. Is Domestic effluent allowed to get mixed in industrial effluent. :

No

14. State if treatment for industrial or domestic effluent or one for combined effluent is made.If yes, state the process of treatment in brief(separately for each treatment plant) :

NO

15 & 16. Effluent Disposal Details :

| Name | Status(Already made) | Status(Proposed to be made) |
|------|----------------------|-----------------------------|
|      |                      |                             |

17. Give Quantative disposal of effluent in kilo litres provided for the place mentioned below:

| Place | Domestic | Industrial | Mixed |
|-------|----------|------------|-------|
|       |          |            |       |

18. Is There any provision for equalizing or holding lagoons tank to store the effluent during unfavorable streams ortidal conditions:

| Type of Provision | Already made | Proposed to be made |
|-------------------|--------------|---------------------|
|                   |              |                     |

19. Details of land available/can be made available in case pumping of effluent on lands have to be considered.

Yes

20. Give details of composition of Domestic/Industrial/Combined effluent in respect of the following :

| Quality Parameter | Effluent Before treatment | Effluent After treatment |
|-------------------|---------------------------|--------------------------|
|-------------------|---------------------------|--------------------------|

Note : Furnish a copy of the analysis report of representative samples carried out by the approved laboratory.

21. Indicate the facilities available for waters.

22. :

| Type of Wastes | Description | Quantity | Method of Collection | Method of Disposal |
|----------------|-------------|----------|----------------------|--------------------|
|----------------|-------------|----------|----------------------|--------------------|

23. :

(a) Total investment on the industry and the year of investment.

12100.0400391 , 2022

(b) Estimated expenditure for implementation the schemes to control water pollution

(c) Expenditure incurred up-to date and progress achieved(Physical)for treatment of effluent, if any and the year/years of investments along with Physical Progress achieved.(The Firm should give details of action taken to date and the expenditure incurred and the required for the completion of the same.)

N.A.

(d) Annual operation and maintenance cost of effluent treatment plants, if any,

N.A.

(e) Further action that is being taken by the firm to control water pollution.

As per direction by J.S.P.C.Board.

Signature

Name & Address of applicant on behalf of : Ganga Dhar Bajpai  
B -34. Rajnigandha Lane, Ashina Gardens, Jamshedpur, PO & PS : Sonari, East Singhbhum, Jh. - 831011

Name & Address of the firm : Nilachal Iron & Power Ltd (550 TPD)  
Ratanpur Kandra, Chandil Road,  
GAMHARIA  
SERAIKELA KHARSAWAN

The applicant is hereby instructed to make himself familiarized with the water(Prevention & Control of Pollution)Act,1974 before attempting to fill up the form.

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Annexure-VI



Indira Paryavaran Bhawan  
Jor Bagh Road, Aliganj,  
New Delhi - 110003

E-mail: dirind-moefcc@gov.in

Tel: 011-24695368

Dated: 06<sup>th</sup> September, 2020

To

**Shri. Deep Chand Lamba,**  
**Director,**M/s. Nilachal Iron and Power Limited,  
5, Bentinck Street, Kolkata,  
West Bengal - 700001.

Email: niplpower@gmail.com; Tel: 033-24862154

**Subject:** Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant by M/s. Nilachal Iron and Power Limited located at Ratanpur-Kandra Village, Gamharia Block, District Saraikela-Kharsawan, Jharkhand [Online Proposal No. IA/JH/IND/111776/2019; File No. J-11011/662/2008-IAII(T)] – Prescribing of Terms of Reference (ToR) – regarding.

Sir,

1. This refers to the online application of M/s. Nilachal Iron and Power Limited made vide online proposal no. IA/JH/IND/111776/2019 dated 06/08/2020 along with the application in prescribed format (Form-I), copy of pre-feasibility report and proposed ToRs for undertaking detailed EIA study as per the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 3(a) Metallurgical industries (ferrous & non-ferrous) under Category "A" of the schedule of the EIA Notification, 2006 and appraised at Central Level.
2. The proposal cited above was considered during the 22<sup>nd</sup> meeting of Re-Constituted Expert Appraisal Committee [EAC] (Industry-1) held on 26<sup>th</sup> August – 28<sup>th</sup> August, 2020. The EAC proceedings of the proposal cited above is given as below.

**Details submitted by the project proponent**

3. M/s Nilachal Iron & Power Limited proposes an expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) Captive Power Plant on the available land within the existing plant premises, comprising of total 24.63 hectares (60.87 acres) as well on the additional land of total 56.3 hectares (139.13 acres) adjoining the existing plant premises.

*Terms of Reference for project titled "Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant by M/s. Nilachal Iron and Power Limited located at Ratanpur-Kandra Village, Gamharia Block, District Saraikela-Kharsawan, Jharkhand".*

4. The overall project scenario is given as below

| Unit   | Existing Unit under Operation        | Unit under Implementation | Proposed Units Capacity                           | Total Capacity and Products  |
|--|--------------------------------------|---------------------------|---|--|
| Beneficiation Plant                              | -                                    |                           | 6,00,000 TPA                                      | (1x0.6 MTPA)<br>6,00,000 TPA<br>Concentrated Iron Ore  |
| Pelletization Plant                              | -                                    |                           | 6,00,000 TPA<br>(Module: 1x6,00,000 TPA)          | (1x0.6 MTPA)<br>6,00,000 TPA Pellets   |
| Sponge Iron Plant                                | 550 TPD<br>(2x100 TPD,<br>1x350 TPD) |                           | 1800 TPD<br>(3x600 TPD)                           | 2350 TPD Sponge Iron<br>(2x100 TPD, 1x350 TPD, 3x600 TPD)  |
| Steel Melting Shop (SMS) with matching LRF & CCM | -                                    |                           | Induction Furnaces<br>(2x25 T + 4x15 T)           | Induction Furnaces<br>(2x25 T + 4x15 T)<br>3,63,000 TPA<br>Liquid Steel<br><br>(3,59,000 TPA<br>Billets)   |
| Rolling Mill (Liquid Steel)                      | -                                    |                           | 3,50,000 TPA                                      | 3,50,000 TPA<br>Rods, Bars, Light<br>Structural  |
| Ferro Alloy Plant                                | -                                    |                           | Submerged Arc<br>Furnaces (SAF) -<br>4 x 16.5 MVA | (SAF) -<br>4 x 16.5 MVA<br>1,25,000 TPA<br>Ferro Alloys<br>(35,160 TPA<br>Ferro-Chrome<br>+<br>14,367 TPA<br>Ferro-Silicon<br>+<br>43,633 TPA<br>Ferro-Manganese<br>+<br>31,840 TPA<br>Silico-Manganese) |
| Chrome Ore Briquette Plant                       | -                                    |                           | 30 TPH  | 30 TPH   |
| Oxygen Plant                                     | -                                    |                           | 100 TPD   | 100 TPD Oxygen   |
| Captive Power Plant                              | -                                    | 12 MW<br>WHRB             | 63 MW<br>(38 MW WHRB)                             | 75 MW<br>Power   |

Terms of Reference for project titled "Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1x0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant by M/s. Nilachal Iron and Power Limited located at Ratanpur-Kandra Village, Gamharla Block, District Saraikela-Kharsawan, Jharkhand".

| Unit | Existing Unit under Operation | 467<br>Unit under Implementation | Proposed Units Capacity   | Total Capacity and Products |
|------|-------------------------------|----------------------------------|---------------------------|-----------------------------|
|      |                               | based                            | based + 25 MW AFBC based) |                             |

- The proposed unit is located at Ratanpur-Kandra Village, Gamharia Block, District Saraikela-Kharsawan, Jharkhand. The geographical co-ordinates are Latitude - 22°52'39.94"N & Longitude - 86°03'55.24"E with above Mean Sea Level (AMSL): 170 m.
- The proposed expansion project will be installed on the available land within the existing plant premises, comprising of total 24.63 hectares (60.87 acres) as well on the additional land of total 56.3 hectares (139.13 acres) adjoining the existing plant premises. No forest land involved. Of the total area 26.71 ha (33%) land will be used for green belt development.
- No national park / wildlife sanctuary / biosphere reserve / tiger reserve / elephant reserve etc. are reported to be located in the core and buffer zone of the project. The area also does not report to form corridor for Schedule-I fauna.
- Total project cost is approx. Rs. 886 Crores. Manpower, to the tune of 1700 persons will be required for the plant operations.
- The targeted production capacity of the Beneficiation Plant (1x0.6 MTPA) is 6,00,000 TPA Concentrated Iron Ore, Pelletization Plant (1x0.6 MTPA) is 6,00,000 TPA Pellets, Sponge Iron Plant (2x100 TPD, 1x350 TPD, 3x600 TPD) is 2350 TPD Sponge Iron, Steel Melting Shop (SMS) with matching LRF & CCM (2x25 T + 4x15 T) is 3,63,000 TPA Liquid Steel (3,59,000 TPA Billets), Rolling Mill (3,50,000 TPA) is 3,50,000 TPA Rods, Bars, Light Structural, Ferro Alloy Plant (Submerged Arc Furnaces (SAF) - 4 x 16.5 MVA is 1,25,000 TPA Ferro Alloys (35,160 TPA Ferro-Chrome +14,367 TPA Ferro Silicon +43,633 TPA Ferro-Manganese +31,840 TPA Silico-Manganese), Chrome Ore Briquette Plant (30 TPH) is 30 TPH Chrome Ore Briquette, Oxygen Plant (100 TPD) is 100 TPD Oxygen, Captive Power Plant 75 MW (50 MW WHRB based + 25 MW AFBC based) is 75 MW Power. The raw material transportation will be done through Rail and road.
- The estimated power requirement of the proposed expansion project is about 121 MW. The above power requirement for the plant is proposed to be met from proposed 75 MW captive power plant and rest from State grid.
- Proposed raw materials and fuel requirement for major products of the project are as follows.

| SL. NO.                                     | RAW MATERIALS  | ANNUAL REQUIREMENT (IN TPA) |
|---|----------------|-----------------------------|
| <b>BENEFICIATION PLANT (6,00,000 TPA)</b>   |                |                             |
| 1.  | RAW IRON ORE   | 9,30,000                    |
| <b>PELLETIZATION PLANT (1X6,00,000 TPA)</b> |                |                             |
| 1.  | IRON ORE FINES |                             |
| 2.  | LIMESTONE      | 6,00,000                    |
| 3.  | BENTONITE      | 13000                       |
| 4.  | COAL FINES     | 20000                       |
| 5.  | COAL           | 13,000                      |
|   |                | 60,000                      |

Terms of Reference for project titled "Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1X0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant by M/s. Nilachal Iron and Power Limited located at Ratanpur-Kandra Village, Gamharia Block, District Saraikela-Kharsawan, Jharkhand".

| <b>DRI PLANT (3x600 TPD)</b>                              |                      |          |
|---|----------------------|----------|
| 1.  | PELLET               | 9,00,000 |
| 2.  | IMPORTED COAL        | 6,12,000 |
| 3.  | DOLOMITE             | 31,000   |
| <b>INDUCTION FURNACES (2x25 + 4x15 T)</b>                 |                      |          |
| 1.  | SPONGE IRON          | 2,20,000 |
| 2.  | SCRAPS               | 55,000   |
| 3.  | PIG IRON             | 55,000   |
| 4.  | FERRO ALLOYS         | 2,900    |
| <b>CAPTIVE POWER PLANT (25.0 MW BASED ON AFBC BOILER)</b> |                      |          |
| 1.  | IMPORTED COAL        | 1,50,000 |
| 2.  | DOLOCHAR             | 1,50,000 |
| <b>FERRO ALLOY PLANT (4 X 16.5 MVA)</b>                   |                      |          |
| <b>FERRO-CHROME</b>                                       |                      |          |
| 1.  | CHROME ORE           | 91,400   |
| 2.  | COKE                 | 14,000   |
| 3.  | COAL                 | 6,330    |
| 4.  | QUARTZ               | 700      |
| 5.  | DOLOMITE             | 700      |
| 6.  | LIME                 | 880      |
| 7.  | MOLASSES             | 2,110    |
| <b>SILICO-MANGANESE</b>                                   |                      |          |
| 1.  | MANGANESE ORE        | 54,130   |
| 2.  | FERRO MANGANESE SLAG | 22,300   |
| 3.  | COKE                 | 12,740   |
| 4.  | COAL                 | 12,740   |
| 5.  | QUARTZ               | 6,370    |
| <b>FERRO SILICON</b>                                      |                      |          |
| 1.  | QUARTZ               | 24,425   |
| 2.  | MILL SCALE           | 6,180    |
| 3.  | M.S. SCRAP           | 290      |
| 4.  | CHARCOAL             | 12,930   |
| 5.  | LAM COKE             | 7,900    |
| <b>FERRO MANGANESE</b>                                    |                      |          |
| 1.  | MANGANESE ORE        | 1,04,720 |
| 2.  | COKE                 | 17,450   |
| 3.  | COAL                 | 17,450   |
| 4.  | DOLOMITE             | 1,310    |

12. The total requirement of make-up water to meet process make-up and drinking needs of the proposed new facilities will be 3862 m<sup>3</sup>/day, to be sourced from Subarnarekha river. Domestic wastewater will be treated in Sewage treatment plant and industrial waste water generated will be treated in water treatment facility and reused completely.

13. The proponent has mentioned that there is no court case or violation under EIA

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Notification to the project or related activity.

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14. Name of the EIA consultant: Enviro Tech East Private Limited [S.No. 61, List of Accredited Consultant Organizations as on August, 2020].

#### Observations of the Committee

15. The Committee noted the following:
- Water shall be withdrawn from Subarnarekha river.
  - Plant site is located 13 KM away from CEPI area i.e., Saraikela Kharsawan.
  - Status of additional land of 56.3 Acres required for the plant is not given.
  - Railway facility is available nearby in Kunki and Kandla.

#### Recommendations of the Committee

16. After deliberations, the Committee recommended the project proposal for prescribing following specific ToRs for undertaking detailed EIA and EMP study in addition to the generic ToR enclosed at Annexure-1 read with additional ToRs at Annexure-2:
- EMP Matrix indicating EMP details, time line for implementation, Budgetary Provisions and Monitoring Schedule along with methodology shall be furnished in EIA report.
  - CPP of 25 MW using low sulfur Indian coal shall be installed with CEMS integrated with plant control for process control.
  - Green belt shall be developed in 40 % of the plant area.
  - CER amount to be spent shall be 1.5 times that of normal amount for meeting CEPI norms.
  - Only surface Water shall be used. GW abstraction shall not be permitted.
  - 100 % water consumed annually shall be recharged through water harvesting.
  - PM level from chimneys shall be maintained at < 30 mg/Nm<sup>3</sup> and Power plant emission norms of SO<sub>2</sub> and NO<sub>x</sub> less than 100 Mg/Nm<sup>3</sup> shall be adhered to.
  - The dust collected from roads, plant floors and APCDs shall be recycled to pellet plant.
  - IOBP tailings shall be dewatered and used for filling low lying areas and construction work. No dumping shall be permitted. 100 % of solid waste generated shall be utilized. Impervious concrete floor with shed shall be used to store chrome slag.
  - 100% dolo char generated shall be used in CPP. Dumping of dolo char is not permitted.
  - Plant shall operate on ZLD.
  - Fourth hole extraction system shall be installed on SAF for control of dust emission.
  - 85-90 % hot charging shall be practiced in RM. RHF shall be used in emergency to run only on LDO. Use of FO/Pulverized coal is not permitted.
  - Waste Recovery Plant shall be installed to recover metallics, fluxes and aggregates from Slag.
  - Scheme for reduction of Green House gases shall be furnished in EIA report.
  - Fe Cr slag storage shall be done in covered shed having impervious floor.
  - All roads inside the plant shall be paved, vacuum cleaners shall be provided to clean roads and shop floors. Water spray systems shall be included to control fugitive dust from RM Stockpiles.
  - Air cooled condensers shall be used.
  - Energy conservation measures like use of VFD, Slip power recovery etc., shall be

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adopted.

- xx. Roof Top solar system, LED lights and Solar Street lights shall be provided.  
xxi. Proposal to use nearby railway facility for the transportation of materials shall be explored and details shall be furnished in the EIA report.

#### Decision of MoEF&CC

17. The undersigned is directed to inform that Ministry of Environment, Forest and Climate Change has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-1) hereby decided to accord above-said specific ToRs, in addition to the standard ToRs and Sector Specific ToRs as enclosed at Annexure I read with additional ToRs at Annexure-2 for carrying out detailed EIA/EMP for the above project.
18. It is requested that the draft EIA Report may be prepared in accordance with the above mentioned specific ToRs and enclosed generic ToRs and additional ToRs and thereafter further necessary action including conduct of public consultation may be taken for obtaining Environment Clearance in accordance with the procedure prescribed under the EIA Notification, 2006 as amended.
19. The ToRs are valid for a period of four years from today i.e., 06/10/2020 and will expire on 05/10/2024 as per the Ministry's Notification S.O. 751 (E) dated 17/02/2020.
20. This issues with the approval of the Competent Authority.



(A.K. Agrawal)  
Director

#### Copy to: -

1. Secretary, Department of Environment, Government of Jharkhand, Secretariat, Ranchi.
2. Deputy Director General of Forests (C), Ministry of Environment and Forest, Regional Office (ECZ), Bungalow No. A-2, Shyamali Colony, Ranchi-834002.
3. Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
4. Chairman, Jharkhand State Pollution Control Board, T.A. Division Building (Ground Floor), HEC Campus, P.O. Dhurwa, Ranchi - 834004, Jharkhand.
5. Member Secretary, Central Ground Water Authority, West Block -II, Wing -3, Sector I, R.K.Puram, New Delhi - 110086.
6. District Collector, Saraikela-Kharsawan District, Jharkhand.
7. Guard File / Record File / Monitoring File.
8. MoEF&CC Website.



(A.K. Agrawal)  
Director

**GENERIC TERMS OF REFERENCE (ToR) IN RESPECT OF INDUSTRY SECTOR**

1. Executive Summary
2. Introduction
  - i. Details of the EIA Consultant including NABET accreditation
  - ii. Information about the project proponent
  - iii. Importance and benefits of the project
3. Project Description
  - i. Cost of project and time of completion.
  - ii. Products with capacities for the proposed project.
  - iii. If expansion project, details of existing products with capacities and whether adequate land is available for expansion, reference of earlier EC if any.
  - iv. List of raw materials required and their source along with mode of transportation.
  - v. Other chemicals and materials required with quantities and storage capacities
  - vi. Details of Emission, effluents, hazardous waste generation and their management.
  - vii. Requirement of water, power, with source of supply, status of approval, water balance diagram, man-power requirement (regular and contract)
  - viii. The project proponent shall furnish the requisite documents from the competent authority in support of drawl of ground water and surface water and supply of electricity.
  - ix. Process description along with major equipment and machineries, process flow sheet (Quantitative) from raw material to products to be provided.
  - x. Hazard identification and details of proposed safety systems.
  - xi. Expansion/modernization proposals:
    - a. Copy of all the Environmental Clearance(s) including Amendments thereto obtained for the project from MoEF&CC/SEIAA shall be attached as an Annexure. A certified copy of the latest Monitoring Report of the Regional Office of the Ministry of Environment, Forest and Climate Change as per circular dated 30<sup>th</sup> May, 2012 on the status of compliance of conditions stipulated in all the existing environmental clearances including Amendments shall be provided. In addition, status of compliance of Consent to Operate for the ongoing /existing operation of the project from SPCB/PCC shall be attached with the EIA-EMP report.
    - b. In case the existing project has not obtained environmental clearance, reasons for not taking EC under the provisions of the EIA Notification 1994 and/or EIA Notification 2006 shall be provided. Copies of Consent to Establish/No Objection Certificate and Consent to Operate (in case of units operating prior to EIA Notification 2006, CTE and CTO of FY 2005-2006) obtained from the SPCB shall be submitted. Further, compliance report to the conditions of consents from the SPCB shall be submitted.
4. Site Details
  - i. Location of the project site covering village, Taluka/Tehsil, District and State, Justification for selecting the site, whether other sites were considered.
  - ii. A toposheet of the study area of radius of 10km and site location on 1:50,000/1:25,000 scale on an A3/A2 sheet. (including all eco-sensitive areas and environmentally sensitive places)
  - iii. Co-ordinates (lat-long) of all four corners of the site.
  - iv. Google map-Earth downloaded of the project site.

- v. Layout maps indicating existing unit as well as proposed unit indicating storage area, plant area, greenbelt area, utilities etc. If located within an Industrial area/Estate/Complex, layout of Industrial Area indicating location of unit within the Industrial area/Estate.
- vi. Photographs of the proposed and existing (if applicable) plant site. If existing, show photographs of plantation/greenbelt, in particular.
- vii. Land use break-up of total land of the project site (identified and acquired), government/private - agricultural, forest, wasteland, water bodies, settlements, etc shall be included. (not required for industrial area)
- viii. A list of major industries with name and type within study area (10km radius) shall be incorporated. Land use details of the study area
- ix. Geological features and Geo-hydrological status of the study area shall be included.
- x. Details of Drainage of the project upto 5km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided. (mega green field projects)
- xi. Status of acquisition of land. If acquisition is not complete, stage of the acquisition process and expected time of complete possession of the land.
- xii. R&R details in respect of land in line with state Government policy

5. **Forest and wildlife related issues (if applicable):**

- i. Permission and approval for the use of forest land (forestry clearance), if any, and recommendations of the State Forest Department. (if applicable).
- ii. Land use map based on High resolution satellite imagery (GPS) of the proposed site delineating the forestland (*in case of projects involving forest land more than 40 ha*).
- iii. Status of Application submitted for obtaining the stage I forestry clearance along with latest status shall be submitted.
- iv. The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden-thereon.
- v. Wildlife Conservation Plan duly authenticated by the Chief Wildlife Warden of the State Government for conservation of Schedule I fauna, if any exists in the study area.
- vi. Copy of application submitted for clearance under the Wildlife (Protection) Act, 1972, to the Standing Committee of the National Board for Wildlife.

6. **Environmental Status**

- i. Determination of atmospheric inversion level at the project site and site-specific micro-meteorological data using temperature, relative humidity, hourly wind speed and direction and rainfall.
- ii. AAQ data (except monsoon) at 8 locations for PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub>, NO<sub>x</sub>, CO and other parameters relevant to the project shall be collected. The monitoring stations shall be based CPCB guidelines and take into account the pre-dominant wind direction, population zone and sensitive receptors including reserved forests.

- iii. Raw data of all AAQ measurement for 12 weeks of all stations as per frequency given in the NAQPM Notification of Nov. 2009 along with – min., max., average and 98% values for each of the AAQ parameters from data of all AAQ stations should be provided as an annexure to the EIA Report.
- iv. Surface water quality of nearby River (60m upstream and downstream) and other surface drains at eight locations as per CPCB/MoEF&CC guidelines.
- v. Whether the site falls near to polluted stretch of river identified by the CPCB/MoEF&CC.
- vi. Ground water monitoring at minimum at 8 locations shall be included.
- vii. Noise levels monitoring at 8 locations within the study area.
- viii. Soil Characteristic as per CPCB guidelines.
- ix. Traffic study of the area, type of vehicles, frequency of vehicles for transportation of materials, additional traffic due to proposed project, parking arrangement etc.
- x. Detailed description of flora and fauna (terrestrial and aquatic) existing in the study area shall be given with special reference to rare, endemic and endangered species. If Schedule-I fauna are found within the study area, a Wildlife Conservation Plan shall be prepared and furnished.
- xi. Socio-economic status of the study area.

#### 7. Impact Assessment and Environment Management Plan

- i. Assessment of ground level concentration of pollutants from the stack emission based on site-specific meteorological features. In case the project is located on a hilly terrain, the AQIP Modelling shall be done using inputs of the specific terrain characteristics for determining the potential impacts of the project on the AAQ. Cumulative impact of all sources of emissions (including transportation) on the AAQ of the area shall be well assessed. Details of the model used and the input data used for modelling shall also be provided. The air quality contours shall be plotted on a location map showing the location of project site, habitation nearby, sensitive receptors, if any.
- ii. Water Quality modelling – in case, if the effluent is proposed to be discharged in to the local drain, then Water Quality Modelling study should be conducted for the drain water taking into consideration the upstream and downstream quality of water of the drain.
- iii. Impact of the transport of the raw materials and end products on the surrounding environment shall be assessed and provided. In this regard, options for transport of raw materials and finished products and wastes (large quantities) by rail or rail-cum road transport or conveyor-cum-rail transport shall be examined.
- iv. A note on treatment of wastewater from different plant operations, extent recycled and reused for different purposes shall be included. Complete scheme of effluent treatment. Characteristics of untreated and treated effluent to meet the prescribed standards of discharge under E(P) Rules.
- v. Details of stack emission and action plan for control of emissions to meet standards.
- vi. Measures for fugitive emission control
- vii. Details of hazardous waste generation and their storage, utilization and disposal. Copies of MOU regarding utilization of solid and hazardous waste shall also be included. EMP shall include the concept of waste-minimization, recycle/reuse/recover techniques, Energy conservation, and natural resource conservation.
- viii. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 2009. A detailed plan of action shall be provided.

- ix. Action plan for the green belt development plan in 33 % area i.e. land with not less than 1,500 trees per ha. Giving details of species, width of plantation, planning schedule etc. shall be included. The green belt shall be around the project boundary and a scheme for greening of the roads used for the project shall also be incorporated.
  - x. Action plan for rainwater harvesting measures at plant site shall be submitted to harvest rainwater from the roof tops and storm water drains to recharge the ground water and also to use for the various activities at the project site to conserve fresh water and reduce the water requirement from other sources.
  - xi. Total capital cost and recurring cost/annum for environmental pollution control measures shall be included.
  - xii. Action plan for post-project environmental monitoring shall be submitted.
  - xiii. Onsite and Offsite Disaster (natural and Man-made) Preparedness and Emergency Management Plan including Risk Assessment and damage control. Disaster management plan should be linked with District Disaster Management Plan.
8. Occupational health
- i. Details of existing Occupational & Safety Hazards. What are the exposure levels of above mentioned hazards and whether they are within Permissible Exposure level (PEL). If these are not within PEL, what measures the company has adopted to keep them within PEL so that health of the workers can be preserved.
  - ii. Details of exposure specific health status evaluation of worker. If the workers' health is being evaluated by pre-designed format, chest x rays, Audiometry, Spirometry, Vision testing (Far & Near vision, colour vision and any other ocular defect) ECG, during pre-placement and periodical examinations give the details of the same. Details regarding last month analysed data of abovementioned parameters as per age, sex, duration of exposure and department wise.
  - iii. Annual report of health status of workers with special reference to Occupational Health and Safety.
  - iv. Plan and fund allocation to ensure the occupational health & safety of all contract and casual workers.
9. Corporate Environment Policy
- i. Does the company have a well laid down Environment Policy approved by its Board of Directors? If so, it may be detailed in the EIA report.
  - ii. Does the Environment Policy prescribe for standard operating process / procedures to bring into focus any infringement / deviation / violation of the environmental or forest norms / conditions? If so, it may be detailed in the EIA.
  - iii. What is the hierarchical system or Administrative order of the company to deal with the environmental issues and for ensuring compliance with the environmental clearance conditions? Details of this system may be given.
  - iv. Does the company have system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the company and / or shareholders or stakeholders at large? This reporting mechanism shall be detailed in the EIA report
10. Details regarding infrastructure facilities such as sanitation, fuel, restroom etc. to be provided to the labour force during construction as well as to the casual workers including truck drivers during operation phase.
11. Corporate Environment Responsibility (CER)

- i. To address the Public Hearing issues, an amount as specified under Ministry's Office Memorandum vide F.No. 22-65/2017-IA.III dated 1st May 2018 amounting to Rs. ....crores, shall be earmarked by the project proponent, towards Corporate Environment Responsibility (CER). Distinct CER projects shall be carved out based on the local public hearing issues. Project estimate shall be prepared based on PWD schedule of rates for each distinct Item and schedule for time bound action plan shall be prepared. These CER projects as indicated by the project proponent shall be implemented along with the main project. Implementation of such program shall be ensured by constituting a Committee comprising of the project proponent, representatives of village Panchayat & District Administration. Action taken report in this regard shall be submitted to the Ministry's Regional Office. No free distribution/donations and or free camps shall be included in the above CER budget
12. Any litigation pending against the project and/or any direction/order passed by any Court of Law against the project, if so, details thereof shall also be included. Has the unit received any notice under the Section 5 of Environment (Protection) Act, 1986 or relevant Sections of Air and Water Acts? If so, details thereof and compliance/ATR to the notice(s) and present status of the case.
13. A tabular chart with index for point wise compliance of above ToRs.
14. The ToRs prescribed shall be valid for a period of three years for submission of the EIA-EMP reports along with Public Hearing Proceedings (wherever stipulated).

The following general points shall be noted:

- i. All documents shall be properly indexed, page numbered.
- ii. Period/date of data collection shall be clearly indicated.
- iii. Authenticated English translation of all material in Regional languages shall be provided.
- iv. The letter/application for environmental clearance shall quote the MOEF&CC file No. and also attach a copy of the letter.
- v. The copy of the letter received from the Ministry shall be also attached as an annexure to the final EIA-EMP Report.
- vi. The index of the final EIA-EMP report must indicate the specific chapter and page no. of the EIA-EMP Report
- vii. While preparing the EIA report, the instructions for the proponents and instructions for the consultants issued by MOEF&CC vide O.M. No. J-11013/41/2006-IA.II (I) dated 4<sup>th</sup> August, 2009, which are available on the website of this Ministry shall also be followed.
- viii. The consultants involved in the preparation of EIA-EMP report after accreditation with Quality Council of India (QCI)/National Accreditation Board of Education and Training (NABET) would need to include a certificate in this regard in the EIA-EMP reports prepared by them and data provided by other organization/Laboratories including their status of approvals etc. Name of the Consultant and the Accreditation details shall be posted on the EIA-EMP Report as well as on the cover of the Hard Copy of the Presentation material for EC presentation.
- ix. ToRs' prescribed by the Expert Appraisal Committee (Industry) shall be considered for preparation of EIA-EMP report for the project in addition to all the relevant information as per the 'Generic Structure of EIA' given in Appendix III and IIIA in the EIA Notification, 2006. Where the documents provided are in a language other than English, an English translation shall be provided. **The draft EIA-EMP report shall be**

submitted to the State Pollution Control Board of the concerned State for conduct of Public Hearing. The SPCB shall conduct the Public Hearing/public consultation, district-wise, as per the provisions of EIA notification, 2006. The Public Hearing shall be chaired by an Officer not below the rank of Additional District Magistrate. The issues raised in the Public Hearing and during the consultation process and the commitments made by the project proponent on the same shall be included separately in EIA-EMP Report in a separate chapter and summarised in a tabular chart with financial budget (capital and revenue) along with time-schedule of implementation for complying with the commitments made. The final EIA report shall be submitted to the Ministry for obtaining environmental clearance.

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**ADDITIONAL ToRs FOR  
INTEGRATED STEEL PLANT**

1. Iron ore/coal linkage documents along with the status of environmental clearance of iron ore and coal mines
2. Quantum of production of coal and iron ore from coal & iron ore mines and the projects they cater to. Mode of transportation to the plant and its impact
3. For Large ISPs, a 3-D view i.e. DEM (Digital Elevation Model) for the area in 10 km radius from the proposal site. MRL details of project site and RL of nearby sources of water shall be indicated.
4. Recent land-use map based on satellite imagery. High-resolution satellite image data having 1m-5m spatial resolution like quickbird, Ikonos, IRS P-6 pan sharpened etc. for the 10 Km radius area from proposed site. The same shall be used for land used/land-cover mapping of the area.
5. PM (PM<sub>10</sub> and P<sub>2.5</sub>) present in the ambient air must be analysed for source analysis – natural dust/RSPM generated from plant operations (trace elements) of PM<sub>10</sub> to be carried over.
6. All stock piles will have to be on top of a stable liner to avoid leaching of materials to ground water.
7. Plan for the implementation of the recommendations made for the steel plants in the CREP guidelines.
8. Plan for slag utilization
9. Plan for utilization of energy in off gases (coke oven, blast furnace)
10. System of coke quenching adopted with justification.
11. Trace metals Mercury, arsenic and fluoride emissions in the raw material.
12. Trace metals in waste material especially slag.
13. Trace metals in water
14. Details of proposed layout clearly demarcating various units within the plant.
15. Complete process flow diagram describing each unit, its processes and operations, along with material and energy inputs and outputs (material and energy balance).
16. Details on design and manufacturing process for all the units.
17. Details on environmentally sound technologies for recycling of hazardous materials, as per CPCB Guidelines, may be mentioned in case of handling scrap and other recycled materials.
18. Details on requirement of energy and water along with its source and authorization from the concerned department. Location of water intake and outfall points (with coordinates).
19. Details on toxic metal content in the waste material and its composition and end use (particularly of slag).
20. Details on toxic content (TCLP), composition and end use of slag.

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*Terms of Reference for project titled "Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1x0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant by M/s. Nilachal Iron and Power Limited located at Ratanpur-Kandra Village, Gamharlia Block, District Saraikela-Kharsawan, Jharkhand"*

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## Executive Summary

Executive summary of the report in about 8-10 pages incorporating the following:

- i. Project name and location (Village, Dist, State, Industrial Estate (if applicable))
- ii. Products and capacities. If expansion proposal, then existing products with capacities and reference to earlier EC.
- iii. Requirement of land, raw material, water, power, fuel, with source of supply (Quantitative)
- iv. Process description in brief, specifically indicating the gaseous emission, liquid effluent and solid and hazardous wastes. Materials balance shall be presented.
- v. Measures for mitigating the impact on the environment and mode of discharge or disposal.
- vi. Capital cost of the project, estimated time of completion
- vii. Site selected for the project – Nature of land – Agricultural (single/double crop), barren, Govt/private land, status of its acquisition, nearby (in 2-3 km.) water body, population, with in 10km other industries, forest, eco-sensitive zones, accessibility, (note – in case of industrial estate this information may not be necessary)
- viii. Baseline environmental data – air quality, surface and ground water quality, soil characteristic, flora and fauna, socio-economic condition of the nearby population
- ix. Identification of hazards in handling, processing and storage of hazardous material and safety system provided to mitigate the risk.
- x. Likely impact of the project on air, water, land, flora-fauna and nearby population
- xi. Emergency preparedness plan in case of natural or in plant emergencies
- xii. Issues raised during public hearing (if applicable) and response given
- xiii. CSR plan with proposed expenditure.
- xiv. Occupational Health Measures
- xv. Post project monitoring plan

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*Terms of Reference for project titled "Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1x0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 63 MW (38 MW WHRB based + 25 MW AFBC based) capacity Captive Power Plant by M/s. Nilachal Iron and Power Limited located at Ratanpur-Kandra Village, Gamharia Block, District Saraikela-Kharsawan, Jharkhand"*



## JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. Division Building (Ground Floor) HEC Campus, Dhurwa, Ranchi- 834004

Phone No:-2400852, 2400851, Fax No:- 2400850.

Ref. No. PC/PH/JSR/54-02/2021/B - 1825

Dated 25/10/2021

From,

Y. K. Das  
Member Secretary

To,

Sri A. K. Agrawal  
Director  
Ministry of Environment, Forests and Climate Change  
Impact Assessment Division, Govt. of India  
Indra Paryavaran Bhawan, Vayu Wing, 3rd Floor, Aliganj,  
Jor Bagh Road, New Delhi- 110 003

Sub: Proposed expansion of existing steel plant to Integrated Steel Plant through installation of 1800 TPD (3x600 TPD) DRI kilns along with Beneficiation Plant for Iron ore (1x0.6 MTPA), Pellet Plant (1x0.6 MTPA), Steel Melting Shop (2x25 T + 4x 15 T Induction Furnaces) with matching LRF & CCM, Rolling Mill (0.35 MTPA), Ferro alloy Plant (4x16.5 MVA), Briquette plant for Chrome Ore (1x30 TPH), Oxygen plant (100 TPD) and 82 MW (57 MW WHRB based + 25 MW AEBC based) capacity Captive Power Plant by M/s Nilachal Iron and Power Limited located at Ratanpur-Kandra Village, Gamharia Block, District Saraikela-Kharsawan, Jharkhand - Regarding.

Ref: TOR issued vide MoEF&CC, New Delhi vide Ref. J-11011/662/2008-IA.II(I) dated 06.09.2020;

Sir,

With reference to above this is to inform you that the public hearing of the project was conducted on 27.09.2021 under the Chairmanship of Sri Subodh Kumar, ADC in association with Sri M. Jha, A.S.O. of Head Office, JSPC Board, Ranchi and Sri Jitendra Prasad, Regional Officer, Regional Office, JSPC Board, Jamshedpur.

The minutes of the public hearing with soft copy, copy of attendance sheet, question and answer sheet, paper cutting and copy of complain received from Adivasi - Moolwasi Bhoomi Raksha Samiti, Gamharia, Saraikela-Kharsawan and Smt. Geeta Koda, M.P. are enclosed herewith for considering environmental clearance under EIA Notification, 2006 on the basis of its merit.

Encl. - A.A

Yours faithfully,

Sd/-

(Y. K. Das)

Member Secretary

Ranchi, Dated: 25/10/2021

Memo No: B - 1825

Copy forwarded to: Additional Chief Secretary, Department of Forest, Environment and Climate Change, Govt. of Jharkhand, Nepal House, Ranchi / Member Secretary, MoEF & CC, Govt. of India, Regional Office, Ranchi Bungalow No: A 2, Shyamali Colony, Ranchi- 834 002 / Sri Deep Chand Lamba, Director M/s Nilachal Iron & Power Limited, Vill- Ratanpur, Kandra Chandil Road, Dist- Saraikela Kharsawan, (Jharkhand) 833 220 for information & necessary action.

(Y. K. Das)

Member Secretary

मेसर्स नीलाचल आयरन एण्ड पावर लि०, ग्राम-रतनपुर-कान्हा, ब्लॉक-गम्हरिया, जिला-सरायकेला-खरसावाँ के विस्तारीकरण परियोजना के पर्यावरणीय स्वीकृति के उद्देश्य से दिनांक-27.09.2021 को सम्पन्न लोक सुनवाई कार्यक्रम का कार्यवाहीवृत्त :-

उपस्थिति :-

- (क) लोक सुनवाई में शामिल नागरिकों की :- अनु०-I पर संलग्न।
- (ख) उपायुक्त/उपायुक्त द्वारा मनोनित प्रतिनिधि एवं झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद के पदाधिकारियों की :- अनु०-II पर संलग्न।

मेसर्स नीलाचल आयरन एण्ड पावर लि०, ग्राम-रतनपुर-कान्हा, ब्लॉक-गम्हरिया, जिला-सरायकेला-खरसावाँ के विस्तारीकरण परियोजना की पर्यावरणीय स्वीकृति हेतु दिनांक-27.09.2021 को लोक सुनवाई का आयोजन पूर्व से निर्धारित स्थल "फुटबॉल ग्राउण्ड, ग्राम-रतनपुर, पो०+थाना-कान्हा, जिला-सरायकेला-खरसावाँ" में किया गया। लोक सुनवाई की सूचना आम लोगों को दिनांक-23.08.2021 को दैनिक समाचार पत्र में प्रकाशित कर दी गई थी। समाचार पत्र में प्रकाशित सूचना की कतरन अनु०-III पर संलग्न है। इसके साथ ही साथ लोक सुनवाई की सूचना आम लोगों को दिनांक-24.09.2021 को ध्वनि विस्तारक यंत्र के माध्यम से भी दी गई थी।

लोक सुनवाई कार्यक्रम की शुरुआत अपर उपायुक्त की अध्यक्षता में कोविड-19 से बचाव हेतु निर्गत गाईडलाइन के अनुरूप की गई। साथ ही लोगों को सामाजिक दूरी का पालन करने, मास्क पहनने एवं हैंड सेनेटाईजर का उपयोग करने की अपील की गई। कम्पनी द्वारा मास्क एवं हैंड सेनेटाईजर उपलब्ध कराई गई थी। अपर उपायुक्त द्वारा आरंभ से उपस्थित लोगों का स्वागत किया गया एवं परियोजना की संक्षिप्त जानकारी देने हेतु क्षेत्रीय पदाधिकारी, झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद, आदित्यपुर, जमशेदपुर को आमंत्रित किया।

तत्पश्चात् क्षेत्रीय पदाधिकारी द्वारा परियोजना के विस्तारीकरण के तहत आने वाली प्रोजेक्ट के सबध में संक्षिप्त रूप से जानकारी दी गई। उन्होंने बतलाया कि यह लोक सुनवाई भारत सरकार की अधिसूचना 14 सितम्बर 2006 के तहत की जा रही है जिसके तहत विशेष प्रकार की इकाईयों के पर्यावरणीय स्वीकृति के पूर्व लोक सुनवाई का प्रावधान किया गया है। उन्होंने लोगों को प्रोजेक्ट के आने से पर्यावरण पर पड़ने वाले प्रभाव एवं प्रदूषण पर अपने विचार, प्रश्न अथवा समस्या रखने का अनुरोध किया एवं बतलाया कि परियोजना प्रबंधक उस पर अपना जवाब देंगे।

तत्पश्चात् क्षेत्रीय पदाधिकारी द्वारा परियोजना के पर्यावरणीय प्रभाव मुल्यांकन तैयार करने वाली कन्शल्टेंट "इन्भायरोटेक" के प्रतिनिधि को परियोजना एवं उसके आने से पर्यावरण पर पड़ने वाले दुष्प्रभाव को नियंत्रित करने हेतु उठाए जाने वाले कदमों की जानकारी देने हेतु आमंत्रित किया। इसके आलोक में इन्भायरोटेक की ओर से डा० अनुपमा सिन्हा द्वारा आनेवाली परियोजना के संबंध में लोगों को विस्तार रूप से बतलाया गया। उन्होंने बतलाया कि इस विस्तारीकरण परियोजना के तहत कम्पनी द्वारा 1800 टी०पी०डी० (3 x 600 TPD) क्षमता का स्पाँज आयरन प्लांट, 1 x 0.6 MTPA क्षमता का बेनिफिशियेशन प्लांट, 1 x 0.6 MTPA क्षमता का पेलेट प्लांट,

2 x 25 T + 4 x 15 T क्षमता का स्टील मेल्टिंग शॉप एवं शॉप के साथ एल0आर0एफ0 और सी0सी0एम0, 0.35 एम0टी0पी0ए0 क्षमता का रॉलिंग मील, 4 x 16.5 MVA क्षमता का फेरो एल्ट्राय प्लांट, 1 x 30 TPH क्षमता का क्रोम ओर त्रिकेट प्लांट, 100 TPD क्षमता का ऑक्सीजन प्लांट एवं 82 मेगावाट (57 मेगावाट WHRB आधारित एवं 25 मेगावाट AFBC आधारित) कैप्टीव पावर प्लांट लगाने का प्रस्ताव है। तत्पश्चात् उन्होंने परियोजना हेतु भूमि की आवश्यकता, पानी, बिजली की आवश्यकता, अपशिष्ट जल का ट्रीटमेंट एवं उपयोग, वायु प्रदूषण नियंत्रण हेतु ESP, Bag filter एवं चिमनी का प्रावधान करने की जानकारी दी। इसके अतिरिक्त ठोस अपशिष्ट प्रबंधन का विस्तार से जानकारी दी गई।

परिवेशीय वायु की गुणवत्ता की जाँच हेतु आठ स्थानों का नमूना संग्रहण करने, भूतल जल का 10 स्थानों, एवं भूमिगत जल का 9 स्थानों पर नमूना संग्रहण करने एवं परिणाम मानक के अंदर पाये जाने की जानकारी आम लोगों को दी गई। इसके साथ ही साथ ध्वनि स्तर का 10 स्थानों पर सर्वेक्षण करने एवं मान राष्ट्रीय मानकों के अनुरूप पाए जाने की जानकारी उपस्थित लोगों को दी गई। कन्शल्टेंट द्वारा प्रस्तावित परियोजना से वायु गुणवत्ता, जल गुणवत्ता, मृदा पर प्रभाव, भूमि पर प्रभाव, पारिस्थितिकी पर प्रभाव एवं सामाजिक आर्थिक पर प्रभाव आदि से लोगों को अवगत कराया गया। अंत में उन्होंने परियोजना स्थल के आसपास पर्याप्त वृक्षारोपण करने एवं कारखाने के कुल क्षेत्र के 40% भू-भाग पर ग्रीन बेल्ट कवर करने की जानकारी दी गई।

कन्शल्टेंट द्वारा परियोजना के संबंध में विस्तृत जानकारी देने एवं प्रदूषण नियंत्रण हेतु किए जाने वाले उपायों की जानकारी देने के पश्चात् सभा अध्यक्ष द्वारा आम लोगों से बारी-बारी से अपना प्रश्न, समस्या एवं सुझाव प्रबंधन के सामने रखने हेतु अनुरोध किया। उन्होंने लोगों को निर्भिक रूप से अपना प्रश्न पुछने का अनुरोध किया एवं सूचित किया कि उठाए गए प्रश्नों एवं सुझावों पर अंत में प्रबंधन द्वारा जवाब दिया जाएगा। उन्होंने उठाए गए प्रश्नों एवं उस पर प्रबंधन द्वारा दिए गए जवाब को संकलित कर विडियोग्राफी के साथ भारत सरकार को भेजने की जानकारी आम लोगों को दी।

तदुपरांत उपस्थित लोगों द्वारा बारी-बारी से अपना प्रश्न एवं समस्या प्रबंधन के समक्ष रखा गया। उठाए गए प्रश्नों में मुख्यतः स्थानीय लोगों को रोजगार देने, प्रदूषण पर नियंत्रण हेतु आवश्यक उपाए करने, CSR के तहत आसपास के गाँवों का विकास करने आदि माँगे शामिल हैं। कुछ लोगों ने प्लांट से आसपास के तालाब में काला डस्ट की परत जमने एवं नाले के जल का उपयोग प्लांट में करने से उत्पन्न जल संकट से अवगत कराया गया।

प्रश्नों के पश्चात् अपर उपायुक्त द्वारा परियोजना प्रबंधन को जवाब देने हेतु आमंत्रित किया। इसके आलोक में परियोजना प्रबंधन की ओर से श्री जी0डी0 बाजपई (महाप्रबंधक) द्वारा उठाए गए प्रश्नों एवं समस्याओं पर जवाब दिया गया। उन्होंने बतलाया कि परियोजना से होने वाले प्रदूषण पर नियंत्रण हेतु ई0एस0पी0 एवं बैग फिल्टर्स स्थापित किया जाएगा एवं परियोजना से प्रदूषण न्यूनतम होगा। उन्होंने बतलाया कि प्रदूषण नियंत्रण के मद में रु0 10 करोड़ रुपया खर्च किया गया है। उन्होंने बतलाया कि कम्पनी द्वारा आसपास के लोगों को प्राथमिकता के आधार पर रखा गया है। आसपास के 10 बीटेक छात्रों को कम्पनी में रोजगार देने की जानकारी

देते हुए बतलाया कि एक-दो दिन में अतिरिक्त 10 बीटेक छात्रों लोगों को रोजगार दिया जाएगा। उन्होंने बतलाया कि Unskilled एवं Semi Skilled शत प्रतिशत मजदूर आसपास के गाँवों के हैं। CSR के तहत मेडीकल किट उपलब्ध कराने, ऑक्सीजन कन्शल्टेंट देने, गाँव के शिव मंदिर का जिर्णोधर करने की जानकारी दी गई। उन्होंने यह भी बतलाया कि कम्पनी द्वारा कॉल करने पर मेडीकल एम्बुलेंस की सुविधा तत्काल उपलब्ध करायी जाती है। जल आपूर्ति स्वर्णरेखा नदी से करने एवं इस पर संबंधित विभाग से अनुमति प्राप्त करने की जानकारी आम लोगों को दी गई। प्रश्नोत्तर को समेकित रूप से अनु०-IV पर संकलित की गई है।

प्रश्नोत्तर के पश्चात् सभा अध्यक्ष द्वारा उपस्थित लोगों को धन्यवाद ज्ञापित करते हुए लोक सुनवाई कार्यक्रम की समाप्ति की घोषणा की गई। लोक सुनवाई का विडियोग्राफी अनु०-V पर संलग्न की गई है।

27/09/2021

(मिथिलेश झा)

सहायक वैज्ञानिक पदाधिकारी,  
झा०रा०प्रदू०नि० पर्षद,  
राँची।

27.09.2021

(जितेन्द्र प्रसाद सिंह)

क्षेत्रीय पदाधिकारी,  
झा०रा०प्रदू०नि० पर्षद,  
आदित्यपुर, जमशेदपुर।

27/09/21

(सुबोध कुमार)

अपर उपायुक्त,  
राजस्व समाहरणालय,  
सरायकेला-खरसावाँ।

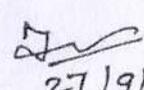
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अनुलग्नक -1  
उपस्थिति पंजी (विशेष आमंत्रित सदस्यों के लिए)

इकाई का नाम एवं पता : M/S NILANCHAL IRON & POWER LTD  
Vill:- RATANPUR, KANDRA CHOWKA ROAD  
Dist:- SARAIKELA KHARSAWAN

लोक सुनवाई स्थल : FOOTBALL GROUND, Vill:- RATANPUR  
PO+PS- KANDRA, DUMRA PANCHAYAT  
SARAIKELA-KHARSAWAN

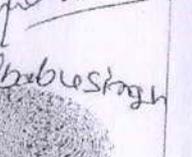
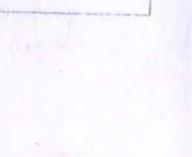
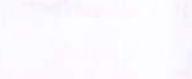
लोक सुनवाई दिनांक : 27.09.2021

| क्र० सं० | नाम                   | पदनाम               | विभाग का नाम  | हस्ताक्षर   |
|----------|-----------------------|---------------------|---|---|
| (1)      | सुबोध कुमार           | अपर उपायुक्त        | राजस्व, कान्धाहरगाँव<br>दरभकुआ - रंजितपुर                     | <br>27/9/21    |
| (2)      | जितेन्द्र प्रसाद सिंह | क्षेत्रीय पदाधिकारी | जाशरवन्दु राज्य प्रहारा निरीक्षण<br>परिषद, आदित्यपुर, गणेशपुर | MP888<br>27.09.2021   |
| (3)      | सिद्धि लाल शर्मा      | अधीनस्थ पदाधिकारी   | मास्टर शर्मा राज्य<br>प्रहारा निरीक्षण<br>परिषद राँची।        | <br>27/9/2021 |

अनुलग्नक -2

उपस्थिति पंजी (लोक सुनवाई में उपस्थित नागरिकों के लिए)

इकाई का नाम एवं पता : MIS NILANCHAL IRON & POWER LTD  
 Vill:- RATANPUR, KANDRA CHOWKA ROAD  
 Dist:- Saraikela-Kharsawan.  
 लोक सुनवाई स्थल : Football Ground, Vill- Ratanpur Po+PS- KANDRA  
 DUMRA PANCHAYAT, Saraikela-Kharsawan.  
 लोक सुनवाई दिनांक : 27.09.2021

| क्र. सं. | नाम / पदनाम          | ग्राम का नाम | जिला | हस्ताक्षर   |
|----------|----------------------|--------------|------|---|
| 1)       | Kuni Sardar          | Raghunathpur |      |    |
| 2)       | Nivasha Mandal       | Raghunathpur |      |    |
| 3)       | Jaba Mandal          | Raghunathpur |      |   |
| 4)       | Urmila Mandal        | Raghunathpur |      |  |
| 5)       | Gita Pramanik        | Raghunathpur |      |  |
| 6)       | Manjura Bannik       | Raghunathpur |      |  |
| 7)       | Koushyla Mandal      | Ratanpur     |      |  |
| 8)       | Sumitra Devi         | Ratanpur     |      |  |
| 9)       | Chinta Mandal        | Ratanpur     |      |  |
| 10)      | Lalita Mandal        | Ratanpur     |      |  |
| 11)      | Laxman Tudu          | Raipur       |      |  |
| 12)      | Lalbabu Singh Sardar | Raimara      |      |  |
| 13)      | Arshi Mandal         | Raghunathpur |      |  |
| 14)      | Munibela Sardar      | Raghunathpur |      |  |
| 15)      | Guruberi Mandal      | Ratanpur     |      |  |
| 16)      | Seema Kisku          | Raghunathpur |      |  |

Gita Pramanik

कोशिका मंडल

Lalbabu Singh

Lalbabu Singh

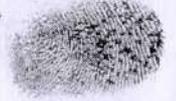
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अनुलग्नक -2

उपस्थिति पंजी (लोक सुनवाई में उपस्थित नागरिकों के लिए)

| क्र. सं. | नाम / पदनाम     | ग्राम का नाम | जिला              | हस्ताक्षर   |
|----------|-----------------|--------------|-------------------|---|
| 17)      | Phoolmuni Tudu  | Raipur       |                   |  |
| 18)      | Veena Mahato    | Baran        |                   | V. 102  |
| 19)      | Surentra Mandal | Ratanpur     |                   |  |
| 20)      | Sarwan Tudu     | Raipur       |                   |   |
| 21)      | Pandit Pratik   | Raghurathpur |                   | S. T. Guler   |
| 22)      | Deepak Yadav    | Ratanpur     |                   | Pratik / Guler  |
| 23)      | Anil Yadav      | Puranabassi  | Dr. Singh bhushan | Anil Yadav  |
| 24)      | Anil Pramanik   | Ratanpur     |                   | Anil Pratik   |
| 25)      | Lalmohan Dey    | Ratanpur     |                   | लोक सुनवाई  |

अनुलग्नक -2  
उपस्थिति पंजी (लोक सुनवाई में उपस्थित नागरिकों के लिए)

| क्र० सं० | नाम / पदनाम       | ग्राम का नाम   | जिला | हस्ताक्षर         |
|----------|-------------------|----------------|------|-------------------|
| 26)      | Kalimadkar Hazam  | Ratanpur       |      |                   |
| 27)      | MAHAVIR MANIAR    | RATANPUR       |      | Mahavir           |
| 28)      | Sapan Pramanik    | Raghunathpur   |      | Sapan             |
| 29)      | Rafiqakar Barik   | Raghunathpur   |      | Barik             |
| 30)      | सुवास चंद्र वारिक | रघुनाथपुर      |      | सुवास चंद्र वारिक |
| 31)      | रावेरा वारिक      | रघुनाथपुर      |      | Barik             |
| 32)      | महादेव वारिक      | रघुनाथपुर      |      | Manojkar          |
| 33)      | हरि मंडल          | रघुनाथपुर      |      | ER मंडल           |
| 34)      | सुखदेव मंडल       | रघुनाथपुर      |      | सुखदेव            |
| 35)      | मंडल मंडल         | रघुनाथपुर      |      | M. K. M. L.       |
| 36)      | Karlik Maudel     | रतनपुर         |      | Maudel            |
| 37)      | Duluru Tuelu      | Raipur         |      | दुमारी            |
| 38)      | Prakash Kar Ratan | Kandha         |      | Prakash           |
| 39)      | Kesari Munde      | Kesari         |      | Kesari            |
| 40)      | जयंत नारिक        | रघुनाथपुर      |      | जयंत              |
| 41)      | मंडल मंडल         | रघुनाथपुर      |      | मंडल              |
| 42)      | अनिल वारिक        | रघुनाथपुर      |      | क. अनिल वारिक     |
| 43)      | राम वारिक         | रघुनाथपुर      |      | राम वारिक         |
| 44)      | Harishch. Barik   | Ratanpur       |      | Barik             |
| 45)      | Dhirem majhi      | Chimraparkidih |      | Bank              |
| 46)      | Deepal Jajal      | Kandha         |      | Deepal            |

अपेक्षा

उपस्थिति पंजी (लोक सुनवाई में उपस्थित नागरिकों के लिए)

| क्र० सं० | नाम / पदनाम       | ग्राम का नाम | जिला | हस्ताक्षर     |
|----------|-------------------|--------------|------|---------------|
| 47)      | Gumbani Hembren   | Raipur.      |      |               |
| 48)      | Sugi maveli       | Raipur.      |      |               |
| 49)      | Nunaram Tudu      | Raipus       |      |               |
| 50)      | नरेश मंडल         | रतनपुर       |      | Dunaram       |
| 51)      | Lajpatisula       | Raipur.      |      | नरेश          |
| 52)      | ARBIND KR MANDAL  | RATANPUR     |      | Lajpatisula   |
| 53)      | Mukesh Kr. Mandal | Ratanpur     |      | ASHI          |
| 54)      | Rajesh Mandal     | Ratanpur     |      | Mukesh Mandal |
| 55)      | Kalukam Honsda    | Baranasi     |      | Baranasi      |
| 56)      | Somnath Singh     | Raipur       |      | Singh         |
| 57)      | Shankar Mardi     | Salampathar  |      | Singh         |
| 58)      | Sunil             | pinchabera   |      | Sunil         |
| 59)      | Saugram Mandal    | "            |      | Sunil         |
| 60)      | Kalich Honsda     | "            |      | Sunil         |
| 61)      | देव कुमारी वारीस  | वैजनाथपुर    |      | Honsda        |
| 62)      | बिर्ता उमानाथ     | वैजनाथपुर    |      | Dev Kumar     |
| 63)      | M.C. margui       | Chidkha      |      | बिर्ता        |
| 64)      | Sometan Kishu     | Ganhamra     |      | m.c. margui   |
| 65)      | Kalu Honsda       | Marique.     |      | कालु          |
| 66)      | नलिन्द्र वारीस    | रघुनाथपुर    |      | Mishra        |

अनुलग्नक -2

उपस्थिति पंजी (लोक सुनवाई में उपस्थित नागरिकों के लिए)

| क्र० सं० | नाम / पदनाम         | ग्राम का नाम | जिला | हस्ताक्षर              |
|----------|---------------------|--------------|------|------------------------|
| 69)      | Vikram Mandel.      | Ratanpur     |      |                        |
| 70)      | Churupad mandal     | Ratanpur     |      |                        |
| 71)      | श्रीधर मंडल         | रतनपुर       |      |                        |
| 72)      | Malinchandra Mandel | Dumra        |      | Malinchandra<br>Mandel |
| 73)      | श्रीधर              | रतनपुर       |      |                        |
| 74)      | Churupad Mandel     | Ratanpur     |      |                        |
| 75)      | Kalcharam Mandel    | Ratanpur     |      |                        |
| 76)      | Sigu Karmakar       | Raghunathpur |      | K.C. Mandal<br>Sigu    |
| 77)      | D. reddy kachhat    | श्रीधर मंडल  |      |                        |
| 78)      | Lakshmi Mandel      | Ratanpur     |      |                        |
| 79)      | Kalipad Mandel      | Ratanpur     |      |                        |
| 80)      | Dhananjay Mahab     | Khunehidih   |      | Dhananjay              |
| 81)      | श्रीधर मंडल         | रतनपुर       |      | श्रीधर                 |
| 82)      | Pram V. K. Mandel.  | Ratanpur     |      | Pram V.                |
| 83)      | Jagdish mandel      | Ratanpur     |      |                        |
| 84)      | चंदी प्रमोद         | रतनपुर       |      | चंदी                   |
| 85)      | Jayram Pramanik     | Raghunathpur |      |                        |
| 86)      | नरेश नाथ            | बलनाथपुर     |      | Netan Nath             |
| 87)      | चरन सोहन            |              |      | चरन सोहन               |
| 88)      | श्रीधर मंडल         | रतनपुर       |      |                        |
| 89)      | Lalmohan Lohar      | Raghunathpur |      |                        |

28888

489

Annexure-VII

**NIPL INDUSTRIES & POWER LIMITED**



NIPL-477100W-8200-PLCC04612

HEAD OFFICE: 405, SHARDA TRADING CLUBE  
 10A, D. K. HADAPKOTIYA ROAD, SOLAPUR, MAHARASHTRA  
 WEST BENGAL, INDIA  
 PHONE: 91 932 9492310 to 9329  
 E-MAIL: [info@nipl.com](mailto:info@nipl.com)

W.O. No. NIPL/GW/23-24/001  
 03<sup>rd</sup> FEBRUARY 2022

To  
**M/s. DEEPAK KISKU**  
 Address: BUCHAP, DHATKIDIH,  
 P.O. + P.S. - CHANDIL,  
 Dist - Seraikela-Kharswan, Jharkhand-832401  
 Mob. 9304624053

Kind Attn: Mr. Deepak Kisku

Sub: W.O. for hiring of Tractor and Water Tanker (capacity 5 KL).

Dear Sir,

This has reference to the above; we are pleased to place this work order for hiring of above subject vehicle and equipment's on following terms & conditions.

1. **HIRING EQUIPMENT:** Tractor and M.S Water Tanker having capacity 5KL with proper piping system for water spraying. The hiring equipment will be use under direction of NIPL approved supervisor. The hiring equipment will be use inside and outside factory premises.
2. **RATE:** NIPL will pay Rs. 103 / KL (One Hundred three per KL)
3. **VALIDITY OF THE ORDER:** The order shall be valid from 01.02.2023 to 31.01.2024. However, NIPL reserve the right to cancel the order at any point of time without any notice period.
4. **OPERATION OF THE TRACTOR:** The Operator and helper of the Tractor will be arranged and borne by you only.
5. **BREAKDOWN:** If the Tractor becomes idle due to any mechanical, electrical failure by your end, non-availability of your tractor driver the above period will consider as breakdown period and will be deducted from your running bills. All repair and maintenance will be your scope.
6. **FULE & LUBRICANTS:** Diesel will be provided by you at your cost.

**NILACHAL IRON & POWER LIMITED**



229-527100W30K2PLC094612

HEAD OFFICE: 4th FLOOR, TOWER ONE  
 BLDG. 2, CHANDRASEKHAR ROAD, BANGALORE-560001  
 WEST BENGAL, INDIA  
 Phone: +91 886 4000310 to 3108  
 Email: info@nilachal.com

7. **TOOLS & TACKLES:** All tools and tackles for operation of Tractor will be arranged and born by you.
8. **PAYMENT TERMS:** 100% Within 30 days from the date of bills received duly certified by our representative.
9. **TAXES/LEVIES/DUTIES ETC.:** All Taxes like service tax etc. are inclusive. However TDS will be deducted from your running bills as applicable rate at the time of payment.
10. **SAFETY:** Safety of your driver, helper will be your responsibility. You will provide all safety material like helmet, hand gloves, Nose Mask etc., to your Driver and helper during working hrs. Inside our plant. In case of accidents, all expenses shall be borne by the contractor and if the same is not borne, it will be recovered from your running bills.
11. **STATUTORY REQUIREMENT:** The contractor shall ensure adherence to all statutory regulations (including maintaining records) as in existence now or may be imposed during the tenure of this contract by competent authorities and the contractor shall keep the employer indemnified against any violation on the part of the contractor. Such statutory obligations include safety rules, Payment of wages act, provident fund acts, FSI acts, etc., as applicable for all categories of persons and work as engage by and carried out by and carried out by the contractor or his appointed agents.

You are requested to confirm the acceptance of the W.O.

Thanking you,  
 Yours faithfully,  
 For NILACHAL IRON & POWER LTD.

03/02/2023

AUTHORIZED SIGNATURE

**NILACHAL IRON & POWER LTD.**  
 RATANPUR, KANDRA GHANDIL ROAD, KANDRA,  
 SERAIKELA, KHARSAWAN, JHARKHAND - 832402.  
 GST NO. 20AABCN5428K1ZN  
 CIN: U27100WB2002PLC094512

**NEOGIE ENGINEERING WORKS PVT. LTD.**  
 Ledger Account  
 6/1A, BRITISH INDIA STREET,  
 KOLKATA - 700069

1-Apr-20 to 9-Feb-23

|           |  |          |                 |                     | Page 1              |  |
|-----------|--|----------|-----------------|---------------------|---------------------|--|
| Date      | Particulars                            | Vch Type | Vch No.         | Debit               | Credit              |  |
| 19-Oct-20 | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 1729            | 35,000.00           |                     |  |
| 5-Nov-20  | By PURCHASE OF TOOLS 18% IGST          | Purchase | NEWPL/284/20-21 |                     | 18,479.00           |  |
|           | By PURCHASE OF TOOLS 18% IGST          | Purchase | NEWPL/285/20-21 |                     | 2,950.00            |  |
| 6-Nov-20  | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 1963            | 70,037.00           |                     |  |
| 17-Nov-20 | By PURCHASE OF TOOLS 18% IGST          | Purchase | NEWPL/305/20-21 |                     | 83,508.00           |  |
|           |  |          |                 | <b>1,05,037.00</b>  | <b>1,05,037.00</b>  |  |
| 12-Apr-21 | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 138             | 29,141.00           |                     |  |
| 14-Apr-21 | By PURCHASE OF TOOLS 18% IGST          | Purchase | NEWPL/21-22/021 |                     | 29,141.00           |  |
| 27-Apr-21 | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 305             | 70,000.00           |                     |  |
| 30-Aug-21 | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 1554            | 2,23,697.00         |                     |  |
| 1-Sep-21  | By Purchase Stores and Spare Parts     | Purchase | NEWPL/21-22/199 |                     | 2,76,120.00         |  |
| 29-Sep-21 | By Purchase Stores and Spare Parts     | Purchase | NEWPL/21-22/240 |                     | 17,577.00           |  |
| 21-Oct-21 | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 2133            | 31,341.00           |                     |  |
| 22-Oct-21 | By Purchase Stores and Spare Parts     | Purchase | NEWPL/21-22/269 |                     | 31,341.00           |  |
| 23-Nov-21 | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 2442            | 2,26,303.00         |                     |  |
| 27-Jan-22 | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 3196            | 5,28,039.00         |                     |  |
| 28-Jan-22 | By 600 TPD DRI Kiln- 4                 | Journal  | NEWPL/402/21-22 |                     | 7,54,342.00         |  |
|           |  |          |                 | <b>11,08,521.00</b> | <b>11,08,521.00</b> |  |
| 5-Jul-22  | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 1374            | 38,459.00           |                     |  |
| 6-Jul-22  | By Stores and Spares Expenses- DRI     | Purchase | NEWPL/22-23/154 |                     | 38,459.00           |  |
| 18-Sep-22 | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 2908            | 1,47,000.00         |                     |  |
| 13-Oct-22 | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 2779            | 4,31,200.00         |                     |  |
| 15-Oct-22 | By Plant & Machinery (DRI-650 Kiln-5)  | Purchase | NEWPL/22-23/299 |                     | 5,78,200.00         |  |
| 3-Nov-22  | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 3384            | 1,32,561.00         |                     |  |
| 25-Nov-22 | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 3407            | 3,89,140.00         |                     |  |
|           | By Plant & Machinery (DRI-650 Kiln-5)  | Purchase | NEWPL/22-23/351 |                     | 5,21,801.00         |  |
| 29-Dec-22 | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 3667            | 1,61,782.00         |                     |  |
| 20-Jan-23 | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 37151           | 5,62,560.00         |                     |  |
| 27-Jan-23 | By Plant & Machinery (DRI-650 Kiln-5)  | Purchase | NEWPL/22-23/445 |                     | 7,54,342.00         |  |
|           |  |          |                 | <b>31,06,360.00</b> | <b>31,06,360.00</b> |  |

**NILACHAL IRON & POWER LTD.**  
 RATANPUR, KANDRA CHANDIL ROAD, KANDRA,  
 SERAIKELA, KHARSAWAN, JHARKHAND - 832402.  
 GST NO: 20AABCN5428K1ZN  
 CIN: U27100WB2002PLC094612  
**SOIL AND ENVIRO INDUSTRIES PVT LTD**  
 Ledger Account  
 40/6 GARIAHAT ROAD KOLKATA

1-Apr-22 to 9-Feb-23

| Date      | Particulars                            | Vch Type | Vch No.         | Debit                 | Page 1<br>Credit      |
|-----------|--|----------|-----------------|-----------------------|-----------------------|
| 1-Apr-22  | To Opening Balance                     |          |                 | 67,78,400.00          |                       |
| 4-Apr-22  | By 600 TPD DRI Killn- 4                | Journal  | 01/G/BF21041/22 |                       |                       |
| 20-Apr-22 | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 352             | 18,59,000.00          | 30,20,800.00          |
| 26-Apr-22 | By 600 TPD DRI Killn- 4                | Journal  | 10/G/BF21041/22 |                       | 6,49,000.00           |
| 27-Apr-22 | By 600 TPD DRI Killn- 4                | Journal  | 12/G/BF21041/22 |                       | 6,49,000.00           |
| 28-Apr-22 | By 600 TPD DRI Killn- 4                | Journal  | 13/G/BF21041/22 |                       | 11,80,000.00          |
| 21-May-22 | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 545             | 10,00,000.00          |                       |
| 17-May-22 | By 600 TPD DRI Killn- 4                | Journal  | 20/G/BF21041/22 |                       | 5,89,500.00           |
| 18-May-22 | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 690             | 25,00,000.00          |                       |
|           | By 600 TPD DRI Killn- 4                | Journal  | 22/G/BF21041/22 |                       | 6,48,450.00           |
| 24-May-22 | By 600 TPD DRI Killn- 4                | Purchase | G/BF21041/22/23 |                       | 15,09,120.00          |
| 27-May-22 | By 600 TPD DRI Killn- 4                | Purchase | G/BF21041/22/25 |                       | 34,61,544.00          |
| 1-Jun-22  | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 896             | 25,00,000.00          |                       |
| 4-Jun-22  | By 600 TPD DRI Killn- 4                | Purchase | G/BF21041/22/26 |                       | 6,80,765.00           |
| 9-Jun-22  | By 600 TPD DRI Killn- 4                | Purchase | G/BF21041/22/30 |                       | 15,63,943.00          |
| 10-Jun-22 | By 600 TPD DRI Killn- 4                | Purchase | G/BF21041/32/31 |                       | 15,35,058.00          |
| 14-Jun-22 | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 1058            | 40,00,000.00          |                       |
| 15-Jun-22 | By 600 TPD DRI Killn- 4                | Purchase | G/BF21041/22/33 |                       | 11,73,195.00          |
| 20-Jun-22 | By 600 TPD DRI Killn- 4                | Purchase | G/BF21041/22/36 |                       | 17,68,500.00          |
| 28-Jun-22 | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 1264            | 25,00,000.00          |                       |
| 30-Jun-22 | By 600 TPD DRI Killn- 4                | Purchase | G/BF21041/22/42 |                       | 24,26,500.00          |
|           | By 600 TPD DRI Killn- 4                | Purchase | G/BF21041/22/43 |                       | 17,39,025.00          |
| 1-Jul-22  | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 1321            | 35,00,000.00          |                       |
| 12-Jul-22 | By 600 TPD DRI Killn- 4                | Purchase | G/BF21041/22/47 |                       | 4,71,800.00           |
|           | By 600 TPD DRI Killn- 4                | Purchase | G/BF21041/22/48 |                       | 4,71,800.00           |
| 15-Jul-22 | By 600 TPD DRI Killn- 4                | Purchase | G/BF21041/22/51 |                       | 23,00,229.00          |
| 18-Jul-22 | By 600 TPD DRI Killn- 4                | Purchase | G/BF21041/22/52 |                       | 5,18,760.00           |
| 20-Jul-22 | By 600 TPD DRI Killn- 4                | Purchase | G/BF21041/22/53 |                       | 5,18,760.00           |
| 21-Jul-22 | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 1610            | 10,37,800.00          |                       |
| 27-Jul-22 | By 600 TPD DRI Killn- 4                | Purchase | G/BF21041/22/56 |                       | 5,09,326.00           |
| 16-Aug-22 | By 600 TPD DRI Killn- 4                | Purchase | G/BF21041/22/66 |                       | 7,30,272.00           |
| 6-Sep-22  | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 2199            | 20,00,000.00          |                       |
| 13-Oct-22 | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 2792            | 3,79,859.00           |                       |
|           |  |          |                 | <b>2,80,64,859.00</b> | <b>2,80,64,859.00</b> |

**NILACHAL IRON & POWER LTD.**  
 RATANPUR, KANDRA CHANDIL ROAD, KANDRA,  
 SERAIKELA KHARSAWAN, JHARKHAND - 832402.  
 GST NO. 20AABCN5428K1ZN  
 CIN: U27100WB2002PLC0094612

**Thermax Babcock & Wilcox Energy Solutions Pvt Ltd**  
 Ledger Account  
 Energy House D-8 Block Plot No 38& 39  
 Pune-411019

1-Apr-21 to 9-Feb-23

| Date         | Particulars                            | Vch Type | Vch No.     | Debit           | Page 1<br>Credit |
|--------------|--|----------|-------------|-----------------|------------------|
| 13-Apr-21    | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 746         | 1,00,00,000.00  |                  |
|              | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 147         | 1,17,50,000.00  |                  |
| 17-Jun-21    | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 824         | 50,00,000.00    |                  |
| 18-Jun-21    | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 895         | 1,00,00,000.00  |                  |
| 21-Jun-21    | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 846         | 87,71,750.00    |                  |
| 30-Jun-21    | By TCS 1% Receivable                   | Journal  | 1835212621  |                 | 6,765.00         |
| 30-Aug-21    | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 1266        | 7,95,000.00     |                  |
| 11-Sep-21    | By Plant & Machinery (32MW)            | Journal  | IDM11009030 |                 | 4,69,242.00      |
|              | By Plant & Machinery (32MW)            | Journal  | IDM11008901 |                 | 4,69,242.00      |
| 30-Sep-21    | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 1913        | 50,00,000.00    |                  |
| 1-Oct-21     | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 1951        | 58,53,250.00    |                  |
| 8-Dec-21     | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 2626        | 74,92,500.00    |                  |
| 11-Dec-21    | By 600 TPD DRI Killn- 4                | Journal  | IDM12001151 |                 | 51,44,271.00     |
|              | By 600 TPD DRI Killn- 4                | Journal  | IDM12001152 |                 | 35,06,051.00     |
| 13-Dec-21    | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 2685        | 74,92,600.00    |                  |
|              | By Plant & Machinery (32MW)            | Journal  | IDM11011015 |                 | 51,44,271.00     |
|              | By Plant & Machinery (32MW)            | Journal  | IDM11011016 |                 | 35,06,051.00     |
| 27-Dec-21    | By Plant & Machinery (32MW)            | Journal  | IDM11011376 |                 | 10,611.00        |
|              | By Plant & Machinery (32MW)            | Journal  | IDM11011990 |                 | 58,18,365.00     |
|              | By Plant & Machinery (32MW)            | Journal  | IDM11011394 |                 | 25,30,134.00     |
|              | By Plant & Machinery (32MW)            | Journal  | IDM11011377 |                 | 10,611.00        |
| 29-Dec-21    | By Plant & Machinery (32MW)            | Journal  | IDM11011498 |                 | 19,42,992.00     |
|              | By Plant & Machinery (32MW)            | Journal  | IDM11011499 |                 | 29,16,551.00     |
| 30-Dec-21    | By Plant & Machinery (32MW)            | Journal  | IDM11011580 |                 | 28,41,255.00     |
|              | By Plant & Machinery (32MW)            | Journal  | IDM11011821 |                 | 23,41,494.00     |
|              | By Plant & Machinery (32MW)            | Journal  | IDM11011622 |                 | 32,03,838.00     |
| 31-Dec-21    | By Plant & Machinery (32MW)            | Journal  | IDM11011661 |                 | 25,06,554.00     |
|              | By Plant & Machinery (32MW)            | Journal  | IDM11011902 |                 | 35,06,554.00     |
|              | By Plant & Machinery (32MW)            | Journal  | IDM11011946 |                 | 15,69,249.00     |
|              | By Plant & Machinery (32MW)            | Journal  | IDM11011646 |                 | 39,16,898.00     |
|              | By Plant & Machinery (32MW)            | Journal  | IDM11011851 |                 | 6,42,555.00      |
|              | By Plant & Machinery (32MW)            | Journal  | IDM11011652 |                 | 31,77,110.00     |
|              | By Plant & Machinery (32MW)            | Journal  | IDM11011858 |                 | 45,81,358.00     |
|              | By Plant & Machinery (32MW)            | Journal  | IDM11011912 |                 | 45,81,358.00     |
| 15-Jan-22    | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 3019        | 49,95,000.00    |                  |
| 17-Jan-22    | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 3061        | 74,92,500.00    |                  |
| 27-Jan-22    | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 3221        | 3,99,60,000.00  |                  |
| 29-Jan-22    | By Plant & Machinery (32MW)            | Journal  | IDM11012532 |                 | 50,11,929.00     |
|              | By Plant & Machinery (32MW)            | Journal  | IDM11012543 |                 | 34,36,019.00     |
| 30-Jan-22    | By Plant & Machinery (32MW)            | Journal  | IDM11012881 |                 | 25,70,808.00     |
|              | By Plant & Machinery (32MW)            | Journal  | IDM11012882 |                 | 18,48,672.00     |
| 31-Jan-22    | By Plant & Machinery (32MW)            | Journal  | IDM11012038 |                 | 4,00,860.00      |
|              | By Plant & Machinery (32MW)            | Journal  | IDM11012839 |                 | 53,055.00        |
| Carried Over |  |          |             | 12,26,09,500.00 | 7,64,64,264.00   |

**NILACHAL IRON & POWER LTD.**

Thermex Babcock & Wilcox Energy Solutions Pvt Ltd Ledger Account . 1-Apr-21 to 9-Feb-23

| Date      | Particulars                            | Vch Type | Vch No.     | Debit           | Credit          |
|-----------|--|----------|-------------|-----------------|-----------------|
|           | Brought Forward                        |          |             | 12,26,03,500.00 | 7,84,64,264.00  |
| 31-Jan-22 | By Plant & Machinery (32MW)            | Journal  | IDM11012840 |                 | 53,055.00       |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11012842 |                 | 4,00,860.00     |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11012860 |                 | 34,91,019.00    |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11012861 |                 | 34,91,019.00    |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11012862 |                 | 31,03,300.00    |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11012702 |                 | 25,73,757.00    |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11012704 |                 | 3,56,058.00     |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11012707 |                 | 19,58,319.00    |
| 7-Feb-22  | By Plant & Machinery (32MW)            | Journal  | IDM11012706 |                 | 3,56,058.00     |
| 8-Feb-22  | By Plant & Machinery (32MW)            | Journal  | IDM11012827 |                 | 19,58,319.00    |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11012890 |                 | 34,36,019.00    |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11012891 |                 | 2,29,198.00     |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11012894 |                 | 2,29,198.00     |
| 10-Feb-22 | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 3350        | 1,00,00,000.00  |                 |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11012837 |                 | 37,728.00       |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11012838 |                 | 37,728.00       |
| 11-Feb-22 | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 3361        | 50,00,000.00    |                 |
| 16-Feb-22 | By Plant & Machinery (32MW)            | Journal  | IDM11013129 |                 | 34,36,019.00    |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11013129 |                 | 7,43,948.00     |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11013130 |                 | 7,43,949.00     |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11013131 |                 | 34,36,019.00    |
| 21-Feb-22 | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 3519        | 1,00,00,000.00  |                 |
| 24-Feb-22 | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 3564        | 1,00,00,000.00  |                 |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11013320 |                 | 34,36,019.00    |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11013321 |                 | 34,36,019.00    |
| 25-Feb-22 | By Plant & Machinery (32MW)            | Journal  | IDM11013574 |                 | 33,27,138.00    |
| 26-Feb-22 | By Plant & Machinery (32MW)            | Journal  | IDM11013446 |                 | 6,72,030.00     |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11013448 |                 | 6,72,030.00     |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11013482 |                 | 3,93,050.00     |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11013493 |                 | 3,93,050.00     |
| 28-Feb-22 | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 3636        | 1,00,00,000.00  |                 |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11013494 |                 | 34,36,019.00    |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11013495 |                 | 20,27,880.00    |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11013536 |                 | 12,68,804.00    |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11013538 |                 | 12,68,804.00    |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11013595 |                 | 12,31,760.00    |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11013598 |                 | 10,68,174.00    |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11013597 |                 | 1,14,68,135.00  |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11013621 |                 | 17,64,079.00    |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11013624 |                 | 6,43,144.00     |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11013625 |                 | 12,32,644.00    |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11013626 |                 | 17,49,045.00    |
| 7-Mar-22  | By Plant & Machinery (32MW)            | Journal  | IDM11013749 |                 | 25,73,757.00    |
| 10-Mar-22 | By Plant & Machinery (32MW)            | Journal  | IDM11013833 |                 | 6,15,438.00     |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11013834 |                 | 6,15,438.00     |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11013639 |                 | 34,36,018.00    |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11013657 |                 | 7,074.00        |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11013658 |                 | 7,074.00        |
| 14-Mar-22 | By Plant & Machinery (32MW)            | Journal  | IDM11013827 |                 | 3,86,644.00     |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11013929 |                 | 9,55,644.00     |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11013933 |                 | 8,83,820.00     |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11013934 |                 | 8,83,820.00     |
|           | Carried Over                           |          |             | 16,76,03,500.00 | 15,88,06,385.00 |

**NILACHAL IRON & POWER LTD.**

Thermax Babcock & Wilcox Energy Solutions Pvt Ltd Ledger Account - 1-Apr-21 to 9-Feb-23

| Date      | Particulars                            | Vch Type | Vch No      | Debit                  | Credit                 |
|-----------|--|----------|-------------|------------------------|------------------------|
|           | Brought Forward                        |          |             | 15,76,03,500.00        | 15,65,96,985.00        |
| 17-Mar-22 | By Plant & Machinery (32MW)            | Journal  | IDM11014085 |                        | 14,148.00              |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11014086 |                        | 11,247.00              |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11014087 |                        | 14,148.00              |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11014088 |                        | 11,247.00              |
| 22-Mar-22 | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 3887        | 1,00,00,000.00         |                        |
| 24-Mar-22 | By Plant & Machinery (32MW)            | Journal  | IDM11014275 |                        | 2,45,411.00            |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11014276 |                        | 2,10,451.00            |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11014292 |                        | 2,10,451.00            |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11014299 |                        | 2,45,411.00            |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11014299 |                        | 22,41,279.00           |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11014300 |                        | 7,95,825.00            |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11014301 |                        | 22,41,279.00           |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11014302 |                        | 7,95,825.00            |
| 25-Mar-22 | By Plant & Machinery (32MW)            | Journal  | IDM11014377 |                        | 45,81,358.00           |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11014378 |                        | 45,81,358.00           |
| 26-Mar-22 | By Plant & Machinery (32MW)            | Journal  | IDM11014419 |                        | 23,04,945.00           |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11014420 |                        | 10,11,582.00           |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11014421 |                        | 10,11,582.00           |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11014422 |                        | 14,40,591.00           |
| 30-Mar-22 | By Plant & Machinery (32MW)            | Journal  | IDM11014564 |                        | 80,27,811.00           |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11014565 |                        | 5,11,886.00            |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11014566 |                        | 31,58,541.00           |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11014569 |                        | 24,40,530.00           |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11014762 |                        | 24,40,530.00           |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11014793 |                        | 8,64,355.00            |
| 31-Mar-22 | By Plant & Machinery (32MW)            | Journal  | IDM11014872 |                        | 7,98,193.00            |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11014876 |                        | 7,19,897.00            |
|           | By Plant & Machinery (32MW)            | Journal  | IDM11014878 |                        | 7,19,897.00            |
|           | To Closing Balance                     |          |             | 17,76,03,500.00        | 19,83,48,553.00        |
|           |  |          |             | 2,07,45,053.00         |                        |
|           |  |          |             | <b>19,83,48,553.00</b> | <b>19,83,48,553.00</b> |
| 1-Apr-22  | By Opening Balance                     |          |             |                        | 2,07,45,053.00         |
| 7-Apr-22  | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 94          | 75,00,000.00           |                        |
| 9-Apr-22  | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 122         | 1,00,00,000.00         |                        |
| 15-Apr-22 | By Plant & Machinery (32MW)            | Purchase | IDM11015256 |                        | 23,58,000.00           |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11015257 |                        | 23,58,000.00           |
| 16-Apr-22 | By Plant & Machinery (32MW)            | Purchase | IDM11015282 |                        | 7,545.00               |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11015293 |                        | 7,545.00               |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11015284 |                        | 1,58,693.00            |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11015285 |                        | 1,58,693.00            |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11015286 |                        | 75,450.00              |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11015287 |                        | 75,450.00              |
| 27-Apr-22 | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 406         | 50,00,000.00           |                        |
| 28-Apr-22 | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 415         | 1,00,00,000.00         |                        |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11015501 |                        | 38,78,910.00           |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11015502 |                        | 38,78,910.00           |
| 29-Apr-22 | By Plant & Machinery (32MW)            | Purchase | IDM11015547 |                        | 63,668.00              |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11015548 |                        | 63,668.00              |
| 30-Apr-22 | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 438         | 50,00,000.00           |                        |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11015568 |                        | 33,27,138.00           |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11015593 |                        | 19,864.00              |
|           | Carried Over                           |          |             | 3,75,00,000.00         | 3,71,76,595.00         |

**NILACHAL IRON & POWER LTD.**

Thermax Babcock & Wilcox Energy Solutions Pvt Ltd. Ledger Account : 1-Apr-21 to 9-Feb-23

| Date      | Particulars                            | Vch Type | Vch No.     | Debit                 | Credit                |
|-----------|--|----------|-------------|-----------------------|-----------------------|
|           | Brought Forward                        |          |             | 3,75,00,000.00        | 3,71,75,595.00        |
| 30-Apr-22 | By Plant & Machinery (32MW)            | Purchase | IDM11015594 |                       | 30,654.00             |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11015604 |                       | 1,14,68,133.00        |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11015624 |                       | 3,59,595.00           |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11015625 |                       | 3,59,595.00           |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11015627 |                       | 23,68,000.00          |
| 10-May-22 | By Plant & Machinery (32MW)            | Purchase | IDM11015615 |                       | 38,78,910.00          |
| 11-May-22 | By Plant & Machinery (32MW)            | Purchase | IDM11015822 |                       | 7,96,183.00           |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11015823 |                       | 25,24,239.00          |
| 12-May-22 | By Plant & Machinery (32MW)            | Purchase | IDM11015880 |                       | 50,697.00             |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11015861 |                       | 50,697.00             |
| 13-May-22 | By Plant & Machinery (32MW)            | Purchase | IDM11015891 |                       | 23,56,000.00          |
| 16-May-22 | By Plant & Machinery (32MW)            | Purchase | IDM11015940 |                       | 38,78,910.00          |
| 18-May-22 | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 691         | 1,00,00,000.00        |                       |
| 24-May-22 | By Plant & Machinery (32MW)            | Purchase | IDM11016139 |                       | 19,27,665.00          |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11016140 |                       | 12,84,520.00          |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11016141 |                       | 6,43,144.00           |
| 31-May-22 | By Plant & Machinery (32MW)            | Purchase | IDM11016412 |                       | 80,27,811.00          |
| 1-Jun-22  | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 897         | 1,00,00,000.00        |                       |
| 9-Jun-22  | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 966         | 50,00,000.00          |                       |
| 10-Jun-22 | By Plant & Machinery (32MW)            | Purchase | IDM11016737 |                       | 1,63,881.00           |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11016738 |                       | 1,63,881.00           |
| 21-Jun-22 | By Plant & Machinery (32MW)            | Purchase | IDM11017024 |                       | 1,90,999.00           |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11017025 |                       | 1,90,999.00           |
| 27-Jun-22 | By Plant & Machinery (32MW)            | Purchase | IDM11017271 |                       | 35,370.00             |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11017272 |                       | 35,370.00             |
| 29-Jun-22 | By Plant & Machinery (32MW)            | Purchase | IDM11017379 |                       | 2,73,528.00           |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11017385 |                       | 2,73,528.00           |
| 30-Jun-22 | By Plant & Machinery (32MW)            | Purchase | IDM11017562 |                       | 25,24,239.00          |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11017569 |                       | 13,83,556.00          |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11017571 |                       | 13,83,556.00          |
| 18-Jul-22 | By Plant & Machinery (32MW)            | Purchase | IDM11018253 |                       | 6,64,956.00           |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11018254 |                       | 6,64,956.00           |
| 4-Aug-22  | To ICICI BANK LTD.-A/C NO-128605000322 | Payment  | 1781        | 1,00,00,000.00        |                       |
| 29-Sep-22 | To Indian Bank 7291230791              | Payment  | 2512        | 80,00,000.00          |                       |
| 1-Nov-22  | To 600 TPD DRI Killn- 4                | Journal  | 2116115096  | 51,44,271.00          |                       |
|           | To 600 TPD DRI Killn- 4                | Journal  | 2116115096  | 35,06,051.00          |                       |
| 1-Jan-23  | By Plant & Machinery (32MW)            | Purchase | IDM11018672 |                       | 75,456.00             |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11018673 |                       | 75,456.00             |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11020203 |                       | 3,67,848.00           |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11020594 |                       | 3,67,848.00           |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11020992 |                       | 11,743.00             |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11020993 |                       | 4,15,008.00           |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11020994 |                       | 11,743.00             |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11020993 |                       | 56,150.00             |
|           | By Plant & Machinery (32MW)            | Purchase | IDM11020994 |                       | 56,150.00             |
|           | By Closing Balance                     |          |             | 6,71,50,322.00        | 6,95,00,567.00        |
|           |  |          |             |                       | 5,89,755.00           |
|           |  |          |             | <u>6,71,50,322.00</u> | <u>6,71,50,322.00</u> |

# NIJACHAL IRON & POWER LIMITED



CIN:U27100WB2002PLC094613

REGD. OFFICE - 103, BAGAH TRADE CUBE  
104, B. D. MUKHERJEE ROAD, KUMATA-700166  
WEST BENGAL (INDIA)  
Phone : +91 033 4003519 to 3520  
E-mail : nipower@gmail.com

W.O. No. NIPL/CR/22-23/02  
19 MAY, 2022

To  
AARCON  
17, Road No. 6B, Ramnagar, Sonari,  
Jamshedpur 831011

Attn: Mr. Rakesh Singh

Sub: W.O. for Connecting Road to Main Road at our Plant

Ref: Your Quotation No. A/Q-20B-14 dated 03/04/2022

Dear Sir,

With reference to subject matter and discussion, we are pleased to place Service Work Order for Connecting Road job at our Plant as per detail Below.

## 1. SCOPE OF SUPPLY

- > Development of required site, number of Supervisors, Skilled, Semi-Skilled and Unskilled workmen to ensure quality and progress of work are in contractor's scope.
- > Cement, Rod, Stone Chips, Insert Plate, Curb Angle, Foundation Bolt, etc all material will be supplied by NIPL.
- > All tools and tackles are in contractor's scope.
- > Supply of Electricity, Water will be provided by NIPL.
- > Proper housekeeping of working yard is in contractor's scope.
- > Safety and quality control staff is in contractor's scope.

## 2. COMMERCIAL TERMS AND CONDITIONS

- > The Rate of the Job is as per below

| Sr No. | Description            | Unit           | Rate         |
|--------|------------------------|----------------|--------------|
| 1      | Earth Excavation Work  | M <sup>3</sup> | Rs. 150.00/- |
| 2      | Levelling and Dressing | M <sup>2</sup> | Rs. 40.00/-  |
| 3      | Boulder Soiling        | M <sup>3</sup> | Rs. 800.00/- |
| 4      | PCC with RMC           | M <sup>3</sup> | Rs. 700.00/- |
| 5      | RCC with RMC           | M <sup>3</sup> | Rs. 700.00/- |



Work: Ratanpur, Kandri Chandl Road, Sarekela - Kharsawan, Jharkhand - 833402 (India)  
7091099239, 7091095130, E-mail: nijachalata@gmail.com - GSTIN: 20AAABCN5428K12H

# NILACHAL IRON & POWER LIMITED



CIN-027100WB0003PLCB94612

REGD. OFFICE : 403, SAGAR TRADE CUBE  
104, S. P. MUKHERJEE ROAD, KOLKATA-70026  
WEST BENGAL (INDIA)  
Phone : +91 832 40003510 to 3520  
E-mail : nilipower@gmail.com

|   |                           |                |                |
|---|---------------------------|----------------|----------------|
| 6 | Shuttering                |                |                |
| 7 | Reinforcement             | M <sup>2</sup> | Rs. 400.00 /-  |
| 8 | Bitumen Pouring at Joints | MT             | Rs. 6500.00 /- |
| 9 | VDI Flooring              | RM             | Rs. 55.00 /-   |
|   |                           | M <sup>2</sup> | Rs. 115.00 /-  |

MAXIMUM BILLABLE AMOUNT: - Rs. 1,00,00,000 /- (Rs. ONE CRORE ONLY)

- > The above mention charges are excluding of GST.
- > GST: Extra as applicable.
- > Running Bills have to submit on or before 5<sup>th</sup> day of month.
- > Payment: Payment will be settled against submission of your final bill which is duly signed and certified by our site engineer. However on account payment will be made as per site recommendation for meeting labour payment.
- > Retention: 10% retention money will be deducted from your Bill which will be released after completion of work.
- > TDS: TDS will be deducted as per IT Rule. Please submit Xerox copy of PAN.

### 3. VALIDITY OF WORK ORDER:

- > Validity of work order: - 12 months from the date of issue.

### 4. GENERAL TERMS AND CONDITION:

- > Please take proper SAFETY MEASURE during work at site. We are not responsible for any type of accident and casualty arise at site for reason whatsoever
- > Labour Licence & Insurance: Please submit Xerox copy of Labour Licence & Labour Insurance.
- > Provident Fund: You are requested to furnish your PF registration number and show proof of P.F. deposit challan of your worker, otherwise P.F. liability will be deducted from your bill.
- > Contactor will be solely responsible for the safety of the machinery, tools & tackles, spare parts or any other moveable / immoveable assets of the Company. Any loss incurred by the Company due to fault of Contactor or its workmen will be recovered from Contactor. In case of non-recovery circumstances, the Company may take suitable action against Contactor as think fit by the Management.



Works : Ratapur, Kandra Chandi Road, Sarakata - Khurda, Jharkhand - 832402 (India)  
Phone : 7091099239, 7091099130, E-mail : nilachalirons@gmail.com • GSTIN : 20AABCH5428K12N

W.O.No. NIPL/CR/22-23-02/A  
15<sup>th</sup> SEPT 2022

To  
M/S AARCON  
17, Road No-68, Ramnagar, Sonari,  
Jamshedpur -831011

SUB: Amendment in W.O for Civil work at our plant

Ref. Work order No- NIPL/CR/22-23/02 dt 19 MAY 2022

Dear Sir,

With reference to subject and discussion, we are pleased to amend the work order as per below mention work ad rates.

| S. No | Description of Work    | Unit | Rate     |
|-------|------------------------|------|----------|
| 01    | Rolling to Compact GSB | SQM  | Rs. 50/- |

The above Mention rates are effective from 1<sup>st</sup> July 2022.

Other rates, Terms & condition will be same as per work order No. NIPL/CR/22-23/02/ dated 19th MAY 2022 and Amendment work order No- NIPL/CR/22-23-02/A dated 15 SEPT 2022.

You are requested to confirm the acceptance of the Amendment in Work order.

Thanking You,

Yours faithfully,  
For NILACHAL IRON & POWER LTD.

J.P YADAV  
(PRESIDENT-TECH)



# NILACHAL IRON & POWER LIMITED

CIN U27100WB2002PLC094612

Works : Ratanpur, Kandra Chandil Road  
Sivakola - Kharsawan, Jharkhand - 832402 (India)  
Phone : 7091096239, 7091096130  
E-mail : nilachalata@gmail.com  
E-mail : admin@nilachal.co.in  
GSTIN : 20AABGN5428K12N

Ref: HR/NIPL/LOI/ADMIN/0352

Mr. Balwant Kumar

House No. 21, Girish Vidya Ratna Lane,

Dist:-Kolkata, (West Bengal), Pin:-700009.

Date: 17.10.2022

## Sub: Letter of Intent

Mr. Balwant Kumar

This has reference to the interview you had with us and the discussion held thereafter. We are pleased to offer you the position of "Manager - Environment" in our organization on the terms mutually discussed and agreed. You are requested to make yourself available to join with us on 10<sup>th</sup> November, 2022 at Nilachal Iron & Power Limited, Kolkata/Jamshedpur.

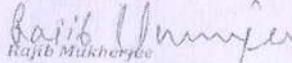
The appointment letter will be issued to you after your joining.

You are also advised to furnish us the following documents at the time of your joining:

1. Photocopy of age proof certificate.
2. Photocopy of blood group certificate.
3. Medical fitness certificates from Govt. registered doctor.
4. Photocopy of certificates in support of your Qualifications (academic and prof.)
5. Photocopy of all proof of working experience certificate
6. Two copies of passport size photograph.
7. Last month Pay Slip.
8. Residential address proof.
9. Resume in details
10. Resignation Acceptance copy (Last Employer)

Please confirm your acceptance by returning the duplicate copy of this letter duly signed.

With best wishes,

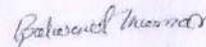
  
Rajib Mukherjee  
HR & Admin - Head - Corporate

### Declaration:-

I have read and understood the above terms and conditions of my Letter of Intent Ref: HR/NIPL/LOI/ADMIN/0352 dated 17.10.2022 and have signed every page of the second copy of the aforesaid Letter of Intent as a token of acceptance the terms and conditions.

Place:-

Dated:-



Signature



# VISTHAPITH AWAM PRAVAWIT SOCIETY

Ratanpur - Kandra  
Reg. No. 865 / 11

Correspondence Address : Ratanpur (Raghunathpur) P.O.-Kandra, Dist- Seraikella-Kharsawan (Jharkhand) Pin- 832402

Ref. No.....

Date 03/02/2023

Account No. 4905101001831 CANARA BANK, KANDRA BRANCH, IFSC CODE - CNRB0004905

To

M/s. Nilachal Iron & Power Ltd.  
At- Ratanpur, kandra Chandil Road  
Kandra -832402  
Seraikellakharsawan

From

M/s. VisthapithAwamPravawit Society  
At- Ratanpur, Kandra  
Dist.- Seraikellakharsawan  
PIN- 832402

TAN : 20470901032

PAN No. : AACTV9561F

PAN NO : AABCN5428K

GSTIN : 20AACTV9561F1ZG

GSTIN. : 20AABCN5428K1ZN

Bill No. : VAPS-10/22-23

| Working Days   | Rate       | Amount    |
|--|------------|-----------|
| Working Date from 01.12.22 to 31.12.22<br>(Labour supply for plantation work in<br>Nilachal Iron & Power Ltd.) |            |           |
| 135 Nos  | 275        | 37,125.00 |
| Over Time  |            |           |
| Working Hours  | Rate/hours |           |
| 00 Hrs.  | 34.37      | 0.0       |
| Holiday  | Rate/day   |           |
| Nos  | 275        | 0.0       |
| Total Amount   |            | 37,125.00 |
| Handling Charges   | 10%        | 3,712.50  |
| Net Amount   |            | 40,837.50 |

(Rupees:- Forty Thousand Eight Hundred Thirty Seven & Fifty paisa Only)

Authorised Signatory

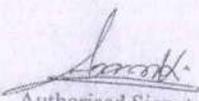
M/S. VISTHAPITH AWAM PRAVAWIT SOCIETY  
RATANPUR, KANDRA DIST- SARAIKELA KHARSAWAN

LABOUR SUPPLY FOR PLANTATION WORK

Bill No. VAPS- 10/22-23  
From 01.12.2022 to 31.12.2022

Date- \_\_\_\_\_

| Date         | No. of Labour  | National Holiday | Over Time | Shift & Time |
|--------------|----------------|------------------|-----------|--------------|
| 01.12.2022   | -              |                  |           | G            |
| 02.12.2022   | -              |                  |           | G            |
| 03.12.2022   | -              |                  |           | G            |
| 04.12.2022   | -              |                  |           | G            |
| 05.12.2022   | -              |                  |           | G            |
| 06.12.2022   | -              |                  |           | G            |
| 07.12.2022   | -              |                  |           | G            |
| 08.12.2022   | -              |                  |           | G            |
| 09.12.2022   | 04             |                  |           | G            |
| 10.12.2022   | 05             |                  |           | G            |
| 11.12.2022   | -              |                  |           | G            |
| 12.12.2022   | 04             |                  |           | G            |
| 13.12.2022   | 05             |                  |           | G            |
| 14.12.2022   | 05             |                  |           | G            |
| 15.12.2022   | 06             |                  |           | G            |
| 16.12.2022   | 02             |                  |           | G            |
| 17.12.2022   | 07             |                  |           | G            |
| 18.12.2022   | -              |                  |           | G            |
| 19.12.2022   | 06             |                  |           | G            |
| 20.12.2022   | 07             |                  |           | G            |
| 21.12.2022   | 06             |                  |           | G            |
| 22.12.2022   | 08             |                  |           | G            |
| 23.12.2022   | 09             |                  |           | G            |
| 24.12.2022   | 09             |                  |           | G            |
| 25.12.2022   | -              |                  |           | G            |
| 26.12.2022   | 08             |                  |           | G            |
| 27.12.2022   | 08             |                  |           | G            |
| 28.12.2022   | 10             |                  |           | G            |
| 29.12.2022   | 10             |                  |           | G            |
| 30.12.2022   | 08             |                  |           | G            |
| 31.12.2022   | 08             |                  |           | G            |
| <b>TOTAL</b> | <b>135</b> Nos | Nos              |           | G            |

  
Authorized Signature

Tax Invoice

504



Supertechnicians Water Purifier Private Limited  
 New India Assurance Building  
 4, Lyons Range, 4th Floor,  
 Kolkata - 700 001  
 GSTIN/UIN: 19AAXCS9960M1ZY  
 State Name : West Bengal, Code : 19  
 CIN: U74999WB2017PTC218832  
 Contact : 033-2231-1271  
 E-Mail : supertechnicians@yahoo.com

Invoice No. **SWPPL/G227/22-23**  
 Delivery Note **43/F/22-23**  
 Reference No. & Date.  
 Buyer's Order No. **NIPL/DRI-K4/21-22/091**  
 Dispatch Doc No.  
 Dispatched through  
 Terms of Delivery  
 Dated **11-Oct-22**  
 Mode/Terms of Payment  
 Other References  
 Dated **23-Feb-22**  
 Delivery Note Date  
**11-Oct-22**  
 Destination

Consignee (Ship to)

**Nilachal Iron & Power Limited**  
 AT. Ratanpur, Kandra Chowka Road  
 P O. Kandra- 832402  
 Dist. Saraikela - Kharsawan  
 GSTIN/UIN : 20AABCN5428K1ZN  
 State Name : Jharkhand, Code : 20

Buyer (Bill to)

**Nilachal Iron & Power Limited**  
 AT. Ratanpur, Kandra Chowka Road  
 P O. Kandra- 832402  
 Dist. Saraikela - Kharsawan  
 GSTIN/UIN : 20AABCN5428K1ZN  
 State Name : Jharkhand, Code : 20

| SI No        | Description of Services   | HSN/SAC | Quantity     | Rate         | per  | Disc. % | Amount                |
|--------------|---|---------|--------------|--------------|------|---------|-----------------------|
| 1            | <b>Supply, Installation, Testing &amp; Commissioning</b><br>Of 2 x 30 KLD of Sewage Treatment Plant | 995468  | 1 Job        | 32,00,000.00 | Job  |         | 32,00,000.00          |
|              | <b>IGST Output @18%</b>   |         |              |              | 18 % |         | 5,76,000.00           |
| <b>Total</b> |   |         | <b>1 Job</b> |              |      |         | <b>₹ 37,76,000.00</b> |

Amount Chargeable (in words)

**INR Thirty Seven Lakh Seventy Six Thousand Only**

**₹ 37,76,000.00**  
E. & O.E

| HSN/SAC      | Taxable Value       | Integrated Tax Rate | Integrated Tax Amount | Total Tax Amount   |
|--------------|---------------------|---------------------|-----------------------|--------------------|
| 995468       | 32,00,000.00        | 18%                 | 5,76,000.00           | 5,76,000.00        |
| <b>Total</b> | <b>32,00,000.00</b> |                     | <b>5,76,000.00</b>    | <b>5,76,000.00</b> |

Tax Amount (in words) : **INR Five Lakh Seventy Six Thousand Only**

Company's PAN : **AAXCS9960M**

Declaration

1 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct. 2 Our MSME No WB10A0015221.

Company's Bank Details

Bank Name : Axis Bank Ltd. (A/c No.919020024787814)  
 A/c No. : 919020024787814  
 Branch & IFS Code: Jada... UTIB0001607

for Supertechnicians Water Purifier Private Limited



Authorised Signatory

This is a Computer Generated Invoice

505

Annexure-VIII

# उपायुक्त का कार्यालय, सरायकेला-खरसावाँ

(जिला योजना शाखा)

(Email ID- dposk1786@gmail.com)

प्रति,

Sr. GEM (HR),  
Niranchal Iron & Power Limited,  
Rourapur, Kandra-Chandil Road,  
Seraikella-Kharsawan,  
Jharkhand 832402.

पत्रांक ... 188 ... / जि०य०

सरायकेला, दिनांक 01/12/2021

विषय

Covid-19 महामारी के दौरान सी०एस०आर० अन्तर्गत सराहनीय योगदान के संबंध में।

संदर्भ

उपरोक्त विषय के संबंध में कहना है कि सरायकेला-खरसावाँ जिले में Covid-19 महामारी के दौरान सी०एस०आर० अन्तर्गत आपके औद्योगिक प्रतिष्ठान द्वारा जिला प्रशासन सरायकेला-खरसावाँ को अपेक्षित सहयोग कर सराहनीय योगदान दिया गया है।

जिला प्रशासन, सरायकेला-खरसावाँ की ओर से आपके प्रबंधन के उज्ज्वल भविष्य के कामना करते हैं।

विश्वासभाजन

  
उप विकास आयुक्त  
सरायकेला-खरसावाँ।

**F. No. 22-24/2018-IA.III**  
 Government of India  
 Ministry of Environment, Forest and Climate Change  
 (Impact Assessment Division)

\*\*\*\*\*

Indira Paryavaran Bhawan  
 Aliganj, Jorbagh Road  
 New Delhi-110 003

Dated: 23<sup>rd</sup> January, 2019

**OFFICE MEMORANDUM**

**Sub.: Exemption of Environment Clearance for Thermal Power Plant using Waste Heat recovery Boilers (WHRB) without any auxiliary fuel etc.**

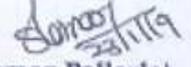
The Environmental Impact Assessment Notification, 2006 under the environment (Protection) Act, 1986, as amended vide S.O. 1599 (E) dated 25<sup>th</sup> June, 2014 provides exemption to Thermal Power Plant from the requirement of prior environment clearance.

2. This Ministry has received many proposals of environmental clearances for setting up new or expansion of captive power plants employing Waste Heat Recovery Boilers (WHRB) without any auxiliary fuel in the existing Cement Plants, Integrated Steel Plants, Metallurgical Industries (Ferrous and Non-ferrous) and other industries, having potential for heat recovery to utilise the same for power generation.

3. The spirit of exempting requirement of environmental clearance for the Thermal Power Plant using waste heat boilers without any auxiliary fuel vide S.O. 1599 (E) dated 25<sup>th</sup> June, 2014 is to promote energy conservation, reduce green house emissions and in larger interest of the environment including climate change.

4. **In view of the above, it is hereby clarified that setting up new or expansion of captive power plants employing WHRB without using any auxiliary fuel, in the existing Cement Plants, Integrated Steel Plants, Metallurgical Industries (Ferrous and Non-ferrous) and other industries having potential for heat recovery, does not attract the provisions of EIA Notification 2006, read with subsequent amendments therein.**

5. This issues with the approval of Competent Authority.

  
 (Sharath Kumar Palleria)  
 Director  
 IA Division

To,

1. All the officers of IA Division
2. Chairperson/Member Secretary of all the SEIAA/SEAC
3. Chairperson/Member Secretary of all the DEIAA/DEAC

4. Chairman/Member Secretary of CPCB
5. Chairperson/Member Secretary of all the SPCBs/UTPCCs

Copy to:

1. PS to Hon'ble Minister, EF&CC
2. PS to Hon'ble Minister for State, EF&CC
3. PPS to Secretary, EF&CC
4. PPS to AS(AKJ)/AS(AKM)
5. PPS to JS(GB)/JS(JT)
6. Website of MoEF&CC
7. Guard file



# 509

## JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No.: JSPCB/HO/RNC/CTE-6119599/2020/168

Dated : 2020-03-26

### Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Reference: Application (s) No.- 6119599 / dated : 11/01/2020 of Nilachal Iron & Power Ltd (550 TPD), Aashish Jajodia for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

#### 2. Documents Relied Upon:

(a) The content of D.F.O., seraikela, letter no.-2405 dated-04.12.2018 stating distance of forest from proposed site is 0 meter, no Wild Life Sanctuary/Bio-diversity/National Park within 10 km. and project is not part of ESZ,

(b) The content of current CTO vide ref. no. JSPCB/HO/RNC/CTO-3875529/2018/1812 Dated 2018-11-22 valid up to 31-3-2020;

(c) The content of Environmental Clearance (EC), Ref No. J-11011/ 662/2008 IA II (I) dated 24.12.2009 , Govt. of India.

(d) The content of MoEF&CC, Govt. of India letter no. 22-24/2018-IA.III dated 23.01.2019 for exemption from obtaining EC for Thermal Power Plant using Waste Heat Recovery Boiler without any auxiliary fuel;

(e) The content of inspection report vide Ref. No. 1607 dated 18.09.2019 of RO, Jamshedpur;

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza- Ratanpur, P S -Ratanpur, District-SERAIKELA KHARSAWAN as follows:

| Project          | Site-Area                   |              | Investment (Rs)/ Year | Product & Capacity          | Period of CTE                |
|------------------|-----------------------------|--------------|-----------------------|-----------------------------|------------------------------|
|                  | Plot Nos.                   | Area         |                       |                             |                              |
| Before Expansion | Mauza-Dighi, East Singhbhum | 55.7363 Acre | 850.04 Lac            | Electric Power(WHRB)- 12 MW | 18 months from date of issue |

#### (A) Specific Conditions:

# 510

1. That, the occupier shall install fixed type water sprinklers to cover all dusty places in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
2. That, the occupier shall maintain a good house keeping by regular mechanical cleaning and wetting of the roads and dust prone areas.
3. That, the occupier shall store all raw materials and products under shed as far as practicable, do their processing and transfer under foolproof cover (s).
4. That, the occupier shall comply with all applicable provisions of the water (Prevention & Control of Pollution) Act,1974; the Air (Prevention & Control of Pollution) Act,1981; and the Environment (Protection) act,1986 and Rules there under.
5. That, the proponent shall make stack(s) of required height and with the provision(s) of emission monitoring (port hole(s), ladder(s) and platform(s)) as prescribed by Central Pollution Control Board.
6. That, the proponent shall abide by the provisions of the Environment (Protection) Act, 1986 and shall maintain the quality of effluent, emission, ambient air and noise level in conformity with the standards of the Environment (Protection) Rules, 1986.
7. That, the proponent shall monitor ground water around the solid waste disposal site/secured landfill (SLF) regularly and submit report to Jharkhand State Pollution Control Board.
8. That, the occupier shall collect and treat the effluent in foolproof latest system and shall recycle treated effluent to the system for reuse and shall ensure no discharge of effluent outside the premises.
9. That, the occupier shall ensure continuous and uninterrupted power supply with provisions of separate energy meters for the pollution control systems to enable the pollution control systems to function uninterruptedly.
10. That, the occupier shall install air pollution control devices to keep emission levels below the standard.
11. That the occupier shall install CEMS and PM10 analyzer with online connectivity to JSPCB server.
12. That, the occupier shall make arrangement to control vehicular pollution due to transportation of raw material and finished product. Efforts shall also be made to reduce impact of the transport of the raw materials and end products on the surrounding environment including agricultural land. All the raw materials shall be transported in totally covered containers and shall not be overloaded. Vehicular emission shall be regularly monitored and its records must be kept.

**(B) General Conditions :**

- (1) That, the occupier shall construct pucca (i) minimum ten feet high boundary wall and (ii) approach road and internal roads and shall keep the premises neat and clean and tidy.

(2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gases collect(s) and undergo (es) cleaning and clean air goes out.

(3) That, the occupier shall install such automatic inbuilt system(s) that process flue gas(es) / process gas(es) and undergo(es) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.

(4) That, the occupier shall have D G Set(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm .

(5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).

(6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.

(7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.

(8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.

(9) That, this CTE is valid subjected to the validity of mining Lease / Mining Plan / Ecofriendly / Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

(10) That, this CTE is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.

(11) That, this CTE shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

(12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.

4. **That, this CTE shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.**
5. **That, this CTE is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTE will be revoked if any of the information/ documents/ certificates/ undertaking given by the occupier is found false/fictitious/forged in future.**
6. **This order shall be valid subject to compliance of all other legal requirements applicable to the unit.**

7. **The State Board reserves the right to revoke, withdraw or make any reasonable variation / change / alteration in condition of this consent.**

**This is issued with the approval of the competent authority**

RAJEEV  
LOCHAN  
BAKSHI

Digitally signed  
by RAJEEV  
LOCHAN BAKSHI  
Date: 2020.03.27  
06:56:01 +05'30'

**(Rajeev Lochan Bakshi)**  
**Member Secretary**

Memo No. : JSPCB/HO/RNC/CTE-  
6119599/2020/168

Dated : 2020-03-26

**Copy to :** M/s Nilachal Iron & Power Ltd (550 TPD), Ratanpur Kandra, Chandil Road, SERAIKELA KHARSAWAN/ Chief Inspector of Factories, Ranchi/ Director of Industry, Govt of Jharkhand, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, SERAIKELA KHARSAWAN/ DFO, SERAIKELA KHARSAWAN/ D.M.O, SERAIKELA KHARSAWAN/ RO, Jamshedpur for information & necessary action.

RAJEEV  
LOCHAN  
BAKSHI

Digitally signed by  
RAJEEV LOCHAN  
BAKSHI  
Date: 2020.03.27  
06:56:20 +05'30'

**(Rajeev Lochan Bakshi)**  
**Member Secretary**



# JHARKHAND STATE POLLUTION CONTROL BOARD

Annexure-E

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI-834004  
Phone: - 2400852, 2400851 Fax : 0661-2400850, Website:-www.jspcb.org

Ref. Letter No. B-586

Ranchi, Dated:- 21/03/2023

From

Shashikar Samanta,  
Chairman.

To

M/s Nilachal Iron & Power Ltd. (550 TPD),  
Mauza- Ratanpur, Kandra Chandil,  
Dist- Saraikela Kharsawan.

**Sub: Direction for closure under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981- Regarding.**

Whereas, the Unit has obtained Consent-to-Establish (CTE) vide Board's, Ref No. 267 dated 17.12.2003 and Ref. No. 1839 Ranchi, Dated 01.04.2009 for Sponge Iron Plant - 2x100 TPD, Sponge iron Plant - 1x500 TPD, Captive Power Plant - 75 MW (WHRB & CFBC)- 75 MW, Coal Washery - 0.9 MTPA

Whereas, Environmental Clearance (EC), was granted to the Unit vide MoEF&CC F. No. J-11011/662/2008 IA II (I) dated 24.12.2009 for expansion of Sponge Iron Plant (350 TPD) into Integrated Steel Plant (0.7 MTPA) along with captive Power Plant (75 MW) at Ratanpur - Kandra village, Gamharia Block, Dist- Seraikela-Kharsawan.

Whereas, Consent to Operate (CTO) was granted to the Unit vide Board's Ref No. JSPCB /HO /RNC/CTO-6643985/ 2020/715 Dated: 2020-03-26 for the production capacity of Sponge Iron - 2 X 100 TPD and 1 X 350 TPD valid up to 30.06.2021.

Whereas, in the meanwhile, a matter was taken up before the Principal Bench, NGT, New Delhi as "Dasai Munda & Others Vs. State of Jharkhand in O.A. No. 426/2021". In its order dated 05.01.2023, the following operative part was there:-

"The JSPCB is also directed to verify the facts as to whether the 12 Megawatt power plant installed by the project proponent in the year 2018 required EC/CTE/CTO and also whether expanded plant was made operational before passing of the closure order by JSPC Board and to take appropriate proceedings for imposition of the environmental compensation by following due process of law regarding issuance of show cause notice and giving opportunity of being heard to the project proponent."

Whereas, a letter from the Board was issued vide its Ref. B-295 Ranchi, dated 09.02.2023 with as direction as follows:-

o/c  
"... it is, hereby directed to submit the documents w.r.t. the EC/CTE/CTO of the abovementioned 12 Megawatt Power Plant installed by you in 2018 and details w.r.t. the construction and operational status of the expanded plant within 07 (Seven) days of issuance of this letter."

Whereas, the unit has replied vide its letter dated 16.02.2023 representing the following:-

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MoEF&CC, Govt. of India vide its letter no. 22-24/2018-IA.III dated 23.01.2019 has exempted the Thermal Power Plant using Waste Heat Recovery Boiler without any auxiliary fuel from obtaining the Environmental Clearance.

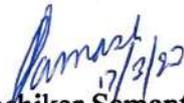
The unit was granted Consent to establish (CTE) vide Board's Ref No.: JSPCB/HO/RNC/CTE-6119599/2020/168 Dated: 2020-03-26 At- Mauza-Dighi, East Singhbhum Area 55.7363 Acre Inv. 850.04 Lac for Electric Power (WHRB) - 12 MW;

The unit has further applied for Consent to operate (CTO) for Sponge Iron – 2x100 TPD 1x350 TPD with 12 MW WHRB Power Plant with application No. 14798208 dated 22.11.2022.

Whereas. NIPL has installed the 2x600 TPD Sponge Iron plant, 3x10 T Steel Melting Shop, 23,00,000 TPA Rolling Mill and 37 MW capacities WHRB Power Plant.

Whereas, the reply of yours depicts that you have made violation and have not obtained proper consent from the relevant organizations, before carrying out expansion activity in your plant.

Now, therefore, in view of the above and by exercising the powers conferred under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31(A) of the Air (prevention & Control of Pollution) Act, 1981, it is hereby directed to close down the **expanded part of the unit (Which is neither having Environmental Clearance nor having CTE/CTO)**, with immediate effect and not to operate the expanded part till further order.

  
(Shashikar Samanta)  
Chairman

Memo No. B-586.....

Ranchi, dated 21/03/2023

Copy to: The Secretary, Jharkhand State Electricity Board, Ranchi/ the General Manager, Jharkhand Vidyut Nigam Limited, Saraikela Kharsawan/ the Chief Inspector of Factories, Ranchi for information and necessary action.

  
(Y.K. Das)  
Member Secretary

Memo No. B-586.....

Ranchi, dated 21/03/2023

Copy to: The Deputy Commissioner, Saraikela-Kharsawan / the DFO, Saraikela-Kharsawan / the GM, DIC, Saraikela-Kharsawan for information and it is directed to ensure the compliance of the direction issued by the Board.

  
(Y.K. Das)  
Member Secretary





# JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI-834004  
Phone: - 2400852, 2400851 Fax :- 0651-2400850, Website:-www.jspcb.org

Annexure-F

Ref. Letter No. B-585

Ranchi, Dated:- 21/03/2023

From

Shashikar Samanta,  
Chairman.

To

M/s Nilachal Iron & Power Ltd. (550 TPD),  
Mauza- Ratanpur, Kandra Chandil,  
Dist- Saraikela Kharsawan.

**Sub: Direction under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981- Regarding.**

Whereas, the Unit has obtained Consent-to-Establish (CTE) vide Board's, Ref No. 267 dated 17.12.2003 and Ref. No. 1839 Ranchi, Dated 01.04.2009 for Sponge Iron Plant - 2x100 TPD, Sponge iron Plant - 1x500 TPD, Captive Power Plant - 75 MW (WHRB & CFBC)- 75 MW, Coal Washery - 0.9 MTPA

Whereas, Environmental Clearance (EC), was granted to the Unit vide MoEF&CC F. No. J-11011/662/2008 IA II (I) dated 24.12.2009 for expansion of Sponge Iron Plant (350 TPD) into Integrated Steel Plant (0.7 MTPA) along with captive Power Plant (75 MW) at Ratanpur - Kandra village, Gamharia Block, Dist- Seraikela-Kharsawan.

Whereas, Consent to Operate (CTO) was granted to the Unit vide Board's Ref No. JSPCB /HO /RNC/CTO-6643985/ 2020/715 Dated: 2020-03-26 for the production capacity of Sponge Iron - 2 X 100 TPD and 1 X 350 TPD valid up to 30.06.2021.

Whereas, in the meanwhile, a matter was taken up before the Principal Bench, NGT, New Delhi as "Dasai Munda & Others Vs. State of Jharkhand in O.A. No. 426/2021". In its order dated 05.01.2023, the following operative part was there:-

"The JSPCB is also directed to verify the facts as to whether the 12 Megawatt power plant installed by the project proponent in the year 2018 required EC/CTE/CTO and also whether expanded plant was made operational before passing of the closure order by JSPC Board and to take appropriate proceedings for imposition of the environmental compensation by following due process of law regarding issuance of show cause notice and giving opportunity of being heard to the project proponent."

Whereas, a letter from the Board was issued vide its Ref. B-295 Ranchi, dated 09.02.2023 with as direction as follows:-

"... it is, hereby directed to submit the documents w.r.t. the EC/CTE/CTO of the abovementioned 12 Megawatt Power Plant installed by you in 2018 and details w.r.t. the construction and operational status of the expanded plant within 07 (Seven) days of issuance of this letter."

Whereas, the unit has replied vide its letter dated 16.02.2023 representing the following:-

MoEF&CC, Govt. of India vide its letter no. 22-24/2018-IA.III dated 23.01.2019 has exempted the Thermal Power Plant using Waste Heat Recovery Boiler without any auxiliary fuel from obtaining the Environmental Clearance.

The unit was granted Consent to establish (CTE) vide Board's Ref No.: JSPCB/HO/RNC/CTE-6119599/2020/168 Dated: 2020-03-26 At- Mauza-Dighi, East Singhbhum Area 55.7363 Acre Inv. 850.04 Lac for Electric Power (WHRB) - 12 MW;

The unit has further applied for Consent to operate (CTO) for Sponge Iron – 2x100 TPD 1x350 TPD with 12 MW WHRB Power Plant with application No. 14798208 dated 22.11.2022.

Whereas. NIPL has installed the 2x600 TPD Sponge Iron plant, 3x10 T Steel Melting Shop, 23,00,000 TPA Rolling Mill and 37 MW capacities WHRB Power Plant.

Whereas, the reply of yours depicts that you have made violation and have not obtained proper consent from the relevant organizations, before carrying out expansion activity in your plant.

Whereas, the Competent Authority has ordered to calculate the Penalty against the unit as per the Office Memorandum issued by the Impact Assessment Division, Ministry of Environment, Forest and Climate Change, Government of India vide F. No. 22-21/2020-IA.III, Dated: 7<sup>th</sup> July, 2021 bearing subject 'Standard Operating Procedure (SoP) for Identification and handling of violation cases under EIA Notification 2006 in compliance to order of Hon'ble National Green Tribunal in O.A. No.34/2020 WZ'. The calculation of Penalty is as follows:

### CALCULATION OF PENALTY OF

#### **M/S NILACHAL IRON & POWER LTD. (EXPANSION PART), AT - MAUZA - RATANPUR, KANDRA, CHANDIL, SARAIKELAKHARSAN.**

**Nature of violation** – Violation Case under EIA Notification, 2006.

**Basis to levy the Penalty** – 12. Penalty provisions for violation cases and application (As per above SoP)

The Penalty is based on the following:

**b. For expansion projects:**

- i. Where operation/production with expanded capacity has not commenced: 1% of the project cost, attributable to the expansion, incurred up to the date of filing of application along with EIA/EMP report.
- ii. Where operation/ production with expanded capacity have commenced: 1% of the project cost (attributable to the expansion activity) incurred up to the date of filing of application along with EIA/EMP report PLUS 0.25% of the total turnover (attributable to the expanded activity/capacity) involved during the period of violation.

Now in this case as per the information provided by the Unit,

**Total Investment – INR 419.03 Crores.**

**Total turnover from the expanded Project – INR 469.16 Crores.**

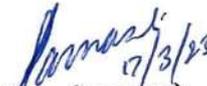
Therefore,

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Penalty = 1 % of Project Cost + 0.25 % of the total turnover  
= 1 % of 419.03 Crores + 0.25 % of 469.16 Crores  
= ₹ (4.1903 + 1.1729) Crores  
= ₹ 5,36,32,000.00/-

Henceforth, the Penalty for the above projects comes out to be ₹ 5,36,32,000.00/- (i.e. Rupees Five Crores Thirty Six Lakhs Thirty Two Thousand Only).

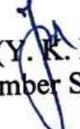
Now, therefore, in view of the above and by exercising the powers conferred under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981; it is, hereby, directed to deposit the penalty of ₹ 5,36,32,000.00/- (i.e. Rupees Five Crores Thirty Six Lakhs Thirty Two Thousand Only) within 15 days of issuance of this letter, in case of failure to do so an interest of 12 % per annum will be charged and legal action may be initiated.

  
(Shashikar Samanta)  
Chairman

Ref. No. B-585

Ranchi, Dated 21/03/2023

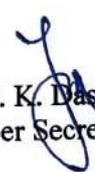
Copy to: the Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbagh Road New Delhi – 110 003 / the Ministry of Environment, Forest and Climate Change, Integrated Regional Office, 2nd Floor, Headquarter- Jharkhand State Housing Board, Harmu Chowk, Ranchi, Jharkhand – 834002, Ranchi for information and necessary action please.

  
(Y. K. Das)  
Member Secretary

Ref. No. B-585

Ranchi, Dated 21/03/2023

Copy to: The Regional Office, JSPC Board, Regional Office-cum-Laboratory, Jamshedpur for information and necessary action.

  
(Y. K. Das)  
Member Secretary

o/c





JHARKHAND STATE POLLUTION CONTROL BOARD

Annexure-G

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI-834004  
Phone: - 2400852, 2400851 Fax :- 0651-2400850. Website:-www.jspcb.org

Ref. Letter No. B-528

Ranchi, Dated:- 14/03/2023

From

Y. K. Das  
Member Secretary

To

The Regional Officer,  
JSPC Board,  
Regional Office-cum- Laboratory, Jamshedpur.

**Sub: Filing complaint case under section 19 of the Environment (Protection) Act, 1986 against M/s Nilachal Iron & Power Ltd. (550 TPD) Mauza- Ratanpur, Kandra Chandil, Dist- Saraikela Kharsawan - regarding.**

Whereas, the unit has replied vide its letter dated 16.02.2023 declaring that:

MoEF&CC, Govt. of India vide its letter no. 22-24/2018-IA.III dated 23.01.2019 has exempted Thermal Power Plant using Waste Heat Recovery Boiler without any auxiliary fuel from obtaining Environmental Clearance.

The unit was granted Consent to establish (CTE) vide Board's Ref No.: JSPCB/HO/RNC/CTE-6119599/2020/168 Dated: 2020-03-26 At- Mauza-Dighi, East Singhbhum Area 55.7363 Acre Inv. 850.04 Lac for Electric Power (WHRB) - 12 MW;

A. Construction status

NIPL has installed the 2x600 TPD Sponge Iron plant, 3x10 T Steel Melting Shop, 23,00,000 TPA Rolling Mill and 37 MW capacities WHRB Power Plant.

B. Operational Status

The capacity of 1x600 TPD Sponge Iron plant, 3x10 T Steel Melting Shop and 23,00,000 TPA Rolling Mill fully functional and maintained.

C. Financial Year Wise Turnover

Total turnover from the expanded project is about 21.87 and 447.29 Crores in the 2021-22 and 2022-23 financial year respectively.

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**JHARKHAND STATE POLLUTION CONTROL BOARD**

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI-834004  
Phone :- 0651-2400852 / 851 Fax :- 0651-2400850 / 138 Website: www.ispcb.org

Memo No./JSPCB/ B-687

Ranchi, Dated 06/04/2023

From: -

Y. K. Das  
Member Secretary

To,

The Regional Officer,  
Regional Office-cum- Laboratory, Jamshedpur

**Sub: - Approval of draft for filing complaint case under the provisions of the section 15, 16 and 19 of the Environment (Protection) Act, 1986 against M/s Nilachal Iron & Power Ltd. Mauza- Ratanpur, Kandra Chandil, Dist- Saraikela Kharsawan- Regarding.**

*Ref.: Your letter Ref. 308 dated 27.03.2023.*

With reference to the above, draft complaint petition for filing complaint case against M/s Nilachal Iron & Power Ltd. Mauza- Ratanpur, Kandra Chandil, Dist- Saraikela Kharsawan under the provisions of section 15, 16 and 19 of the Environment (Protection) Act, 1986 sent by you vide Ref. 308 dated 27.03.2023 is hereby approved with necessary corrections in anticipation of the approval from the competent authority.

In the light of the above, it is, hereby directed to file the complaint case before the competent Court of law at the earliest with intimation to the undersigned providing details of Case No. and date of filing.

(Y. K. Das)  
Member Secretary

*Das*

IN THE COURT OF **520** JUDICIAL MAGISTRATE.

SARAIKELA, (SARAIKELA -KHARSAWAN),

COMPLAINT CASE NO ...../2023

**In the Matter of:-**

Complaint u/s 200 of the Code of Criminal Procedure, 1973  
(as amended till date ) read with Sections 15,16 & 19 of the  
Environment (Protection) Act.1986 and the Rules framed  
there under.

AND

In the matter of:-

JHARKHAND STATE POLLUTION CONTROL BOARD,  
having its head office at Nagar Prashashan Bhawan  
HEC, Dhurwa, Ranchi represented through Shri  
Jitendra Prasad Singh, Regional Orfficer (in-charge)  
Regional Office, at Adityapur of Jharkhand State  
Pollution Control Board, having its Office at MB-15  
New Housing Colony, Adityapur, Jamshedpur.

*Mr. Mangy Kumar Gupta*  
(Mangy Kumar Gupta)

**Name & Address of complainant:** 521

Shri Jitendra Prasad Singh, Regional Officer (Incharge)  
Jamshedpur Regional Office of the State Pollution Control Board  
having its Regional Office at MB-15, New Housing Colony, Adityapur,  
Jamshedpur and Head Office at Town Administration Building, H.E.C.  
Complex, Dhurwa, Ranchi, State of Jharkhand

-----Complainant.

**Versus**

**Name & Address of Accused:**

1. Shri Abhay Kumar Yadav, (Director)  
S/o Shri Ram Singhasan Yadav  
Gram Nawanagar, Murli Chhapra, Ballia,  
Murli Chhapra, Uttar Pradesh- 277204
2. Sri Deep Lamba (Director)  
S/o Shri Ami Lal Lamba  
Ward No.-09, Village- Kalana,  
Kalana, Hanumangarh, Rajasthan- 335502
3. Shri Gangadhar Bajpai (Director)  
S/o Prakash Chandra Bajpai  
H.No.- B-34, Rajnigandha Lane (Ashiana Garden)  
Sonari, Jamshedpur, East Singhbhum

..... Accused.

**Date of Occurrence:** Year(s) .....

**Place of Occurrence:** M/S Nilanchal Iron & Power Ltd.  
Ratanpur, Kandra- Chandil Road,  
District- Saraikela Kharsawan, -831013,  
Email:- [hrplant@nilachal.co.on](mailto:hrplant@nilachal.co.on)

*M. Singh*

**Charges:**

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u/s 15 of the Environment (Protection) Act, 1986 with read with Notification issued vide memo no. S.O 1533 dated 14<sup>th</sup> September, 2006 with subsequent amendments issued in exercise of the powers conferred by sub-section (1) and clause (V) of sub-section (2) of Section 3 of the Environment (Protection) Act. 1986 read with clause (d) of sub-Rule (3) of Rule 5 of the Environment (Protection) Rules 1986 issued by the Ministry of Environment, Forest & Climate Change, Government of India.

**Name of Witness:**

1. Sri Jitendra Prasad Singh Regional Officer (in-charge), Regional Office, Jamshedpur, East Singhbhum

2. Sri Suhail Akhtar Khan

Sample Taker

Jharkhand State Pollution Control Board

Adityapur, Jamshedpur

**MOST RESPECTFULLY SHEWETH:-**

1. That the complainant herein Shri Jitendra Prasad Singh is an officer of Jharkhand State Pollution Control Board, holding the post of Regional Officer (Incharge) Jamshedpur, having Regional Office at MB-15, New Housing Colony, Adityapur, Jamshedpur, Dist.- East Singhbhum ,who is a

*h@pust*

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Public Servant within the meaning of Section 21 of the Indian Penal Code 1860.

2. That, the accused persons named hereinabove in the Complaint petition are the Directors of the industrial unit M/s Nilachal Iron & Power Ltd., Ratanpur, Kandra- Chandil Road, District. Saraikela Kharsawan,- 831013.
3. That, the accused persons named at serial no. 1, 2 and 3 installed and have since been operating 1 x 600 TPD capacity Iron Rotary Kiln, 3 x 10 TPD SMS CCM, 23000 TPA Rolling Mill without obtaining Environmental Clearance as mandated in Environment Impact Assessment Notification, 2006 issued vide S.O 1533(E) dated 14<sup>th</sup> September, 2006 by Government of India, Ministry of Environment, Forest & Climate Change. According to the said notification, it has been directed that on and from the date of its publication, all the construction of new projects or activities or expansion or modernization of existing projects or existing projects or activities listed in the Schedule to this Notification entailing capacity addition with change in process and in technology shall be undertaken in any part of India only after obtaining the prior Environmental Clearance from the Central Government or as the case may be by the State Level Impact Assessment Authority (SEIAA) , duly constituted under subsection (3) of Section 3 of the said act in accordance with the procedure specified in the Notification.

Further, paragraph 2 of the said Notification mandates for the requirement of Environmental Clearance as follows:

*M.P. Singh*

“ the following projects or activities shall require prior Environmental Clearance from the concerned regularly authority, which shall hereinafter be referred to as the Central Government in the Ministry of Environment, Forest & Climate Change for matters falling under Category “A” in the Schedule and at the State Level Environment Assessment Authority for Category “B” in the said Schedule, **before** any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:-

- (i) All new projects or activities listed in the Schedule to this notification.
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits in the Schedule after expansion or modernization.
- (iii) Any change in project-mix in and existing manufacturing unit included in Schedule beyond the specified range.

Furthermore, paragraph 4 of the said notification requires Categorization of projects and activities as follows:-

- (i) All projects and activities are broadly categorized into two categories- Category “A” and Category “B”, based on the spatial extent of potential impacts on human and natural and man-made resources.
- (ii) All Projects or activities included as Category “A” in the Schedule, including expansion and modernization of existing projects or activities

*memorandum*

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and change in product-mix, shall require prior Environmental Clearance from the Central Government from the Ministry of Environment, Forest and Climate Change (MoEF &CC) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purpose of this notification.

- (iii) All projects or activities included as Category "B" in the Schedule, including expansion and modernization of existing project or activities as specified in the sub-paragraph (ii) of paragraph 2, or change in product-mix as specified in sub- paragraph (iii) of the paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, will require prior Environmental Clearance from the State/ Union territory Environment Impact Assessment Authority (SEIAA) . The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for this notification. In the absence of a duly constituted SEIAA or SEAC a Category "B" project shall be treated as a Category "A" project.

Photocopy of the EIA Notification issued vide S.O No.1533 (E) dated 14<sup>th</sup> September, 2006 of MoEF&CC is annexed and marked **Annexure-1** forming a part of this Complaint petition.

*M. P. Singh*

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4. That an inspection of the unit in question was carried out on 19.10.2020 by the Regional Officer, JSPCB, Adityapur & Junior Environmental Engineer, JSPCB, Adityapur and found that construction of 3 x 10 T Cap. SMS is going on. Report was sent to the Headquarter, JSPCB, Ranchi vide letter No. 1056 dated 03.11.2020.

Photocopy of letter No.1056 dated 03.11.2020 is  
annexed and marked ANNEXURE- 2

5. That the unit was again inspected on 04.12.2020 by Regional Officer & Jr. Environment Engineer and it was found that construction of SMS, Extra Rotary Kiln & CCM was still going obtaining the Environmental Clearance as required under the provisions. Report on the facts mentioned above has been sent to H.Q. JSPC Board, Ranchi vide letter No.1205 dated 10.12.2020.

Photocopy of letter No.1205 dated 10.12.2020  
is annexed and marked ANNEXURE-3

6. That the unit was asked show cause by H.Q., JSPC Board vide letter no.- B-17 dated 05.01.2021. The unit has submitted reply vide letter dated 11-01-2021. in which it has denied the installation of induction furnace.

Copy of letter No.B-17 dated 05.01.2021 and  
letter dated 11.01.2021 is attached on ANNEX-4

7. That the H.Q. JSPC Board, Ranchi directed the Regional Officer, JSPCB

*M. P. Singh*

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Adityapur to verify the reply submitted by the Project Proponent vide letter No.B-569 dated 05.03.2021. The unit was inspected by R.O. & S.T. of JSPC Board, Adityapur on 30.03.2021 and report sent to H.Q., JSPC Board, Ranchi vide lt. no.- 717 dt- 31.03.2021. Civil construction work found adjacent to 1 x 350 TPD kiln.

Photocopy of letter No B-569 dated 05.03.2021 & 717 dated 31.03.2021 is annexed & marked ANNEXURE-5

8. That the unit was again inspected on 12.05.2021 by R.O. & S.T. JSPC Board, Adityapur and found that construction of SMS, CCM, Rolling Mill & rotary kiln is going on. Inspection report sent to H.Q. JSPC Board, Ranchi vide letter No.- 859 dt-12.05.2021. The unit was also asked to Stop the construction of SMS, CCM & rotary kiln vide letter No.- 860 dt- 12.05.2021. The company was once again directed to stop the construction of Rotary kiln, SMS, CCM & Rolling Mill vide letter No.- 205 dt- 23.03.2022.

Photocopy of letter No.-860 dt- 12.05.2021 & letter no. 205 dt 23.03.2022 is annexed and marked ANNEXURE-6

9. That, the unit was once again inspected on 20.02.2023 by R.O. & S.T., JSPC Board, Adityapur and found that 1 x 600 TPD Rotary Kiln, 3 x 10 TPD SMS, CCM & Rolling Mill was in operation. Accordingly, Inspection report sent to H.Q. JSPC Board, Ranchi vide letter No.- 210 dt- 27.02.2023.

*M. P. Singh*

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Photocopy of letter No.-210 dt- 27.02.2023 is  
annexed and marked ANNEXURE-7

10. That Sri Dasai Munda, Resident of Village Ratanpur has filed application in Hon'ble NGT, New Delhi and alleged about pollution being generated from the industry and construction of 600 TPD Sponge Iron Kiln, SMS and CCM without obtaining Environment Clearance. The said case is pending before Hon'ble NGT as O.A. No.- 426/2021 Dasai Munda & Ors Vrs Govt. of Jharkhand.

11. That, the Accused from Sl. No.1 to 3 have installed and have been operating 1 x 600 TPD sponge Iron rotary kiln, 3 x 10 TPD SMS, CCM, 23000 TPA Rolling Mill without obtaining Environmental Clearance as mandated through Environment impact Assessment Notification, 2006 by S.O. 1533 (E) dated 14th Sept, 2006.

12. That the Member Secretary, Jharkhand State Pollution Control Board, Ranchi vide letter No. B-528 dt- 14.03.2023 has directed Regional Officer to take legal Action for violation of EIA Notification, 2006.

Photocopy of letter No.-528 dated 14-03-2023 is  
annexed and marked ANNEXURE-8.

13. That the accused persons named at serial nos.1, 2 and 3 being the Directors of the unit in question at the time of commission of Offence, they are liable for legal action for violation of provisions of Section 15(1),

*M. S. M.*

15(2) and section 16(1) ~~529~~ of the Environment (Protection) Act, 1986. It is provided under section 15(1) of the said Act, 1986 that whoever fails to comply with or contravenes any of the provision of this Act, or the rules made there under or orders or directions issued there under, shall in respect of each such failure or contravention, be punishable with imprisonment for a term which may extend to 5 (five) years or with fine which may extend to one lakh rupees or with both, and in case the failure or contravention continues, with additional fine which may extend to five thousand rupees for every day during which such failure or contravention continues after the conviction for the first such failure or contravention.

It is also provided under section 15 (2) of the said Act, 1986 that, if the failure or contravention referred to in sub-section (1) continues beyond a period of one year after the date of conviction, the offender shall be punishable with imprisonment for a term which may extend to 7 (seven) years.

14. That it is further provided under section 16 (1) and 16(2) of the said Act, 1986 that; Section 16(1) where any offence under this Act has been committed by a company, every person who, at the time the offence was committed, was directly in charge of and was responsible to, the company for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly.

*M. P. Singh*

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Provided that nothing contained in this sub-section shall render any such person liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence. Section 16(2) Notwithstanding anything contained in sub-section (1) where an offence under this Act has been committed by a company and it is proved that the offence has been committed with the consent or connivance of or is attributable to any neglect on the part of, any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

15. That Jharkhand State Pollution Control Board herein after referred to as the complainant was constituted under Section 4 of the Water (Prevention & Control of Pollution) Act, 1974 for prevention, control and abatement of pollution of the water within the State of Jharkhand and such Jharkhand State Pollution Control Board is entrusted to execute the provisions of the Water (Prevention & Control of Pollution) Act, 1974.
16. That, this Learned Court has the territorial and original jurisdiction to enquire into or try the offence committed by the Accused nos. 1 to 3, under Section 15 and 16 of the said Act, 1986, in as much as Accused nos. 1 to 3,

*M. P. S.*

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deliberately and willfully violated the provision of paragraph nos. 2 and 4 of the Notification S.O. 1533 dated 14 September, 2006 issued by the Ministry of Environment, Forest & Climate Change under the Environment (Protection) Act, 1986 read with the Environment (Protection) Rules, 1986.

17. That the complaint petition is being filed by the complainant in the capacity of an officer being public servant within the meaning of section 21 of the Indian Penal Code, 1860 and as such the complaint may be exempted from attending the court daily during trial.
18. That the accused project unit is liable for legal action for violation of provisions of the Environment (Protection) Act, 1986 and therefore the learned court may be pleased to take cognizance of the offence in terms of Section 19 of the Environment (Protection) Act, 1986.
19. That, in view of above, the continuance of the operation of the project in question is a violation of the provisions of the Environmental Protection (EP) Act, 1986
20. Jharkhand State Pollution Control Board, Ranchi vide letter no. .... dated ..... has authorized the Regional Officer, Jamshedpur, Jharkhand State Pollution Control Board to file the case before the competent court of law against accused persons named at serial nos. 1, 2 and 3 of the instant Complaint Petition who were/are functioning as the Directors of the accused Company.
21. That this application is being filed bonafide and for the ends of justice.

*M. P. Singh*

In this <sup>532</sup>circumstance, it is most humbly prayed that your Gracious Honour would be pleased to:

- (a) dispense with the daily attendance of the complainant before the learned Court since the complainant being Government organization represented by its employee,
- (b) to take cognizance of the offence,
- (c) issue process and convict the aforesaid accused persons who committed offence u/s 15 and section 16 of the Environment (Protection) Act, 1986 and read with the provision of paragraph Nos. 2 and 4 of the Notification S.O. 1533 dated 14<sup>th</sup> September, 2006 with subsequent amendments issued by the Ministry of Environment, Forest & Climate Change, under the Environment (Protection) Act, 1986 read with the Environment (Protection) Rules, 1986.
- (d) direct the accused nos. 1 to 3 to effect necessary compliance as required under the aforementioned Acts and Rules;
- (e) To pass such other Order/Orders as deemed fit and proper for the ends of Justice.

And for this Act of your Kindness, the petitioner shall ever pray.

*M. P. Singh*

GC-342/2023

Chief Judicial Magistrate

## Acknowledgement

CNR JH5K030009592023

Filing No. Complaint Date of Filing 10-04-2023

Case/NY959/2023

Prosecution JITENDRA PRASAD Time of Filing 10:25:14

SINGH

Petitioners PP Accused ABHAY KUMAR YADAV

Advocate AND OTHERS

Police Station FIR No. / Year

Amount 0.00

Print



CIN-U27100WB2002PLC094612

# NILACHAL IRON & POWER LIMITED

Works : Ratanpur, Kandra Chandil Road,  
Saraikela - Kharsawan, Jharkhand - 832402 (India)  
Phone : 7091099239, 7091095130  
E-mail : nilachaltata@gmail.com  
E-mail : admin@nilachal.co.in  
GSTIN : 20AABCN5428K1ZN

Ref. No: NIPL/22-23/04/02

Date: 05/04/2023

To

Shri Yatindra Kumar Das  
(IFS), Member Secretary  
Jharkhand State Pollution Control Board  
Township Administration Building, HEC Complex,  
Dhurwa, Ranchi 834004

**Sub:** - Response to letter Ref. No. B-585 dated 21/03/2023 for "Direction under section 33(A) of the Water (Prevention & Control of Pollution) act, 1974 and under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981"- Regarding.

Respected Sir

In view of above subject matter received with wide letter "Ref. No. B-585 dated 21/03/2023", here we are pleased to inform you that we are paying **Rs. 5,36,32,000.00 (i.e Rupees Five Crores Thirty-Six Lakh Thirty-Two Thousand only)** as a penalty against the unit as per office memorandum issued by Impact Assessment Division, Ministry of Environment, Forest and Climate Change Government of India wide F. No. 22-21/2020-IA.III, Dated: 7<sup>th</sup> July, 2021 under EIA notification 2006 in compliance to order of Hon'ble Nation Green Tribunal in Q.A. 34/2020 WZ'.

AND BEING A LAW-ABIDING AGENCY, WE ARE SUBMITTING THE SAME VIDE BANK DRAFT NO 507592 ON DATE 05.04.2023 IN FAVOUR OF "MEMBER SECRETARY JHARKHAND POLLUTION CONTROL BOARD RANCHI" RS. 5,36,32,000/- at Jharkhand State Pollution Control Board Ranchi office. (THE DD OF THE SAME ATTACHED).

KINDLY TAKE A NOTE OF THE ABOVE FACTS AND CIRCUMSTANCES MAY PLEASE RECOMMEND TO HON,BLE NGT Principal Bench, for the disposal of our pending case O.A.no.426/2021 in the interest of justice.

Thanking You

Nilachal Iron & Power Limited



A/C PAYEE ONLY

(175) PAN Drawee Branch

DD No. 507592

DATE

D D M M Y Y Y Y

VALID FOR THREE MONTHS ONLY

ON DEMAND PAYEE CONTROL BOARD \*\*\*\*\*

RUPEES

FIVE GROPE THIRTY SIX LAKE THIRTY TWO THOUSAND ONLY

OR ORDER

₹

507592.000.00

Payee Name: MITALCHAL IRON & POWER LTD  
No. 4/3 Not Above 5,36/32,000.00

FOR VALUE RECEIVED

0372DDCEN/AY  
CARAT ROSE ROAD

Sayantoni Mukherji

468731

Issuing Branch

Authorized Signatory

Authorized Signatory  
Please sign above

507592 0002290001 000372 15

माननीय NGT, नई दिल्ली द्वारा दिनांक-05.01.2023 को O.A. No.- 426/2021 (दसई मुंडा एवं अन्य बनाम झारखण्ड सरकार) पारित आदेश एवं पर्वद मुख्यालय पत्रांक-B-235 दिनांक-30.01.2023 के अनुपालन के क्रम में दिनांक-03.03.2023 को कमिटी की आयोजित बैठक का कार्यवाहीपत्र :-

उपस्थिति :-

उपस्थिति पंजी में संधारित।

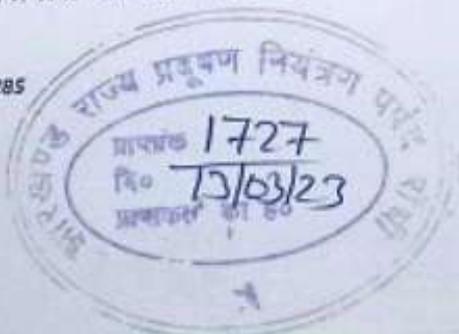
माननीय NGT, नई दिल्ली द्वारा O.A. No.- 426/2021 (दसई मुंडा एवं अन्य बनाम झारखण्ड सरकार) में दिनांक-05.01.2023 को पारित आदेश में रू0 23,62,500/- को मेसर्स नीलाचल आयरन एवं पावर लि0, रतनपुर, कान्डी-चौका रोड, जिला-सरायकेला-खरसावों के आसपास के क्षेत्रों के पर्यावरणीय उत्थान हेतु खर्च करने का आदेश पारित किया गया था। साथ ही यह भी आदेश दिया गया था कि Respondent No.-4 डिस्ट्रीक्ट मजिस्ट्रेट एवं डी0एफ0ओ0 के परामर्श से एक्शन प्लान (Specific Budgetary एवं Specific timeline के साथ) तैयार कर Action Taken Report माननीय NGT में तीन माह के अंदर दायर करेंगे। तदनुसार, सदस्य सचिव, झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद के पत्रांक-बी-235 दिनांक-31.01.2023 द्वारा क्षेत्रीय पदाधिकारी, झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद, आदित्यपुर, जमशेदपुर को निर्देशित किया गया। इसके आलोक में उपायुक्त, सरायकेला-खरसावों की अध्यक्षता में डी0एफ0ओ0, सरायकेला खरसावों एवं क्षेत्रीय पदाधिकारी, झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद, आदित्यपुर, जमशेदपुर के साथ कम्पनी के आसपास के क्षेत्रों के पर्यावरणीय उत्थान हेतु एक्शन प्लान पर विचार विमर्श हुआ।

बैठक में डी0एफ0ओ0 द्वारा कम्पनी के आसपास उपलब्ध वन भूमि पर वृक्षारोपण कराने का परामर्श दिया गया जिस पर सहमति व्यक्त की गई। उन्होंने यह सुझाव दिया कि वृक्षारोपण हेतु उपयुक्त समय मौनसून होता है एवं वृक्षों का Survival Rate अच्छा रहता है।

क्षेत्रीय पदाधिकारी, झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद द्वारा कम्पनी के आसपास के क्षेत्रों में अवस्थित तालाब, पौंड, वाटर बॉडीज आदि का सफाई कराने का सुझाव दिया गया जिस पर सहमति व्यक्त की गई।

उपायुक्त द्वारा स्कूलों/कॉलेजों एवं अन्य संस्थानों में वृक्षारोपण कराने एवं हेल्थ चेकअप कैंप आयोजित कराने का परामर्श दिया गया। साथ ही उन्होंने यह भी कहा कि एक टीम बनाकर कम्पनी के आसपास के क्षेत्रों का सर्वे कराकर वस्तुस्थिति की जानकारी प्राप्त करना उचित होगा।

June\_Mind\_22/Page 285



श्री मनी शर्मा  
13-03-23

श्री. शिवशंकर  
13-03-23

उन्होंने उपायुक्त के प्रतिनिधि के तौर पर संबंधित बी०डी०ओ०, डी०एफ०ओ० एवं क्षेत्रीय पदाधिकारी, झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद के प्रतिनिधि का टीम बनाकर एक सप्ताह के अंदर क्षेत्र का भ्रमण कर पर्यावरणीय उत्थान हेतु रिपोर्ट देने का आदेश दिया।

सदस्यों द्वारा पुनः एक सप्ताह के पश्चात् Action plan को अंतिम रूप देने हेतु बैठक आहुत करने का निर्णय लिया गया। तत्पश्चात् सधन्यवाद बैठक समाप्त की गई।

JP884  
06.03.2023  
(क्षेत्रीय पदाधिकारी)  
झा०रा०प्र०नि० पर्वद,  
जमशेदपुर।

Aditya Nayyar  
(डी०एफ०ओ०)  
सरायकेला-खरसावों।

JP884  
06.03.2023  
(उपायुक्त)  
सरायकेला-खरसावों

ज्ञापांक : 232(A) / आदित्यपुर, दिनांक : 06.03.2023

- प्रतिलिपि :-
- उपायुक्त, सरायकेला-खरसावों को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।
  - वन प्रमंडल पदाधिकारी, सरायकेला खरसावों को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।
  - बी०डी०ओ०, गम्हरिया, जिला-सरायकेला-खरसावों को सूचनार्थ प्रेषित।
  - सदस्य सचिव, झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद, राँची को पर्वदीय पत्रांक-बी-235 दिनांक-31.01.2023 के आलाोक में सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

JP884  
06.03.2023  
(जितेन्द्र प्रसाद सिंह)  
क्षेत्रीय पदाधिकारी।

538

Hon'ble NGT, New Delhi\_ Committee dated- 03.03.2023.

Gmail

JSPCB RANCHI <ranchijspcb@gmail.com>

Hon'ble NGT, New Delhi\_ Committee dated- 03.03.2023.  
1 message

JSPCB, Jamshedpur <jspcb.jsr@gmail.com>

To: DC OFFICE SERAIKELLA-KHARSAWAN <dcofficesar@gmail.com>, dfo-saraikela@gov.in, JSPCB RANCHI  
<ranchijspcb@gmail.com>

Thu, Mar 9, 2023 at 5:23 PM

PFA.

**Regard,**

Jharkhand State Pollution Control Board,  
Adityapur, Jamshedpur,

 scan\_0001.pdf  
88K

माननीय NGT नई दिल्ली द्वारा दिनांक 05.01.2023 को O.A.No. 426 / 2021 (दसाई मुंडा एवं अन्य बनाम झारखण्ड सरकार) में पारित आदेश एवं तदनुसार उपायुक्त, सरायकेला-खरसावाँ के पत्रांक 328/गो0 दिनांक 05.04.2023 द्वारा गठित टीम का पर्यावरणीय उत्थान हेतु स्थल भ्रमण का प्रतिवेदन।

उपायुक्त, सरायकेला-खरसावाँ के ज्ञापांक 328/गो0 दिनांक 05.04.2023 द्वारा दिए गए निर्देश के आलोक में आज दिनांक 08.04.2023 को मेसर्स नीलाचल आयरन एवं पावर लिमिटेड, रतनपुर, काण्डा- चौका रोड, जिला- सरायकेला- खरसावाँ के आस पास के क्षेत्रों में पर्यावरणीय उत्थान हेतु वांछित कार्य योजना के सुत्रण के लिए वन प्रमण्डल पदाधिकारी, सरायकेला-खरसावाँ, प्रखण्ड विकास पदाधिकारी गम्हरिया, एवं क्षेत्रीय पदाधिकारी झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद, आदित्यपुर द्वारा संयुक्त रूप से क्षेत्र भ्रमण क्रिया गया एवं कंपनी के आस पास के क्षेत्रों में खाली वन भूमि पर वनाच्छादन एवं आस पास के तालाब-पोखर आदि के किनारे वृक्षारोपण के संबंध में विचार विमर्श किया गया। कंपनी के चारों तरफ लगभग पांच सौ मीटर के दायरे में वन भूमि चिन्हित की गई एवं वन प्रमण्डल पदाधिकारी द्वारा वृक्षारोपण से संबंधित कार्य योजना उपलब्ध कराई गयी जो अनुलग्नक (क) पर प्राक्कलन के साथ संलग्न है। कंपनी के पश्चिम दिशा में लगभग 200 मीटर की दूरी पर अवस्थित तालाब के किनारे वृक्षारोपण करने का निर्णय लिया गया जिसका प्राक्कलन अनुलग्नक (ख) पर संलग्न।

अनु0- (क) वन भूमि पर वृक्षारोपण हेतु प्राक्कलन।

(ख) तालाब के किनारे वृक्षारोपण हेतु प्राक्कलन।

08.04.2023

क्षेत्रीय पदाधिकारी,

झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,  
आदित्यपुर

8/04/23

प्रखण्ड विकास पदाधिकारी,  
गम्हरिया

8/04/23

वन प्रमण्डल पदाधिकारी,  
सरायकेला-खरसावाँ

ज्ञापांक 629 दिनांक 08/4/2023

- प्रतिलिपि : 1. उपायुक्त, सरायकेला-खरसावाँ को भवदीय के पत्रांक 328/गो0 दिनांक 05.04.2023 के आलोक में सूचनार्थ एवं अग्रेतर कार्रवाई हेतु प्रेषित।  
2. प्रखण्ड विकास पदाधिकारी गम्हरिया, को सूचनार्थ प्रेषित।  
3. क्षेत्रीय पदाधिकारी, झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद, आदित्यपुर को सूचनार्थ प्रेषित।

वन प्रमण्डल पदाधिकारी,

भरसं नीलाचल आयन एवं पावर लिमिटेड, रतनपुर, काण्डा-चौका पथ, जिला-सरायकेला-खरसावाँ के आस पास के क्षेत्रों में पर्यावरणीय उत्थान हेतु प्रस्तावित वनरोपण कार्य का सारांश :-

| क्र.सं. | योजना का नाम                                      | प्रतिव की नाम | स्थल का नाम                               | जिला/ थाना संख्या | कसमी से प्रस्तावित स्थल की संख्या (फीठ सं) | स्थल संख्या         | रकबा (इठ) | लगाय जाय वाल पाया की संख्या | कुल          | अभिधिति |
|---------|---|---------------|---|-------------------|--|---------------------|-----------|-----------------------------|--------------|---------|
| 1       | अपकूट वना का पुनर्वास योजना के अन्तर्गत वृक्षरोपण | सरायकेला      | भद्रपुर                                   | सरायकेला-16       | 275  | 33, 118, 120, 23,21 | 8.80      | 8,800                       | 18,77,207.70 | अनु-क   |
| 2       |   |               | रतनपुर                                    | सरायकेला-15       | 0  | 78                  | 5.50      | 5,500                       | 9,83,166.66  |         |
| 3       |   |               | सायपुर                                    | सरायकेला-10       | 425  | 1195                | 8.00      | 8,000                       | 16,48,854.31 |         |
| 4       | बास गीरियन के साथ वृक्षरोपण                       |               | रतुनाथपुर (तालाब के किनारे)               | सरायकेला-14       | 120  | 277                 |           | 100                         | 3,30,620.40  |         |
| 5       |   |               | रतुनाथपुर                                 | सरायकेला-14       | 135  | 276, 275, 274       |           | 1,100                       | 36,36,824.39 |         |
| 6       |   |               | रतुनाथपुर (गैर वनभूमि पर तालाब के किनारे) | सरायकेला-14       | 235  | 210                 |           | 200                         | 6,61,240.80  | अनु-ख   |
|         | कुल   |               |   |                   |  |                     |           |                             | 91,37,914.26 |         |

  
 वन प्रमडल प्रदावि रस 125  
 सरायकेला वन प्रमडल ।



| क्र. | विवरण  | मजदूरी (₹)   | माली (₹)        | मजदूरी (₹)     | माली (₹)        | मजदूरी (₹)    | माली (₹)         | कुल (₹)          |
|------|--|--------------|-----------------|----------------|-----------------|---------------|------------------|------------------|
| 3    | दो कोठनी एव निकोनी   | 25.00        | 10806.48        | 0.00           | 10806.48        | 137.50        | 59435.63         | 0.00             |
| 4    | टैप के बस पर पेरान हेतु बीज रोपण   | 2.00         | 864.52          | 0.00           | 864.52          | 11.00         | 4754.85          | 0.00             |
| 5    | पीपों की सुरक्षा   | 9.16         | 3859.49         | 0.00           | 3859.49         | 50.38         | 21777.21         | 0.00             |
| 6    | सामग्री (बीज, उर्वरक, कम्पोस्ट खाद, डी०ए०पी०/युरिया, जैविक खाद, किटनासक आदि) | 0.00         | 0.00            | 1575.00        | 1575.00         | 0.00          | 0.00             | 8662.50          |
| 7    | विविध कार्य (छायोकाज, प्रचार प्रसार, मुदण एव सकलन आदि)                       | 0.00         | 0.00            | 150.00         | 150.00          | 0.00          | 0.00             | 825.00           |
|      | <b>कुल</b>   | <b>71.16</b> | <b>30759.56</b> | <b>1725.00</b> | <b>32484.56</b> | <b>391.38</b> | <b>169177.58</b> | <b>9487.50</b>   |
|      | <b>सम्पोषण कार्य तृतीय वर्ष 2025-26</b>                                      |              | <b>497.10</b>   |                |                 |               |                  | <b>178665.08</b> |
| 1    | एक कोठनी एव निकोनी   | 14.00        | 6959.37         | 0.00           | 6959.37         | 77.00         | 38276.55         | 0.00             |
| 2    | सामग्री (बीज, उर्वरक, कम्पोस्ट खाद, डी०ए०पी०/युरिया, जैविक खाद, किटनासक आदि) | 0.00         | 0.00            | 785.00         | 785.00          | 0.00          | 0.00             | 4317.50          |
| 3    | पीपों की सुरक्षा   | 12.17        | 6049.68         | 0.00           | 6049.68         | 68.94         | 33273.25         | 0.00             |
| 4    | घेठन की मरम्मत   | 6.00         | 2982.59         | 0.00           | 2982.59         | 33.00         | 16404.23         | 0.00             |
| 5    | मृत पीया का प्रतिस्थापन  | 2.00         | 994.20          | 176.00         | 1170.20         | 11.00         | 5468.08          | 968.00           |
|      | <b>कुल</b>   | <b>34.17</b> | <b>16985.84</b> | <b>961.00</b>  | <b>17946.84</b> | <b>187.94</b> | <b>93422.11</b>  | <b>5285.50</b>   |
|      | <b>सम्पोषण कार्य चतुर्थ वर्ष 2026-27</b>                                     |              | <b>571.66</b>   |                |                 |               |                  | <b>98707.61</b>  |
| 1    | एक कोठनी एव निकोनी   | 14.00        | 8003.28         | 0.00           | 8003.28         | 77.00         | 44018.03         | 0.00             |
| 2    | सामग्री (बीज, उर्वरक, कम्पोस्ट खाद, डी०ए०पी०/युरिया, जैविक खाद, किटनासक आदि) | 0.00         | 0.00            | 785.00         | 785.00          | 0.00          | 0.00             | 4317.50          |
| 3    | पीपों की सुरक्षा   | 12.17        | 6957.13         | 0.00           | 6957.13         | 66.94         | 38264.24         | 0.00             |
| 4    | मृत पीया का प्रतिस्थापन  | 2.00         | 1143.33         | 176.00         | 1319.33         | 11.00         | 6288.29          | 968.00           |
|      | <b>कुल</b>   | <b>28.17</b> | <b>16103.74</b> | <b>961.00</b>  | <b>17064.74</b> | <b>154.94</b> | <b>88570.56</b>  | <b>5285.50</b>   |
|      | <b>सम्पोषण कार्य पंचम वर्ष 2027-28</b>                                       |              | <b>657.41</b>   |                |                 |               |                  | <b>93856.06</b>  |
| 1    | एक कोठनी एव निकोनी   | 14.00        | 9203.77         | 0.00           | 9203.77         | 77.00         | 50620.73         | 0.00             |
| 2    | सामग्री (बीज, उर्वरक, कम्पोस्ट खाद, डी०ए०पी०/युरिया, जैविक खाद, किटनासक आदि) | 0.00         | 0.00            | 300.00         | 300.00          | 0.00          | 0.00             | 1650.00          |
| 3    | पीपों की सुरक्षा   | 12.16        | 7894.13         | 0.00           | 7894.13         | 66.88         | 43967.72         | 0.00             |
| 4    | घेठन की मरम्मत   | 6.00         | 3944.47         | 0.00           | 3944.47         | 33.00         | 21694.60         | 0.00             |
|      | <b>कुल</b>   | <b>32.16</b> | <b>21142.37</b> | <b>300.00</b>  | <b>21442.37</b> | <b>176.88</b> | <b>116283.05</b> | <b>1650.00</b>   |
|      | <b>सम्पोषण कार्य षष्ठम वर्ष 2028-29</b>                                      |              | <b>756.02</b>   |                |                 |               |                  | <b>117933.05</b> |
| 1    | पीपों की सुरक्षा   | 7.30         | 5518.97         | 0.00           | 5518.97         | 40.15         | 30354.36         | 0.00             |
|      | <b>कुल</b>   | <b>7.30</b>  | <b>5518.97</b>  | <b>0.00</b>    | <b>5518.97</b>  | <b>40.15</b>  | <b>30354.36</b>  | <b>0.00</b>      |





अवकृष्ट वनों के पुर्नवास योजना के अन्तर्गत सात (07) वर्षीय प्राक्कलन :-

GPS Reading  
N-22°57'14" E-086°03'44"

3m x 2m, 2m x 2m  
1000 प्रति हे  
5500

घोंटी की दूरी  
घोंटी की संख्या  
कुल घोंटी की संख्या

- (1) योजना का नाम :
- (2) प्रांत का नाम :
- (3) जिले का नाम :
- (4) प्रकल्प का नाम :
- (5) बांध एवं काना नं० :
- (6) प्लॉट संख्या :
- (7) क्षेत्रफल :
- (8) Trench Fencing
- (9) मजदूरी प्रति मानक विवरत :

रतनपुर

गणसिवा

सरतो-15

78

5.50 हे

56 Chain

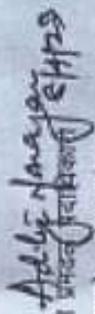
375.88

अंतिम कार्य (प्रथम वर्ष) 2023-24

| क्र. | विवरण एवं विवरण  | ha.      | 3.00   | 1127.63  | 0.00    | 1127.63  | 0.00     | 1127.63  | 16.50     | 6201.98   | 0.00      | 6201.98   |
|------|--|----------|--------|----------|---------|----------|----------|----------|-----------|-----------|-----------|-----------|
| 2    | एरी इलाहा  | ha.      | 7.00   | 2631.14  | 0.00    | 2631.14  | 0.00     | 2631.14  | 38.50     | 14471.28  | 0.00      | 14471.28  |
| 2.1  | कट डेन/सीपिंग, मसाखर कटिंग तथा ड्रेनिंग आदि  | ha.      | 10.00  | 3758.78  | 0.00    | 3758.78  | 0.00     | 3758.78  | 55.00     | 20673.26  | 0.00      | 20673.26  |
| 3    | पौधाण कार्य  | Chain 55 | 2.00   | 751.76   | 1963.79 | 751.76   | 1963.79  | 2715.55  | 110.00    | 41346.53  | 108608.45 | 149394.98 |
| 3.1  | वर्तन द्वारा ट्रेन कोटिंग ड्रेनिंग सहित (जल संचयन विभाग की सुझावित दर मुदी दिनांक 01.04.2014 से लागू का आधारेण) 7.143 हे 0.1 प्रतिशत संवेदन एवं प्रत्येक | ha.      | 22.00  | 8269.31  | 0.00    | 8269.31  | 0.00     | 8269.31  | 121.00    | 45481.18  | 0.00      | 45481.18  |
| 4    | पूरा काल-घीरे सुट्टाई (0.3 चौखो.3 चौखो.3 भी) 0.027 हेग भी, 1000 घीरे प्रति हे  | ha.      | 45.00  | 16914.49 | 0.00    | 16914.49 | 0.00     | 16914.49 | 247.50    | 91029.68  | 0.00      | 91029.68  |
| 5    | पूरा एवं जल संयोजन गती स्तम्भ/शिफ्ट सिस्टम डेम, कन्वे आदि (आवश्यकता अनुसार)  | ha.      | 10.00  | 3758.78  | 0.00    | 3758.78  | 0.00     | 3758.78  | 55.00     | 20673.26  | 0.00      | 20673.26  |
| 6    | अन्य पौधाण कार्य एवं ड्रेनिंग सहित   | ha.      | 0.00   | 0.00     | 0.00    | 0.00     | 0.00     | 0.00     | 0.00      | 0.00      | 13200.00  | 13200.00  |
| 7    | सामग्री (सिमेंट/प्लास्टर/सी.सी. रॉड/पर्वेल, आदि) संचयन, पौधाणाला तथा धेरन सामग्री आदि  | ha.      | 98.00  | 37211.87 | 4513.79 | 41725.66 | 41725.66 | 643.50   | 241877.17 | 122033.45 | 825.00    | 242900.62 |
| 8    | सीपिंग कार्य (आवश्यकता एवं प्रकार प्रसार, मुला एवं संयोजन सहित)  | ha.      | 19.40  | 7292.02  | 4495.68 | 11787.70 | 11787.70 | 108.70   | 40106.13  | 24726.24  | 0.00      | 64832.37  |
| 9    | प्रवेश सिंग कार्य  | कुल      | 118.40 | 44503.90 | 9009.47 | 53513.37 | 53513.37 | 750.20   | 281983.30 | 146758.69 | 0.00      | 428742.99 |
| 10   | संचयन कार्य द्वितीय वर्ष 2024-25   | कुल      | 13.00  | 5619.37  | 0.00    | 5619.37  | 5619.37  | 71.50    | 281983.30 | 146758.69 | 0.00      | 428742.99 |
| 11   | अन्य पौधाणाला कार्य एवं ड्रेनिंग सहित  | ha.      | 13.00  | 5619.37  | 0.00    | 5619.37  | 0.00     | 5619.37  | 71.50     | 281983.30 | 0.00      | 428742.99 |

| क्र.सं.         | कार्य विवरण                        | विभाग द्वारा प्रति 20 व्यक्ति दर |           | एतद् विभाग के द्वारा पर |           | अंतिम    |
|-----------------|------------------------------------|----------------------------------|-----------|-------------------------|-----------|----------|
|                 |                                    | मजदूरी दर                        | कुल (₹00) | मजदूरी दर               | कुल (₹00) |          |
| 1               | सम्पोषण कार्य शस्त्रम वर्ष 2029-30 | 7.30                             | 6346.82   | 40.15                   | 34907.51  | 34907.51 |
|                 | वीरों की सुरक्षा                   |                                  |           |                         |           |          |
|                 | कुल                                |                                  | 869.43    |                         |           |          |
|                 | कुल योग                            |                                  |           | 40.15                   | 34907.51  | 34907.51 |
| <b>Abstract</b> |                                    |                                  |           |                         |           |          |
| क्रमांक         | वर्ष                               | विभागीय पत्रांक / दिनांक         | मजदूरी    | आसगी                    | कुल       |          |
| 1               | अग्रिम कार्य (प्रथम वर्ष) 2023-24  | 164 dt. 13.03.23                 | 281983.30 | 146759.69               | 428742.99 |          |
| 2               | समापन कार्य द्वितीय वर्ष 2024-25   | 389 dt. 12.07.22                 | 169177.58 | 9487.50                 | 178665.08 |          |
| 3               | सम्पोषण कार्य तृतीय वर्ष 2025-26   | 348 dt. 27.06.22                 | 93472.11  | 5285.50                 | 98757.61  |          |
| 4               | सम्पोषण कार्य चतुर्थ वर्ष 2026-27  | 360 dt. 29.06.22                 | 88570.56  | 5285.50                 | 93856.06  |          |
| 5               | सम्पोषण कार्य पंचम वर्ष 2027-28    | 392 dt. 02.06.21                 | 116283.05 | 1650.00                 | 117933.05 |          |
| 6               | सम्पोषण कार्य षष्ठम वर्ष 2028-29   | 346 dt. 27.05.22                 | 30354.36  | 0.00                    | 30354.36  |          |
| 7               | सम्पोषण कार्य शस्त्रम वर्ष 2029-30 | 340 dt. 25.06.22                 | 34907.51  | 0.00                    | 34907.51  |          |
|                 | कुल (व्यय)                         |                                  | 814698.47 | 168468.19               | 983166.66 |          |

टि :- कोलम सख्या-03 में अंकित विभागीय पत्रांक / दिनांक के अनुसार प्राक्कलन तैयार किया गया है। मजदूरी दर में प्रतिवर्ष 15 प्रतिशत की बढ़ोतरी कर प्राक्कलन तैयार किया गया है। मजदूरी दर एवं सामग्री के दरों का सरकार के द्वारा निर्धारण किए जाने पर वास्तविक खय उसी के अनुरूप किया जाएगा।

  
 Aditya Narayan  
 सहायक सचिव



| क्र.सं. | विवरण   | मात्रा    | दर            | कुल मूल्य (₹)    | सामग्री (₹)     | कुल मूल्य (₹)  | कुल मूल्य (₹)    | कुल मूल्य (₹)    |
|---------|---|-----------|---------------|------------------|-----------------|----------------|------------------|------------------|
| 4       | मृदा कार्य-पीट खुदाई (0.3 मीX0.3 मीX0.3 मी) 0.027 वर्ग मी, 1000 पीट प्रति से      | ha        | 22.00         | 6269.31          | 0.00            | 176.00         | 66154.44         | 66154.44         |
| 5       | मृदा एवं जल संरक्षण गली स्लॉपिंग/सिल्ट रिटेंशन रैन, कानपुर आदि (अनुभवजन्य अनुसार) | ha        | 45.00         | 16814.49         | 0.00            | 360.00         | 135315.90        | 135315.90        |
| 6       | उपरा पीटवाला कार्य उत्त्रि प्रहरी सहित  | ha        | 10.00         | 3758.78          | 0.00            | 90.00          | 30070.20         | 30070.20         |
| 7       | सामग्री (पोलीथीन शीट, बीज, उर्वरक, खाद, रसावन, पोषकालक तथा रसावन सामग्री आदि)     | ha        | 0.00          | 0.00             | 150.00          | 0.00           | 1200.00          | 1200.00          |
| 8       | विकल्पित कार्य (आपाकन एवं प्रकार प्रसार, मुद्ग एवं सोबाना साहित्य)                | ha        | 250.44        | 94134.76         | 64224.33        | 1242.80        | 467139.65        | 742104.19        |
| 9       | प्रवेश बिन्दु कार्य   | ha        | 19.40         | 7292.02          | 4495.68         | 155.20         | 58336.19         | 94301.63         |
|         | <b>कुल</b>  |           | <b>269.84</b> | <b>101426.78</b> | <b>68720.01</b> | <b>1398.00</b> | <b>625476.84</b> | <b>310929.98</b> |
|         | <b>समापन कार्य द्वितीय वर्ष 2024-25</b>   |           |               | <b>432.26</b>    |                 |                |                  |                  |
| 1       | अशा पोषकालक कार्य उत्त्रि प्रहरी सहित   | ha        | 13.00         | 5619.37          | 0.00            | 104.00         | 44954.95         | 44954.95         |
| 2       | सुसरोपण   | ha        | 22.00         | 9509.70          | 0.00            | 176.00         | 76077.61         | 76077.61         |
| 3       | दो कोकनी एवं निकोनी   | ha        | 25.00         | 10806.48         | 0.00            | 200.00         | 86451.83         | 86451.83         |
| 4       | टैब के बर्न पर प्रेरण हेतु बीज रोपण   | ha        | 2.00          | 864.52           | 0.00            | 16.00          | 6916.15          | 6916.15          |
| 5       | पीपों की सुरक्षा  | ha        | 9.16          | 3959.49          | 0.00            | 73.28          | 31675.95         | 31675.95         |
| 6       | कटौती तार घेरान की सम्मति   | Unit 2.29 | 1.20          | 518.71           | 275.00          | 2.75           | 1187.85          | 1817.60          |
| 7       | सामग्री (बीज, उर्वरक, कम्पोस्ट खाद, डीएलपी/सुरिया, जैविक खाद, किटनाशक आदि)        | ha        | 0.00          | 0.00             | 1575.00         | 0.00           | 12600.00         | 12600.00         |
| 8       | विकल्पित कार्य (आपाकन, प्रकार प्रसार, मुद्ग एवं सोबाना आदि)                       | ha        | 0.00          | 0.00             | 150.00          | 0.00           | 1200.00          | 1200.00          |
|         | <b>कुल</b>  |           | <b>72.36</b>  | <b>31278.27</b>  | <b>2000.00</b>  | <b>572.03</b>  | <b>247264.32</b> | <b>261694.07</b> |
|         | <b>सम्पादन कार्य तृतीय वर्ष 2025-26</b>   |           |               | <b>497.10</b>    |                 |                |                  |                  |
| 1       | एक कोकनी एवं निकोनी   | ha        | 14.00         | 6359.37          | 0.00            | 112.00         | 55674.98         | 55674.98         |
| 2       | सामग्री (बीज, उर्वरक, कम्पोस्ट खाद, डीएलपी/सुरिया, जैविक खाद, किटनाशक आदि)        | ha        | 0.00          | 0.00             | 785.00          | 0.00           | 6280.00          | 6280.00          |
| 3       | पीपों की सुरक्षा  | ha        | 12.17         | 6049.68          | 0.00            | 97.36          | 48397.45         | 48397.45         |
| 4       | घेरान की सम्मति   | ha        | 6.00          | 36288.10         | 0.00            | 48.00          | 23860.70         | 23860.70         |
| 5       | कटौती तार घेरान की सम्मति   | Unit 2.29 | 1.20          | 586.52           | 275.00          | 2.75           | 1366.03          | 1995.78          |
| 6       | मृदा पोषा का प्रतिस्थापन  | ha        | 2.00          | 964.20           | 176.00          | 16.00          | 7953.57          | 9361.57          |
|         | <b>कुल</b>  |           | <b>35.37</b>  | <b>59997.86</b>  | <b>1236.00</b>  | <b>275.11</b>  | <b>137252.73</b> | <b>145570.48</b> |
|         | <b>सम्पादन कार्य चतुर्थ वर्ष 2026-27</b>  |           |               | <b>571.66</b>    |                 |                |                  |                  |
| 1       | एक कोकनी एवं निकोनी   | ha        | 14.00         | 6003.26          | 0.00            | 112.00         | 64026.22         | 64026.22         |
| 2       | सामग्री (बीज, उर्वरक, कम्पोस्ट खाद, डीएलपी/सुरिया, जैविक खाद, किटनाशक आदि)        | ha        | 0.00          | 0.00             | 785.00          | 0.00           | 6280.00          | 6280.00          |
| 3       | पीपों की सुरक्षा  | ha        | 12.17         | 6557.13          | 0.00            | 97.36          | 55657.08         | 55657.08         |



बांस गैवियन के साथ वृक्षारोपण योजना के अन्तर्गत चार (4) वर्षीय प्राक्कलन :-

प्रकल्प का नाम :-

प्रक्षेत्र का नाम :-

नज़दूरी दर :-

स्थल का नाम

प्लॉट संख्या

कुल गैवियनों की संख्या

बांस गैवियन का आकार :-

पक्ति से पक्ति की दूरी

पौधों से पौधों की दूरी

सहायकता का प्रकल्प :-

सहायकता प्रादेशिक प्रक्षेत्र

375.88

सुनारपुर (हालात के अनुसार)

277

100

6'-6" x 2'-6" x 2'-6"

3 M

5 M

| क्र.सं. | कार्य विवरण  | प्रति गैवियन | मानक विवरण    | कुल मात्रा कि. | सामग्री (₹०० ₹) | कुल मजदूरी (₹०० ₹) | कुल सामग्री (₹०० ₹) | कुल प्राक्कलित राशि |
|---------|--|--------------|---------------|----------------|-----------------|--------------------|---------------------|---------------------|
| 1       | अग्रिम कार्य (2023-24)   |              |               |                |                 |                    |                     |                     |
| 1       | भेदान कार्य  |              |               |                |                 |                    |                     |                     |
| 1       | बांस का खूटा-4 अदद (खूटे की लंबाई 6'-6") एवं जाफरी हेतु बांस कुल 3 बीस @ ₹० 80/- प्रति बांस) बुलाई के साथ  | प्रति गैवियन | 0.00          | 0.00           | 320.00          | 0.00               | 32000.00            | 32000.0             |
| 2       | जाफरी का निर्माण एवं खूटी में जाफरी को लगाना   | प्रति गैवियन | 1.00          | 375.88         | 0.00            | 37587.75           | 0.00                | 37587.7             |
| 3       | खूटे को कोल्टार / ब्लेक जापान / ब्लेक पेन्ट से रंगाई   | प्रति गैवियन | 0.20          | 75.18          | 6.00            | 7517.55            | 600.00              | 8117.5              |
| 4       | जाफरी को हरा एवं लास पेन्ट से रंगाई  | प्रति गैवियन | 0.30          | 112.76         | 90.00           | 11276.33           | 9000.00             | 20276.3             |
| 5       | गैवियन का खूटा लगाने हेतु एकरेखन आवश्यकतानुसार समतलीकरण एवं खूटा लगाने हेतु 1'x1'x1'x6' आकार के 4 गड्ढों को खोदना तथा खोदी गई मिट्टी को समुचित स्थल पर संचित करना। | प्रति गैवियन | 0.20          | 75.18          | 0.00            | 7517.55            | 0.00                | 7517.5              |
| 6       | जाफरी सहित खूटा लगाना-4 खूटा-20 खूटा प्रति मा०दि० (बुलाई सहित)   | प्रति गैवियन | 0.20          | 75.18          | 15.00           | 7517.55            | 1500.00             | 9017.5              |
| 7       | जाफरी हेतु   |              |               |                |                 |                    |                     |                     |
|         | (1) तार 100 ग्राम (67.00 प्रति कि०घा०)   | प्रति गैवियन | 0.00          | 0.00           | 6.70            | 0.00               | 670.00              | 670.0               |
|         | (2) कांटी 300 ग्राम (69.00 प्रति कि०घा०)   | प्रति गैवियन | 0.00          | 0.00           | 20.70           | 0.00               | 2070.00             | 2070.0              |
| 2       | मृदा कार्य-पौधा लगाने हेतु गड्ढे 2' x 2' x 2' आकार का गड्ढा बनाना एवं खोदी गई मिट्टी को समुचित स्थल पर संचित करना।   | प्रति गैवियन | 0.17          | 63.90          | 0.00            | 6389.92            | 0.00                | 6389.9              |
|         | <b>योग</b>   |              | <b>2.07</b>   | <b>778.07</b>  | <b>458.40</b>   | <b>77806.64</b>    | <b>45840.00</b>     | <b>123646.6</b>     |
| 3       | समापन कार्य (2024-25)  | नज़दूरी दर   | <b>432.26</b> |                |                 |                    |                     |                     |
| 1       | पौधों का मूल्य नृत पौधों के प्रतिस्थापन हेतु 20 प्रतिशत अतिरिक्त पौधों का प्रावधान के साथ स्थल पर बुलाई सहित   | प्रति गैवियन | 0.00          | 0.00           | 25.00           | 0.00               | 2500.00             | 2500.0              |
| 2       | गड्ढे में डालने हेतु बालू एवं वर्मी कम्पोस्ट का कच एवं मिश्रण बनाना (बालू वर्मी कम्पोस्ट मिट्टी के साथ)  | प्रति गैवियन | 0.15          | 15.00          | 20.00           | 6483.89            | 2000.00             | 8483.8              |
| 3       | पौधारोपण (DAP 50 ग्राम तथा कौटनाशक 4 ग्राम)  | प्रति गैवियन | 0.10          | 10.00          | 2.00            | 4322.59            | 200.00              | 4522.5              |

|   |                  |               |               |              |                  |                 |                  |
|---|------------------|---------------|---------------|--------------|------------------|-----------------|------------------|
| तीन कोठनी निकोनी (प्रथम-5 ग्रा युरिया 5 ग्राम कीटनाशक, द्वितीय 10 ग्रा युरिया 5 ग्रा कीटनाशक, तृतीय 5 ग्रा युरिया 5 ग्राम कीटनाशक) पत्तों पर लगने वाले कीड़ों की स्थिति में रोगर स्त्रे। मृत पीधों का बदलाव | प्रति गैविचन     | 0.15          | 15.00         | 4.50         | 6483.89          | 450.00          | 6933.85          |
| पटवन (रिवशा/ठेला द्वारा)  | प्रति गैविचन     | 0.50          | 50.00         | 25.00        | 21612.96         | 2500.00         | 24112.96         |
| सुरक्षा   | प्रति गैविचन     | 0.50          | 50.00         | 0.00         | 21612.96         | 0.00            | 21612.96         |
| साईन बोर्ड एवं गैविचन नबॉरेग  | प्रति गैविचन     | 0.00          | 0.00          | 20.00        | 0.00             | 2000.00         | 2000.00          |
| <b>योग</b>  |                  | <b>1.40</b>   | <b>140.00</b> | <b>96.50</b> | <b>60516.28</b>  | <b>9650.00</b>  | <b>70166.28</b>  |
| <b>सम्पोषण कार्य, तृतीय वर्ष (2025-26)</b>  | <b>मजदूरी दर</b> | <b>497.10</b> |               |              |                  |                 |                  |
| तीन कोठनी निकोनी (प्रथम-5 ग्रा युरिया 5 ग्राम कीटनाशक, द्वितीय 10 ग्रा युरिया 5 ग्रा कीटनाशक, तृतीय 5 ग्रा युरिया 5 ग्राम कीटनाशक) पत्तों पर लगने वाले कीड़ों की स्थिति में रोगर स्त्रे। मृत पीधों का बदलाव | प्रति गैविचन     | 0.15          | 15.00         | 4.50         | 7456.47          | 450.00          | 7906.47          |
| पटवन (रिवशा/ठेला द्वारा)  | प्रति गैविचन     | 0.50          | 50.00         | 5.00         | 24854.90         | 500.00          | 25354.90         |
| गैविचन की गरम्मति एवं सुरक्षा   | प्रति गैविचन     | 0.50          | 50.00         | 60.00        | 24854.90         | 6000.00         | 30854.90         |
| <b>योग</b>  |                  | <b>1.15</b>   | <b>115.00</b> | <b>69.50</b> | <b>57166.27</b>  | <b>6950.00</b>  | <b>64116.27</b>  |
| <b>सम्पोषण कार्य, चतुर्थ वर्ष (2026-27)</b>   | <b>मजदूरी दर</b> | <b>571.66</b> |               |              |                  |                 |                  |
| तीन कोठनी निकोनी (प्रथम-5 ग्रा युरिया 5 ग्राम कीटनाशक, द्वितीय 10 ग्रा युरिया 5 ग्रा कीटनाशक, तृतीय 5 ग्रा युरिया 5 ग्राम कीटनाशक) पत्तों पर लगने वाले कीड़ों की स्थिति में रोगर स्त्रे। मृत पीधों का बदलाव | प्रति गैविचन     | 0.15          | 15.00         | 4.50         | 8574.94          | 450.00          | 9024.94          |
| पटवन (रिवशा/ठेला द्वारा)  | प्रति गैविचन     | 0.50          | 50.00         | 5.00         | 28583.13         | 500.00          | 29083.13         |
| गैविचन की गरम्मति एवं सुरक्षा   | प्रति गैविचन     | 0.50          | 50.00         | 60.00        | 28583.13         | 6000.00         | 34583.13         |
| <b>योग</b>  |                  | <b>1.15</b>   | <b>115.00</b> | <b>69.50</b> | <b>65741.21</b>  | <b>6950.00</b>  | <b>72691.21</b>  |
| <b>सकल योग</b>  |                  |               |               |              | <b>261230.40</b> | <b>69390.00</b> | <b>330620.40</b> |

## Abstract

| क्र.सं. | वर्ष                              | विभागीय पत्रांक/दिनांक | मजदूरी           | सामग्री         | कुल              |
|---------|-----------------------------------|------------------------|------------------|-----------------|------------------|
| 1       | 2                                 | 3                      | 4                | 5               | 6                |
| 1       | अग्रिम कार्य (प्रथम वर्ष) 2023-24 | 192 dt. 20.03.23       | 77806.64         | 45840.00        | 123646.64        |
| 2       | समापन कार्य द्वितीय वर्ष 2024-25  |                        | 60516.28         | 9650.00         | 70166.28         |
| 3       | सम्पोषण कार्य तृतीय वर्ष 2025-26  |                        | 57166.27         | 6950.00         | 64116.27         |
| 4       | सम्पोषण कार्य चतुर्थ वर्ष 2026-27 |                        | 65741.21         | 6950.00         | 72691.21         |
|         | <b>कुल कार्य</b>                  |                        | <b>261230.40</b> | <b>69390.00</b> | <b>330620.40</b> |

3 :- कॉलेम संख्या-03 में अंकित विभागीय पत्रांक/दिनांक के अनुसार प्राश्कलन तैयार किया गया है। मजदूरी दर में प्रतिवर्ष 15 प्रतिशत की बढ़ोतरी प्राश्कलन तैयार किया गया है। भविष्य में मजदूरी दर एवं सामग्री के दरों का सरकार के द्वारा निर्धारण किए जाने पर वार्षिक व्यय उसी के अनुसार जाएगा।

Ad. H. Naayg  
वन प्रमंडल, सरायकेला  
सरायकेला वन प्रमंडल।

बाल वैधियन के साथ पुंसादीपन योजना के अन्तर्गत चार (4) वर्षीय प्राकृतिक -

- 1. प्रयोग का नाम -
- 2. उद्देश्य का नाम -
- 3. सजावटी दर -
- 4. स्थल का नाम
- 5. प्लॉट संख्या
- 6. कुल वैधियनों की संख्या
- 7. बाल वैधियन का आकार -
- 8. पंक्ति से पंक्ति की दूरी
- 9. पौधों से पौधों की दूरी

सजावटीय वन प्रकल्प।  
 सजावटीय प्राथमिक प्रयोग  
 375.88  
 लघुसमूह  
 274, 275, 276  
 1100  
 6'-6"x2'-6"x2'-6"  
 3 M  
 5 M

| क्र. सं.                        | कार्य विवरण   | प्रति वैधियन | मात्रा<br>विवरण | कुल मात्रा विवरण | सामग्री<br>(₹/मी) | कुल मात्रा<br>(₹/मी) | कुल सामग्री<br>(₹/मी) | कुल प्राकृतिक<br>मूल्य |
|---------------------------------|---|--------------|-----------------|------------------|-------------------|----------------------|-----------------------|------------------------|
| <b>A अग्रिम कार्य (2023-24)</b> |   |              |                 |                  |                   |                      |                       |                        |
| 1) धरान कार्य                   |   |              |                 |                  |                   |                      |                       |                        |
| क)                              | बाल का खूटा-4 अरद (खूटे की लंबाई 6-8") एवं जाकरी हेतु बाल कुल 3 चीस @ ₹0 80/- प्रति बाल) बुलाई के साथ   | प्रति वैधियन | 0.00            | 0.00             | 120.00            | 0.00                 | 352000.00             | 352000.00              |
| ख)                              | जाकरी का निर्माण एवं खूटी में जाकरी को लगाना  | प्रति वैधियन | 1.00            | 375.88           | 0.00              | 413465.25            | 0.00                  | 413465.25              |
| ग)                              | खूटे को कोलतार / बरेक जापान / बरेक पेंट से रंगाई  | प्रति वैधियन | 0.20            | 75.18            | 6.00              | 82693.05             | 6600.00               | 89293.05               |
| घ)                              | जाकरी को हरा एवं जाल पेंट से रंगाई  | प्रति वैधियन | 0.30            | 112.76           | 90.00             | 124039.58            | 99000.00              | 223039.58              |
| ङ)                              | वैधियन का खूटा लगाने हेतु एकरेखन आवश्यकतानुसार सफाईकरण एवं खूटा लगाने हेतु 1'x1'x1'x5' आकार के 4 गड्ढों को खोदना तथा खोदी गई मिट्टी को समुचित स्थल पर संचित करना। | प्रति वैधियन | 0.20            | 75.18            | 0.00              | 82693.05             | 0.00                  | 82693.05               |
| च)                              | जाकरी सहित खूटा लगाना-4 खूटा-20 खूटा प्रति मासिडो (बुलाई सहित)  | प्रति वैधियन | 0.20            | 75.18            | 15.00             | 82693.05             | 16500.00              | 99193.05               |
| छ)                              | जाकरी हेतु  |              |                 |                  |                   |                      |                       |                        |
|                                 | (1) लार 100 घाम (67.00 प्रति कि०घाम)  | प्रति वैधियन | 0.00            | 0.00             | 6.70              | 0.00                 | 7370.00               | 7370.00                |
|                                 | (2) काटी 300 घाम (69.00 प्रति कि०घाम)   | प्रति वैधियन | 0.00            | 0.00             | 20.70             | 0.00                 | 22770.00              | 22770.00               |
| 2                               | मृदा कार्य-पीछा लगाने हेतु गड्ढे 2' x 2' x 2' आकार का गड्ढा बनाना एवं खोदी गई मिट्टी को समुचित स्थल पर संचित करना।  | प्रति वैधियन | 0.17            | 63.90            | 0.00              | 70289.09             | 0.00                  | 70289.09               |
| <b>योग</b>                      |   |              | <b>2.87</b>     | <b>778.07</b>    | <b>458.40</b>     | <b>855873.07</b>     | <b>504240.00</b>      | <b>1360113.07</b>      |
| <b>B समापन कार्य (2024-25)</b>  |   |              |                 |                  |                   |                      |                       |                        |
| 1                               | पौधों का मूल्य मूल पौधों के प्रतिस्थापन हेतु 20 प्रतिशत अतिरिक्त पौधों का प्राकृतिक वन के साथ स्थल पर बुलाई सहित  | प्रति वैधियन | 0.00            | 0.00             | 25.00             | 0.00                 | 27500.00              | 27500.00               |
| 2                               | गड्ढे में डालने हेतु बालु एवं बनी कमपोस्ट का ढग एवं मिश्रण बनाना (बालु, बनी कमपोस्ट मिट्टी के साथ)  | प्रति वैधियन | 0.15            | 165.00           | 20.00             | 71322.76             | 22000.00              | 93322.76               |
| 3                               | पौधारोपण (DAF 50 घाम तथा कीटनाशक 4 घाम)   | प्रति वैधियन | 0.10            | 110.00           | 2.00              | 47548.50             | 2200.00               | 49748.50               |

|   |                  |               |                |              |                   |                  |                   |
|---|------------------|---------------|----------------|--------------|-------------------|------------------|-------------------|
| तीन कोडनी निकोनी (प्रथम-5 घा युरिया 5 घाम कीटनाशक, द्वितीय 10 घा युरिया 5 घा कीटनाशक, तृतीय 5 घा युरिया 5 घाम कीटनाशक) पत्तों पर लगने वाले कीड़ों की स्थिति में रोगर स्प्रे। मृत पौधों का बदलाव   | प्रति गैविपन     | 0.15          | 165.00         | 4.50         | 71322.76          | 4950.00          | 76272.26          |
| 5 पटवन (रिक्शा/ठेला द्वारा)   | प्रति गैविपन     | 0.50          | 550.00         | 25.00        | 237742.52         | 27500.00         | 265242.52         |
| 6 सुरक्षा   | प्रति गैविपन     | 0.50          | 550.00         | 0.00         | 237742.52         | 0.00             | 237742.52         |
| 7 साईन बोर्ड एवं गैविपन नबरिंग  | प्रति गैविपन     | 0.00          | 0.00           | 20.00        | 0.00              | 22000.00         | 22000.00          |
| <b>योग</b>  |                  | <b>1.40</b>   | <b>1540.00</b> | <b>96.50</b> | <b>665679.05</b>  | <b>106150.00</b> | <b>771829.05</b>  |
| <b>C सम्पोषण कार्य, तृतीय वर्ष (2025-26)</b>  | <b>मजदूरी दर</b> | <b>497.10</b> |                |              |                   |                  |                   |
| 1 तीन कोडनी निकोनी (प्रथम-5 घा युरिया 5 घाम कीटनाशक, द्वितीय 10 घा युरिया 5 घा कीटनाशक, तृतीय 5 घा युरिया 5 घाम कीटनाशक) पत्तों पर लगने वाले कीड़ों की स्थिति में रोगर स्प्रे। मृत पौधों का बदलाव | प्रति गैविपन     | 0.15          | 165.00         | 4.50         | 82021.17          | 4950.00          | 86971.17          |
| 2 पटवन (रिक्शा/ठेला द्वारा)   | प्रति गैविपन     | 0.50          | 550.00         | 5.00         | 273403.90         | 5500.00          | 278903.90         |
| 3 गैविपन की मरम्मत एवं सुरक्षा  | प्रति गैविपन     | 0.50          | 550.00         | 60.00        | 273403.90         | 66000.00         | 339403.90         |
| <b>योग</b>  |                  | <b>1.15</b>   | <b>1265.00</b> | <b>69.50</b> | <b>628828.96</b>  | <b>76450.00</b>  | <b>705278.96</b>  |
| <b>D सम्पोषण कार्य, चतुर्थ वर्ष (2026-27)</b>   | <b>मजदूरी दर</b> | <b>571.66</b> |                |              |                   |                  |                   |
| 1 तीन कोडनी निकोनी (प्रथम-5 घा युरिया 5 घाम कीटनाशक, द्वितीय 10 घा युरिया 5 घा कीटनाशक, तृतीय 5 घा युरिया 5 घाम कीटनाशक) पत्तों पर लगने वाले कीड़ों की स्थिति में रोगर स्प्रे। मृत पौधों का बदलाव | प्रति गैविपन     | 0.15          | 165.00         | 4.50         | 94324.34          | 4950.00          | 99274.34          |
| 2 पटवन (रिक्शा/ठेला द्वारा)   | प्रति गैविपन     | 0.50          | 550.00         | 5.00         | 314414.48         | 5500.00          | 319914.48         |
| 3 गैविपन की मरम्मत एवं सुरक्षा  | प्रति गैविपन     | 0.50          | 550.00         | 60.00        | 314414.48         | 66000.00         | 380414.48         |
| <b>योग</b>  |                  | <b>1.15</b>   | <b>1265.00</b> | <b>69.50</b> | <b>723153.31</b>  | <b>76450.00</b>  | <b>799603.31</b>  |
| <b>सकल योग</b>  |                  |               |                |              | <b>2873534.39</b> | <b>763290.00</b> | <b>3636824.39</b> |

**Abstract**

| क्र.सं. | वर्ष                              | विभागीय पत्रांक/दिनांक | मजदूरी            | सामग्री          | कुल               |
|---------|-----------------------------------|------------------------|-------------------|------------------|-------------------|
| 1       | 2                                 | 3                      | 4                 | 5                | 6                 |
| 1       | अंतिम कार्य (प्रथम वर्ष) 2023-24  | 192 dt. 20.03.23       | 855873.07         | 504260.00        | 1360133.07        |
| 2       | समापन कार्य द्वितीय वर्ष 2024-25  |                        | 665679.05         | 106150.00        | 771829.05         |
| 3       | सम्पोषण कार्य तृतीय वर्ष 2025-26  |                        | 628828.96         | 76450.00         | 705278.96         |
| 4       | सम्पोषण कार्य चतुर्थ वर्ष 2026-27 |                        | 723153.31         | 76450.00         | 799603.31         |
|         | <b>कुल योग</b>                    |                        | <b>2873534.39</b> | <b>763290.00</b> | <b>3636824.39</b> |

ट - कॉलम संख्या-03 में अंकित विभागीय पत्रांक/दिनांक के अनुसार प्राक्कलन तैयार किया गया है। मजदूरी दर में प्रतिवर्ष 15 प्रतिशत की बढ़ोतरी र प्राक्कलन तैयार किया गया है। भविष्य में मजदूरी दर एवं सामग्री के दरों का सरकार के द्वारा निर्धारण किए जाने पर वास्तविक व्यय उसी के अनुरूप या जाएगा।

*Aditya Naaya*  
वन प्रमंडल प्रशासिका 21/11-23  
सरायकेला वन प्रमंडल।

वन प्रमंडल प्रशासिका

बांस गैरिचन के साथ वृक्षारोपण योजना के अन्तर्गत चार (4) वर्षीय प्राक्कलन :-

21/11/24

|                          |   |
|--------------------------|---|
| प्रकल्प का नाम :-        | सरायकोला वन प्रमंडल।                      |
| क्षेत्र का नाम :-        | सरायकोला प्रादेशिक प्रक्षेत्र             |
| बजटवर्षी दर :-           | 375.88                                    |
| स्थल का नाम              | रघुनाथपुर (गैर वनभूमि पर तालाब के किनारे) |
| प्लॉट संख्या             | 210                                       |
| कुल गैरिचनों की संख्या   | 200                                       |
| बांस गैरिचन का आकार :-   | 6'-6"x2'-6"x2'-6"                         |
| पंक्ति से पंक्ति की दूरी | 3 M                                       |
| पीधों से पीधों की दूरी   | 5 M                                       |

| क्र                           | कार्य विवरण  | प्रति प्रतिस्थापन | मूल्य दिवस    | कुल मूल्य (₹) | सामग्री (₹)   | कुल मूल्य (₹)    | कुल मूल्य (₹)   | कुल मूल्य (₹)    |
|-------------------------------|--|-------------------|---------------|---------------|---------------|------------------|-----------------|------------------|
| <b>अग्रिम कार्य (2023-24)</b> |  |                   |               |               |               |                  |                 |                  |
| <b>घेसान कार्य</b>            |  |                   |               |               |               |                  |                 |                  |
| 1)                            | बांस का खूटा-4 अदद (खूटे की लंबाई 6'-6") एवं जाफरी हेतु बांस कुल 3 बांस @ ₹0 80/- प्रति बांस) दुलाई के साथ   | प्रति गैरिचन      | 0.00          | 0.00          | 320.00        | 0.00             | 64000.00        | 64000.00         |
| 1)                            | जाफरी का निर्माण एवं खूटी में जाफरी को लगाना   | प्रति गैरिचन      | 1.00          | 375.88        | 0.00          | 75175.50         | 0.00            | 75175.50         |
| 1)                            | खूटे को कोलतार / ब्लेक जपान / ब्लेक पेन्ट से रंगाई   | प्रति गैरिचन      | 0.20          | 75.18         | 6.00          | 15035.10         | 1200.00         | 16235.10         |
| 1)                            | जाफरी को हरा एवं लाल पेंट से रंगाई   | प्रति गैरिचन      | 0.30          | 112.76        | 90.00         | 22552.65         | 18000.00        | 40552.65         |
| 1)                            | गैरिचन का खूटा लगाने हेतु एकरेखन आवश्यकतानुसार समतलीकरण एवं खूटा लगाने हेतु 1'x1'x1'x6' आकार के 4 गड्ढों को खोदना तथा खोदी गई मिट्टी को समुचित स्थल पर संचित करना। | प्रति गैरिचन      | 0.20          | 75.18         | 0.00          | 15035.10         | 0.00            | 15035.10         |
| 1)                            | जाफरी सहित खूटा लगाना-4 खूटा-20 खूटा प्रति मा0दि0 (दुलाई सहित)   | प्रति गैरिचन      | 0.20          | 75.18         | 15.00         | 15035.10         | 3000.00         | 18035.10         |
| 1)                            | जाफरी हेतु   |                   |               |               |               |                  |                 |                  |
|                               | (1) तार 100 ग्राम (67.00 प्रति कि0ग्राम)   | प्रति गैरिचन      | 0.00          | 0.00          | 6.70          | 0.00             | 1340.00         | 1340.00          |
|                               | (2) कांटी 300 ग्राम (69.00 प्रति कि0ग्राम)   | प्रति गैरिचन      | 0.00          | 0.00          | 20.70         | 0.00             | 4140.00         | 4140.00          |
|                               | मृदा कार्य-पीघा लगाने हेतु गड्ढे 2' x 2' x 2' आकार का गड्ढा बनाना एवं खोदी गई मिट्टी को समुचित स्थल पर संचित करना।   | प्रति गैरिचन      | 0.17          | 63.90         | 0.00          | 12779.84         | 0.00            | 12779.84         |
|                               | <b>योग</b>   |                   | <b>2.07</b>   | <b>778.07</b> | <b>458.40</b> | <b>155613.29</b> | <b>91680.00</b> | <b>247293.29</b> |
| <b>समापन कार्य (2024-25)</b>  |  |                   |               |               |               |                  |                 |                  |
|                               | मजदूरी दर  |                   | <b>432.26</b> |               |               |                  |                 |                  |
| 1)                            | पीघों का मूल्य, मृत पीघों के प्रतिस्थापन हेतु 20 प्रतिशत अतिरिक्त पीघों का प्राक्धान के साथ स्थल पर दुलाई सहित   | प्रति गैरिचन      | 0.00          | 0.00          | 25.00         | 0.00             | 5000.00         | 5000.00          |
|                               | गड्ढे में डालने हेतु बालु एवं चर्मी कम्पोस्ट का ढक एवं मिश्रण बनाना (बालु, चर्मी कम्पोस्ट मिट्टी के साथ)   | प्रति गैरिचन      | 0.15          | 30.00         | 20.00         | 12967.77         | 4000.00         | 16967.77         |
| 1)                            | पीघारोपण (DAP 50 ग्राम तथा कीटनाशक 4 ग्राम)  | प्रति गैरिचन      | 0.10          | 20.00         | 2.00          | 8645.18          | 400.00          | 9045.18          |

Aditya  
वन प्रमंडल अधिकारी

|  |                  |               |               |              |                  |                  |                  |
|--|------------------|---------------|---------------|--------------|------------------|------------------|------------------|
| तीन कोडनी निकोनी (प्रथम-5 ग्रा युरिया 5 ग्राम कीटनाशक, द्वितीय 10 ग्रा युरिया 5 ग्रा कीटनाशक, तृतीय 5 ग्रा युरिया 5 ग्राम कीटनाशक) पत्तों पर लगाने वाले कीड़ों की स्थिति में रोगर स्प्रे। मृत पीधों का बदलाव | प्रति गैवियन     | 0.15          | 30.00         | 4.50         | 12967.77         | 900.00           | 13867.77         |
| पटवन (रिक्शा/ठेला द्वारा)  | प्रति गैवियन     | 0.50          | 100.00        | 25.00        | 43225.91         | 5000.00          | 48225.91         |
| सुरक्षा  | प्रति गैवियन     | 0.50          | 100.00        | 0.00         | 43225.91         | 0.00             | 43225.91         |
| साईन बोर्ड एवं गैवियन नंबरिंग  | प्रति गैवियन     | 0.00          | 0.00          | 20.00        | 0.00             | 4000.00          | 4000.00          |
| <b>योग</b>   |                  | <b>1.40</b>   | <b>280.00</b> | <b>96.50</b> | <b>121032.56</b> | <b>19300.00</b>  | <b>140332.56</b> |
| <b>सम्पोषण कार्य, तृतीय वर्ष (2025-26)</b>   | <b>मजदूरी दर</b> | <b>497.10</b> |               |              |                  |                  |                  |
| तीन कोडनी निकोनी (प्रथम-5 ग्रा युरिया 5 ग्राम कीटनाशक, द्वितीय 10 ग्रा युरिया 5 ग्रा कीटनाशक, तृतीय 5 ग्रा युरिया 5 ग्राम कीटनाशक) पत्तों पर लगाने वाले कीड़ों की स्थिति में रोगर स्प्रे। मृत पीधों का बदलाव | प्रति गैवियन     | 0.15          | 30.00         | 4.50         | 14912.94         | 900.00           | 15812.94         |
| पटवन (रिक्शा/ठेला द्वारा)  | प्रति गैवियन     | 0.50          | 100.00        | 5.00         | 49709.80         | 1000.00          | 50709.80         |
| गैवियन की मरम्मत एवं सुरक्षा   | प्रति गैवियन     | 0.50          | 100.00        | 60.00        | 49709.80         | 12000.00         | 61709.80         |
| <b>योग</b>   |                  | <b>1.15</b>   | <b>230.00</b> | <b>69.50</b> | <b>114332.54</b> | <b>13900.00</b>  | <b>128232.54</b> |
| <b>सम्पोषण कार्य, चतुर्थ वर्ष (2026-27)</b>  | <b>मजदूरी दर</b> | <b>571.66</b> |               |              |                  |                  |                  |
| तीन कोडनी निकोनी (प्रथम-5 ग्रा युरिया 5 ग्राम कीटनाशक, द्वितीय 10 ग्रा युरिया 5 ग्रा कीटनाशक, तृतीय 5 ग्रा युरिया 5 ग्राम कीटनाशक) पत्तों पर लगाने वाले कीड़ों की स्थिति में रोगर स्प्रे। मृत पीधों का बदलाव | प्रति गैवियन     | 0.15          | 30.00         | 4.50         | 17149.88         | 900.00           | 18049.88         |
| पटवन (रिक्शा/ठेला द्वारा)  | प्रति गैवियन     | 0.50          | 100.00        | 5.00         | 57166.27         | 1000.00          | 58166.27         |
| गैवियन की मरम्मत एवं सुरक्षा   | प्रति गैवियन     | 0.50          | 100.00        | 60.00        | 57166.27         | 12000.00         | 69166.27         |
| <b>योग</b>   |                  | <b>1.15</b>   | <b>230.00</b> | <b>69.50</b> | <b>131482.42</b> | <b>13900.00</b>  | <b>145382.42</b> |
| <b>सकल योग</b>   |                  |               |               |              | <b>522460.80</b> | <b>138780.00</b> | <b>661240.80</b> |

Abstract

| क्र.सं. | वर्ष                               | विभागीय पत्रांक/दिनांक | मजदूरी           | सामग्री          | कुल              |
|---------|------------------------------------|------------------------|------------------|------------------|------------------|
|         |                                    | 3                      | 4                | 5                | 6                |
|         | अंतिम कार्य (प्रथम वर्ष) 2023-24   | 192 dt. 20.03.23       | 155613.29        | 91680.00         | 247293.29        |
|         | सम्पोषण कार्य द्वितीय वर्ष 2024-25 |                        | 121032.56        | 19300.00         | 140332.56        |
|         | सम्पोषण कार्य तृतीय वर्ष 2025-26   |                        | 114332.54        | 13900.00         | 128232.54        |
|         | सम्पोषण कार्य चतुर्थ वर्ष 2026-27  |                        | 131482.42        | 13900.00         | 145382.42        |
|         | <b>कुल व्यय</b>                    |                        | <b>522460.80</b> | <b>138780.00</b> | <b>661240.80</b> |

— कॉलम संख्या-03 में अंकित विभागीय पत्रांक/दिनांक के अनुसार प्राक्कलन तैयार किया गया है। मजदूरी दर में प्रतिवर्ष 15 प्रतिशत की बढ़ोतरी प्राक्कलन तैयार किया गया है। भविष्य में मजदूरी दर एवं सामग्री के दरों का सरकार के द्वारा निर्धारण किए जाने पर वास्तविक व्यय उसी को अनुसूचित जाएगा।

Aditya Narayan  
वन प्रमंडल प्रदायिका, B.M.  
सरायकेला वन प्रमंडल।



# JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, REC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

By Email/Speedpost

Hon'ble NGT Matter  
Time Bound (Urgent)

Ref. No. B-733

Ranchi, Dated.. 10/04/2023

From,

Yatindra Kumar Das,  
Member Secretary.

To,

The Divisional Forest Officer,  
Saraikela Forest Division.

**Sub: Transfer of Fund for restoration of environment in compliance of the direction given by the Hon'ble NGT, PB, New Delhi in O. A. No. 426/2021 - Regarding.**

**Ref: Your Memo. No. 629 dated 08/04/2023.**

Sir,

In connection with the above subject matter and referred memo – it is to inform that in light of the Hon'ble NGT order dated 05/01/2023 passed in O. A. No. 426/2021 in the matter of Dasai Munda and Others Vs State of Jharkahnd an action plan along with budgetary details was submitted by you for plantation on vacant land in near by areas of the Unit in question.

In light of the above, and in compliance of the Hon'ble NGT direction a first installment of INR 23,62,500.00/- (Twenty Three Thousand Sixty Two Thousand Only) is hereby, being issued vide Cheque No. 994539 dated 10/04/2023 for necessary needful action for carrying out advance works for plantation work in the nearby areas of the Unit, during the current year.

It is informed that further installment in accordance with budgetary details will be issued after the submission of a minimum 75 % Utilization Certificate of the fund which is being made available.

This issues with the approval of the Competent Authority.

**Encl: Indian Bank Cheque No. 994539 dated 10/04/2023 amounting to Rs. 23,62,500/-only**

Yours sincerely,

(Yatindra Kumar Das)  
Member Secretary

Ranchi, dated.. 10/04/2023

Memo No. B-733

Copy to: The Deputy Commissioner, Saraikela – Kharsawan / The Regional Officer, JSPCB Regional Office – Cum – Laboratory, Jamshedpur for information and necessary action please.

(Yatindra Kumar Das)  
Member Secretary

O/C